

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, January 31, 2023/Magha 11, 1944 (Saka)

No. 206

12.50 P.M.

1. National Anthem

The National Anthem was played.

12.51 P.M.

2. President's Address – Laid on the Table

Secretary General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 31st January, 2023.

12.52 P.M.

3. Obituary References

The Speaker made references to the passing away of Shri Santokh Singh Chaudhary, sitting Member and Member of the Sixteenth Lok Sabha; Shri Basavanagoud Kolar, Member of the Thirteenth Lok Sabha; Shri Satyanarayan Kaikala, Member of the Eleventh Lok Sabha; and

Shri Sharad Yadav, Member of the Fifth, Sixth, Ninth, Tenth, Eleventh, Thirteenth and Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

12.54 P.M.

4. *Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated the Indian Women Cricket Team on winning First ICC Under-19 Women T-20 World Cup in South Africa.

12.55 P.M.

5. *Announcement by the Speaker

The Speaker made an announcement regarding digital circulation of Economic Survey 2022-23 through the Member's Portal.

12.56 P.M.

6. Papers laid on the Table

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions):-

1. Economic Survey 2022-23.
2. Economic Survey 2022-23 – Highlights.
3. Economic Survey 2022-23 - Statistical Appendix.

*Original in Hindi. For details, please see the debate of the day.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

1. Union Government – Finance Accounts for the year 2021-2022.
2. Union Government – Appropriation Accounts (Civil) for the year 2021-2022.

12.57 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 1st February, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 1, 2023/Magha 12, 1944 (Saka)

No. 207

11.00 A.M.

1. The Union Budget – 2023-2024

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2023-24.

12.26 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management (FRBM) Act, 2003

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

12.27 P.M.

3. *Announcement by the Speaker

The Speaker made an announcement regarding availability of Budget documents.

*Original in Hindi. For details, see the debate for the day.

12.28 P.M.

4. Government Bill-Introduced

The Finance Bill, 2023

12.29 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 2nd February, 2023)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, February 2, 2023/Magha 13, 1944 (Saka)

No. 208

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement* welcoming Hon. Ms. Nelly Butete Mutti, Speaker of the National Assembly of the Republic of Zambia and Members of the Parliamentary Delegation from Zambia who were on a visit to India as honoured guests.

11.02 A.M.

2. Starred Questions

Starred Question No. 1 was taken up. Reply to Starred Question No. 1 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 2–20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

2.00 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Centre for Drinking Water, Sanitation and Quality, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (2) A copy of Review (Hindi and English versions) by the Government of the working of the National Centre for Drinking Water, Sanitation and Quality, Kolkata, for the year 2021-2022.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2023-2024.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions)

under sub-section (3) of Section 29 of the Micro, Small and Medium Enterprises Development Act, 2006:-

- (i) The Micro, Small and Medium Enterprises Fund Rules, 2016 published in Notification No. G.S.R.1032(E) in Gazette of India dated 2nd November, 2022.
 - (ii) The Micro, Small and Medium Enterprises (Amendment) Rules, 2022 published in Notification No. G.S.R.29(E) in Gazette of India dated 19th January, 2022.
 - (iii) The Micro, Small and Medium Enterprises Fund (Amendment) Rules, 2022 published in Notification No. G.S.R.389(E) in Gazette of India dated 24th May, 2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Rohtak, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Rohtak, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Baddi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Baddi, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre - Pudi (Visakhapatnam), for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of MSME Technology Centre – Pudi (Visakhapatnam), for the year 2021-2022.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Puducherry, for the year 2021-2022, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Puducherry, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Durg, for the year 2021-2022, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Durg, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Kanpur, for the year 2021-2022, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Kanpur, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhiwadi, for the year 2021-2022, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhiwadi, for the year 2021-2022.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

Khadi and Village Industries Commission, Mumbai, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2021-2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2022-2023.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Gujarat Metro Rail Limited, Gandhinagar, for the year 2021-2022.
 - (ii) Annual Report of the Gujarat Metro Rail Limited, Gandhinagar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2021-2022, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2023-2024.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2021-2022, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2021-2022.

5. Assent to Bills

Secretary General laid on the Table the following 3 Bills passed by the Houses of Parliament during the Tenth Session of the Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 8th December, 2022:-

1. The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022;
2. The Appropriation (No.4) Bill, 2022; and
3. The Appropriation (No.5) Bill, 2022.

(II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 5 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Wild Life (Protection) Amendment Bill, 2022;
2. The Energy Conservation (Amendment) Bill, 2022;

3. The New Delhi International Arbitration Centre (Amendment) Bill, 2022;
4. The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022; and
5. The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022.

6. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Thirty-ninth Report of the Business Advisory Committee.

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Prince Raj laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Thirty-seventh Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Seventeenth Report on Demands for Grants (2022-23) of Ministry of Road Transport and Highways.
- (2) Three Hundred Thirty-eighth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Eighteenth Report on Demands for Grants (2022-23) of Ministry of Tourism.

2.04 P.M.**8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravindra Kushawaha regarding need to establish a Dairy Research Institute and Dairy Training Centre in the Salempur Parliamentary Constituency.
- 2) Shri P.P. Chaudhary regarding establishment of PM Shri Schools in Pali Parliamentary Constituency.
- 3) Ms. Diya Kumari regarding need to develop 'Pratap Circuit' connecting the places associated with Maharana Pratap.
- 4) Shri Nayab Singh Saini regarding need to develop religious places under Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD) Scheme.
- 5) Dr. (Prof.) Kirit P. Solanki regarding need to enhance the income-ceiling criteria for SC & ST students for pre-metric scholarship.
- 6) Shri Ashok Kumar Rawat regarding need to ensure quality and maintenance of roads under the Pradhan Mantri Gram Sadak Yojana in Hardoi district as per specified norms.
- 7) Shri Sunil Kumar Singh regarding construction of Chatra-Gaya and Barwadih-Chirmiri Railway line projects.
- 8) Shri Sudhakar Tukaram Shrangre regarding technical glitches in computer software utilized for the Pradhan Mantri Awas Yojana (Grameen) in Latur district, Maharashtra.
- 9) Shri Basanta Kumar Panda regarding grant of approval to DPR for construction of Rahul Utai River dam in Kalahandi district.

- 10) Shri Jagdambika Pal regarding need to set up a Buddhist culture and Heritage Conservation Centre and also a Convention Centre in Siddharthnagar district.
- 11) Shri Rahul Kaswan regarding crop insurance claims under Pradhan Mantri Fasal Bima Yojana in Churu Parliamentary Constituency, Rajasthan.
- 12) Dr. Krishna Pal Singh Yadav regarding establishment of Post Office Passport Seva Kendra in Guna and Shivpuri in Madhya Pradesh.
- 13) Shri Ashok Mahadeorao Nete regarding to grant environment clearance to development projects in Gadchiroli-Chimur parliamentary constituency.
- 14) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding inclusion of femicide as an offence under the Indian Penal Code.
- 15) Prof. Sougata Ray regarding not to ban film/documentary on ideological differences.
- 16) Shri Bhartruhari Mahtab regarding release of coal levy to States.
- 17) Shri Shyam Singh Yadav regarding laying of sewer lines under AMRUT Yojana in Jaunpur, Uttar Pradesh.
- 18) Smt. Supriya Sule regarding water pollution in the backwaters of Khadakwasla dam.

2.05 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Friday, the 3rd February, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 3, 2023/Magha 14, 1944 (Saka)

No. 209

11.00 A.M.

1. Starred Questions

Starred Question No. 21 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 22–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

3. *Observation by the Speaker

The Speaker requested to Members not to disturb Question Hour and maintain proper decorum in the House. He also appealed to Members to allow discussion on Motion of Thanks on the President's Address and general discussion on the Union Budget.

*At 11.03 A.M. Original in Hindi. For details, please see the debates of the day.

2.00 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Minority Affairs (Smt. Smriti Zubin Irani) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015:-
 - (i) The Adoption Regulations, 2022 published in Notification No. G.S.R.726(E) in Gazette of India dated 23rd September, 2022.
 - (ii) The Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022 published in Notification No. G.S.R.678(E) in Gazette of India dated 1st September, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Pradhan Mantri Matru Vandana Yojana Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.898(E) in Gazette of India dated 22nd December, 2022, issued under sub-section (3) of Section 39 of the National Food Security Act, 2013.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2023-2024.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Major Port Authorities (Chairperson, Deputy Chairperson and Board Members) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.727(E) in Gazette of India dated 26th September, 2022, issued under Section 73 of the Major Port Authorities Act, 2021.
- (2) A copy of the Notification No. S.O.3641(E) (Hindi and English versions) published in Gazette of India dated 2nd August, 2022, notifying rates of Marine Aids to be paid by different classes of vessels, issued under subsection (1) of Sections 24 and 32 of the Marine Aids to Navigation Act, 2021.
- (3) A copy of the Notification No. S.O.5055(E) (Hindi and English versions) published in Gazette of India dated 2nd August, 2022, notifying list of vessels exempted from payment of the Marine Aids to Navigation Dues, issued under Section 17 of the Marine Aids to Navigation Act, 2021.
- (4) A copy each of the following papers (Hindi and English versions) under

sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2021-2022.
- (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2021-2022.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) of (4) above.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2021-2022, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2021-2022.
- (8)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the V.O. Chidambaranar Port Authority, Thoothukudi, for the year 2021-2022.
- (9)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Ports Authority, Kochi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Ports Authority, Kochi, for the year 2021-2022
- (10)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2021-2022.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Authority, Mangalore, for the year 2021-2022.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2021-2022, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Authority, Mangalore, for the year 2021-2022.
- (11)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Authority, Kandla, for the year 2021-2022.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2021-2022, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Deendayal Port Authority, Kandla, for the year 2021-2022.
- (12)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Authority, Navi Mumbai, for the year 2021-2022.
- (13)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2021-2022.
- (14)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Authority, Chennai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Authority, Chennai, for the year 2021-2022.
- (15)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Authority, Paradip, for the year 2021-2022.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Authority, Paradip, for the year 2021-2022, together with Audit Report thereon.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Authority, Paradip, for the year 2021-2022.
- (16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Syama Prasad Mookerjee Port Authority, Kolkata, for the year 2021-2022.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Shipping Corporation of India Limited, for the year 2021-2022.
 - (ii) Annual Report of the Shipping Corporation of India Limited, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Ports, Shipping and Waterways, for the year 2021-2022.

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2021-2022.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2021-2022.
- (3)
 - (i) A copy of the Annual Accounts (Hindi and English versions) of the State Legal Services Authority Union Territory, Chandigarh, Chandigarh, for the year 2021-2022, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the State Legal Services Authority Union Territory, Chandigarh, Chandigarh, for the year 2021-2022.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New Delhi, for the year 2021-2022.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Petroleum and Natural Gas for the year 2023-2024.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy of the Cantonment Land Administration (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. S.R.O.18(E) in Gazette of India dated 1st November, 2022, under sub-section (4) of Section 347 of the Cantonments Act, 2006.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
 - (ii) Memorandum of Understanding between the Department of Defence Production, Ministry of Defence and Bharat Electronics Limited for the year 2022-2023.
 - (iii) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the BEML Limited, Bengaluru, for the year 2021-2022.
 - (ii) Annual Report of the BEML Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2021-2022.
 - (ii) Annual Report of the Hindustan Shipyard Limited,

Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the BEL Optronics Devices Limited, Pune, for the year 2021-2022.
- (ii) Annual Report of the BEL Optronics Devices Limited, Pune, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2021-2022.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Joint Warfare Studies, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Joint Warfare Studies, New Delhi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Joint Warfare Studies, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Joint Warfare Studies, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998:-
 - (i) The National Institute of Pharmaceutical Education and Research (Amendment) Statutes, 2022 published in Notification No. G.S.R.694(E) in Gazette of India dated 13th September, 2022.
 - (ii) The National Institute of Pharmaceutical Education and Research (Amendment) Statutes, 2022 published in Notification No. G.S.R.113 in weekly Gazette of India dated 27th August, 2022.
- (2) A copy of the Council (National Institute of Pharmaceutical Education and Research) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.408(E) in Gazette of India dated 1st June, 2022, issued under Section 30E of the National Institute of Pharmaceutical Education and Research Act, 1998.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report and Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2021-2022, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Nalanda University, Nalanda, for the year 2021-2022.

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Campus Development Project, South Asian University, New Delhi, for the year ended 31st December, 2021, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Campus Development Project, South Asian University, New Delhi, for the year ended 31st December, 2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Institute for Social and Economic Change, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Institute for Social and Economic Change, Bengaluru, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Utkal University, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre,

Utkal University, Bhubaneswar, for the year 2021-2022.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, JSS Institute of Economic Research, Dharwad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, JSS Institute of Economic Research, Dharwad, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Institute for Economic Growth, Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Institute for Economic Growth, Delhi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Panjab University, Chandigarh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Panjab University, Chandigarh, for the year 2021-2022.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Mohanlal Sukhadia University, Udaipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Mohanlal Sukhadia University, Udaipur, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2021-2022.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

Food Safety and Standards Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) A copy of the National Commission for Homoeopathy (Homoeopathy Graduate Degree Course – Bachelor of Homoeopathic Medicine and Surgery (B.H.M.S.) Regulations, 2022 (Hindi and English versions) published in Notification No. F.No. 3-34/2021/NCH/HEB/CC/10758 in Gazette of India dated 7th December, 2022, under Section 56 of the National Commission for Homoeopathy Act, 2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Homoeopathy, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Homoeopathy, New Delhi, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Naturopathy, Pune, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

2.04 P.M.

5. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 6th February, 2023.

6. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on 2nd February, 2023."

The motion was adopted.

2.05 P.M.**7. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravi Kishan regarding need to establish a Dairy Research Institute in Gorakhpur Parliamentary Constituency and also establish Regional Commercial Dairy Farming Training Centres in Uttar Pradesh.
- (2) Shri Sushil Kumar Singh regarding need to introduce rail services from Gaya to Daltonganj.
- (3) Shri Arun Kumar Sagar regarding construction of a Railway over Bridge at Dabhaura Railway crossing Gate No. 334-B in Shahjahanpur parliamentary constituency.
- (4) Shri Mansukhbhai Dhanjibhai Vasava regarding additional legal provisions for population control in the country.
- (5) Shri Khagen Murmu regarding need to make Malda Town Railway Station a Model Railway station and provide stoppage of Vande Bharat Express at the station and introduce train services from Malda Town Railway Station to New Delhi & Bengaluru.
- (6) Smt. Rama Devi regarding construction of a bridge over Manusmara River in Sitamarhi district, Bihar.
- (7) Shri Anto Antony regarding implementation of Sabari Railway Line Project.
- (8) Shri T.N. Prathapan regarding increasing the frequency range of Community Radio Stations in the country.
- (9) Shri Gaurav Gogoi regarding issues pertaining to Border Security.
- (10) Shri C. N. Annadurai regarding Halt of trains and development of Tirupattur and Jolarpettai Railway stations.

- (11) Smt. Pratima Mondal regarding rail connectivity between Joynagar and Moipith (Kultali Block) in West Bengal.
- (12) Shri Vinayak Bhaurao Raut regarding need to declare public holiday on Vishwakarma Jayanti.
- (13) Shri P.R. Natarajan regarding need to grant an attempt to Civil Service aspirants who could not avail their last attempt in Civil services Examination due to Covid-19 Pandemic.
- (14) Shri Hanuman Beniwal regarding time-bound settlement of insurance claims of farmers under Pradhan Mantri Fasal Bima Yojana.

2.06 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Monday, the 6th February, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, February 6, 2023/Magha 17, 1944 (Saka)

No. 210

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement* welcoming H.E. Mr. Wangchuk Namgyel, Speaker of the National Assembly of Bhutan and Members of the Parliamentary Delegation from Bhutan who were on a visit to India as honoured guests.

11.02 A.M.

2. Starred Questions

Starred Question No. 41 was taken up. Reply to Starred Question No. 41 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 42–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

4. #Observation by the Speaker

The Speaker appealed the Members to maintain proper decorum in the House and allow smooth functioning of Question Hour.

2.00 P.M.

5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 40 of Company Secretaries Act, 1980:-
 - (i) The Company Secretaries (Election to the Council) (Amendment) Rules, 2022 published in Notification No. G.S.R.866(E) in Gazette of India dated 8th December, 2022.
 - (ii) Notification No. 1 of September, 2022 published in Gazette of India dated 7th September, 2022 notifying elections for constitution of the new Council and the Regional Councils, 2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2021-2022, alongwith audited accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2021-2022.

#At 11.03 A.M. Original in Hindi. For details, please see the debates of the day.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986:-

- (i) S.O.5481(E) published in Gazette of India dated 31st December, 2021, notifying Utilisation of Ash from coal or lignite based thermal power plant.
- (ii) S.O.5946(E) published in Gazette of India dated 20th December, 2022, notifying constitution of the Gujarat Coastal Zone Management Authority.

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022 published in Notification No. G.S.R.593(E) in Gazette of India dated 21st July, 2022.
- (ii) The Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2021 published in Notification No. G.S.R.798(E) in Gazette of India dated 15th November, 2021.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2021-2022.
- (5) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the years 2018-2019 to 2020-2021.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions)

under Section 25 of Coinage Act, 2011:-

- (i) The Coinage (Issue of Commemorative coin on the occasion of 150TH BIRTH ANNIVERSARY OF SRI AUROBINDO) Rules, 2022 published in Notification No. G.S.R.869(E) in Gazette of India dated 9th December, 2022.
 - (ii) The Coinage (Issue of Commemorative coin on the occasion of 75 Years of Raising of National Cadet Corps) Rules, 2023 published in Notification No. G.S.R.51(E) in Gazette of India dated 25th January, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.5543(E) published in Gazette of India dated 30th November, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
 - (ii) Notification No. 101/2022-CUSTOM(N.T.) dated 1st December, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (iii) S.O.5869(E) published in Gazette of India dated 15th December, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
 - (iv) Notification No. 109/2022-CUSTOM(N.T.) dated 15th

December, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.

- (v) The Exports by Post (Amendment) Regulations, 2022 published in Notification No. G.S.R.873(E) in Gazette of India dated 10th December, 2022, together with an explanatory memorandum.
- (vi) The Postal Export (Electronic Declaration and Processing) Regulations, 2022 published in Notification No. G.S.R.874(E) in Gazette of India dated 10th December, 2022, together with an explanatory memorandum.
- (vii) G.S.R.904(E) published in Gazette of India dated 26th December, 2022, together with an explanatory memorandum notifying the 1st tranche of tariff concessions in relation to the India-Australia Economic Cooperation and Trade Agreement.
- (viii) G.S.R.906(E) published in Gazette of India dated 27th December, 2022, together with an explanatory memorandum seeking to amend Notification No. 46/2011-Customs dated 1st June, 2011.
- (ix) G.S.R.908(E) published in Gazette of India dated 29th December, 2022, together with an explanatory memorandum seeking to amend Notification No. 62/2022-Customs dated 26th December 2022 notifying 2nd tranche of tariff concessions in relation to the India-Australia Economic Cooperation and Trade Agreement.

- (x) G.S.R.909(E) published in Gazette of India dated 29th December, 2022, together with an explanatory memorandum seeking to amend Notification No. 48/2021-Customs dated 13th October, 2021 and Notification No. 49/2021-Customs dated 13th October, 2021 in order to extend the existing concessional import duties on specified edible oils and lentils up to 31st March, 2024.
 - (xi) G.S.R.22(E) published in Gazette of India dated 13th January, 2023 together with an explanatory memorandum seeking to exempt Covid-19 vaccines when imported into India by Central Government or State Government from whole of the duty of Customs leviable thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.890(E) published in Gazette of India dated 20th December, 2022, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of "Stainless-Steel Seamless Tubes and Pipes" originating in or exported from China PR and imported into India, in pursuance of fresh final findings issued by DGTR.
 - (ii) G.S.R.905(E) published in Gazette of India dated 27th December, 2022, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of "Semi-finished Ophthalmic Lenses" originating in or exported from China PR, and imported into India, in pursuance of fresh final findings issued by DGTR.
 - (iii) G.S.R.914(E) published in Gazette of India dated 30th

December, 2022, together with an explanatory memorandum seeking to continue the levy of Anti-dumping Duty on imports of "Jute Products comprising of Jute Yarn/ Twine (multiple folded/cabled and single), Hessian fabric, Jute sacking bags and Jute sacking cloth" originating in or exported from Bangladesh and Nepal.

- (iv) G.S.R.12(E) published in Gazette of India dated 6th January, 2023, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of "Fishing net" originating in or exported from China PR, and imported into India upto and including 9th July, 2023.
 - (v) G.S.R.893(E) published in Gazette of India dated 21st December 2022, together with an explanatory memorandum making certain amendments in the Notification No. 2/2022-Customs dated 28th April, 2022 in order to change the name of the producer viz. "M/s Kobelco and Materials Copper Tubes (Thailand) CO., Ltd." To KMCT (THAILAND) Co., Ltd, in pursuance of DGTR recommendation
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.4(E) published in Gazette of India dated 2nd January, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
 - (ii) G.S.R.5(E) published in Gazette of India dated 2nd January,

- 2023, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.
- (iii) G.S.R.23(E) published in Gazette of India dated 16th January, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (iv) G.S.R.24(E) published in Gazette of India dated 16th January, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.
- (5) A copy of the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.575(E) dated 14th July, 2022, together with an explanatory memorandum under Section 74 of the Prevention of Money Laundering Act, 2002.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
- (i) The Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, published in Notification No. G.S.R.792(E) in Gazette of India dated 27th October, 2022, together with an explanatory memorandum.

- (ii) S.O.4427(E) published in Gazette of India dated 22nd September, 2022, together with an explanatory memorandum notifying certain substances, mentioned therein, salts and preparations thereof to be manufactured drugs.
 - (iii) S.O.4428(E) published in Gazette of India dated 22nd September, 2022, together with an explanatory memorandum making certain amendments in the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
 - (iv) S.O.4429(E) published in Gazette of India dated 22nd September, 2022, together with an explanatory memorandum making certain amendments in Notification No. S.O.1055(E) dated the 19th October, 2001.
 - (v) S.O.5318(E) published in Gazette of India dated 16th November, 2022, together with an explanatory memorandum notifying certain substances, mentioned therein, salts and preparations thereof to be manufactured drugs.
 - (vi) S.O.5319(E) published in Gazette of India dated 16th November, 2022, together with an explanatory memorandum making certain amendments in the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
 - (vii) S.O.5320(E) published in Gazette of India dated 16th November, 2022, together with an explanatory memorandum making certain amendments in Notification No. S.O.1055(E) dated the 19th October, 2001.
- (7) A copy each of the following Notifications (Hindi and English versions)

under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) G.S.R.877(E) published in Gazette of India dated 13th December, 2022, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR1 for November 2022 for registered persons whose principal place of business is in certain districts of Tamil Nadu.
- (ii) The Central Goods and Services Tax (Fifth Amendment) Rules, 2022 published in Notification No. G.S.R.902(E) in Gazette of India dated 26th December, 2022, together with an explanatory memorandum.
- (iii) G.S.R.903(E) published in Gazette of India dated 26th December, 2022, together with an explanatory memorandum specifying that the provisions of sub-rule (4A) of the Central Goods and Services Tax Rules, 2017 shall not apply in the States and Union territories except the State of Gujarat.
- (iv) G.S.R.916(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Central Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
- (v) G.S.R.919(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 02/2017-Central Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.

- (vi) G.S.R.922(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2017-Central Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
 - (vii) G.S.R.926(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Central Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and Ministry of Finance for the year 2022-2023.
- (9) A copy of the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2022 (Hindi and English versions), published in Notification No. SEBI/LAD-NRO/GN/2022/91 in Gazette of India dated 1st August, 2022, under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/93

dated 12th August, 2022.

- (ii) The Securities and Exchange Board of India (Procedure for Board Meetings) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/110 dated 9th December, 2022.
- (11)
- (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2021-2022.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.917(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Integrated Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th

meeting held on 17.12.2022.

- (ii) G.S.R.920(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 02/2017-Integrated Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
 - (iii) G.S.R.923(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2017-Integrated Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
 - (iv) G.S.R.927(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 09/2017-Integrated Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.918(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Union Territory Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th

meeting held on 17.12.2022.

- (ii) G.S.R.921(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 02/2017-Union Territory Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
- (iii) G.S.R.924(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2017-Union Territory Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.
- (iv) G.S.R.928(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax (Rate) dated 28th June, 2017 in respect of supply of goods as recommended by GST Council in its 48th meeting held on 17.12.2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2021-2022.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2023-2024.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Namgyal Institute of Tibetology, Gangtok, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Namgyal Institute of Tibetology, Gangtok, for the years 2019-2020 and 2020-2021.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavira, Nalanda, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of

the Nava Nalanda Mahavira, Nalanda, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavira, Nalanda, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Ramakrishna Mission Ashrama Narainpur, Chhattisgarh, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Ashrama Narainpur, Chhattisgarh, for the years 2017-2018 to 2019-2020.
- (2) (i) A copy each of the Annual Reports (Hindi and English versions) of the Ramakrishna Mission, Narottam Nagar, Arunachal Pradesh, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission, Narottam Nagar, Arunachal Pradesh, for the years 2017-2018 to 2020-2021.
- (3) (i) A copy each of the Annual Reports (Hindi and English versions) of the Ramakrishna Sarda Mission, Khonsa, Tirap, Arunachal Pradesh for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Sarda Mission,

Khonsa, Tirap, Arunachal Pradesh for the years 2017-2018 to 2019-2020.

- (4) (i) A copy each of the Annual Reports (Hindi and English versions) of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the years 2017-2018 to 2020-2021.
- (5) (i) A copy each of the Annual Reports (Hindi and English versions) of the Institute of Studies in Buddhist Philosophy & Tribal Cultural Society (ISBP & TCS), Lahul and Spiti, Himachal Pradesh, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Institute of Studies in Buddhist Philosophy & Tribal Cultural Society (ISBP & TCS), Lahul and Spiti, Himachal Pradesh, for the years 2017-2018 and 2018-2019.
- (6) (i) A copy each of the Annual Reports (Hindi and English versions) of the Rinchen Zangpo Society for Spiti Development, Lahul and Spiti, Himachal Pradesh, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Rinchen Zangpo Society for Spiti Development, Lahul and Spiti, Himachal Pradesh, for the years 2017-2018 to 2020-2021.
- (7) (i) A copy each of the Annual Reports (Hindi and English versions) of

the Rajasthan Bal Kalyan Samiti, Udaipur, Rajasthan, for the years 2016-2017 to 2020-2021, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Bal Kalyan Samiti, Udaipur, Rajasthan, for the years 2016-2017 to 2020-2021.
- (8) (i) A copy each of the Annual Reports (Hindi and English versions) of the Banasthali Vidyapeeth, Tonk, Rajasthan, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Banasthali Vidyapeeth, Tonk, Rajasthan, for the years 2017-2018 and 2018-2019.
- (9) (i) A copy each of the Annual Reports (Hindi and English versions) of the Graameeeya Makkal Abivrudhi Iyakkam, Coimbatore, Tamil Nadu, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Graameeeya Makkal Abivrudhi Iyakkam, Coimbatore, Tamil Nadu, for the years 2017-2018 to 2020-2021.
- (10) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha Aurangabad, Murshidabad, West Bengal, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Aurangabad, Murshidabad, West Bengal, for the years 2017-2018 and 2018-2019.

- (11) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha Balurghat, Dakshin, Dinajpur, West Bengal, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Balurghat, Dakshin, Dinajpur, West Bengal, for the years 2017-2018 to 2020-2021.
- (12) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha Beldanga, Murshidabad, West Bengal, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Beldanga, Murshidabad, West Bengal, for the years 2017-2018 to 2019-2020.
- (13) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha Muluk Bolpur, Birbhum, West Bengal, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Muluk Bolpur, Birbhum, West Bengal, for the years 2017-2018 to 2019-2020.
- (14) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha Kusuria Branch, Nadia, West Bengal, for the years 2017-2018 and 2018-2019, alongwith

Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Kusuria Branch, Nadia, West Bengal, for the years 2017-2018 and 2018-2019.
- (15) (i) A copy each of the Annual Reports (Hindi and English versions) of the Gohaldiha Jati Upajati Blue Bird Women's Welfare Centre, Jhargram, West Bengal, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Gohaldiha Jati Upajati Blue Bird Women's Welfare Centre, Jhargram, West Bengal for the years 2017-2018 and 2018-2019.
- (16) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha, Kunor, Uttar Dinajpur, West Bengal, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Kunor, Uttar Dinajpur, West Bengal, for the years 2018-2019 and 2019-2020.
- (17) (i) A copy each of the Annual Reports (Hindi and English versions) of the Uttar Pradesh Vanvasi Sewa Sansthan, Palia Kalan Kheri, Uttar Pradesh for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Vanvasi Sewa

Sansthan, Palia Kalan Kheri, Uttar Pradesh for the years 2019-2020 and 2020-2021.

- (18) (i) A copy each of the Annual Reports (Hindi and English versions) of the Khanderao Education Society, Dhule, Maharashtra, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Khanderao Education Society, Dhule, Maharashtra, for the years 2017-2018 to 2020-2021.
- (19) (i) A copy each of the Annual Reports (Hindi and English versions) of the Keshav Gramotthan Shikshan Samiti, Distt. Dindori, Madhya Pradesh, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Keshav Gramotthan Shikshan Samiti, Distt. Dindori, Madhya Pradesh, for the years 2017-2018 to 2020-2021.
- (20) (i) A copy each of the Annual Reports (Hindi and English versions) of the Rajendra Ashram Trust, Distt. Jhabua, Madhya Pradesh, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Rajendra Ashram Trust, Distt. Jhabua, Madhya Pradesh, for the years 2017-2018 and 2018-2019.
- (21) (i) A copy each of the Annual Reports (Hindi and English versions) of the Sandhi Niketan Shikshan Sanstha, Wadgaon, Distt. Nanded, Maharashtra, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the

Government of the working of the Sandhi Niketan Shikshan Sanstha, Wadgaon, Distt. Nanded, Maharashtra, for the years 2017-2018 to 2019-2020.

- (22) (i) A copy each of the Annual Reports (Hindi and English versions) of the Savya Sanchi Centre for Urban & Rural Development, Sidhi, Madhya Pradesh, for the years 2016-2017 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Savya Sanchi Centre for Urban & Rural Development, Sidhi, Madhya Pradesh, for the years 2016-2017 to 2021-2022.
- (23) (i) A copy each of the Annual Reports (Hindi and English versions) of the Shree Ganesh Foundation, Dhule, Maharashtra, for the years 2017-2018 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Shree Ganesh Foundation, Dhule, Maharashtra, for the years 2017-2018 to 2021-2022.
- (24) (i) A copy each of the Annual Reports (Hindi and English versions) of the Chandrai Mahila Mandal, Dhule, Maharashtra, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Chandrai Mahila Mandal, Dhule, Maharashtra, for the years 2018-2019 to 2020-2021.
- (25) (i) A copy each of the Annual Reports (Hindi and English versions) of the Shri Kotuleshwar Shikshan Prasarak Mandal Kotul, Maharashtra, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Shri Kotuleshwar Shikshan Prasarak Mandal Kotul, Maharashtra, for the years 2018-2019 to 2020-2021.
- (26)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of the Shri Swami Swayam Seva Bhavi Sanstha, Dhule, Maharashtra, for the years 2019-2020 to 2021-2022, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Shri Swami Swayam Seva Bhavi Sanstha, Dhule, Maharashtra, for the years 2019-2020 to 2021-2022.
- (27)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of the Mission Foundation Movement, Mizoram, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Mission Foundation Movement, Mizoram, for the years 2019-2020 and 2020-2021.
- (28)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of the Vasantha Lakshmi Charitable Trust & Research Centre, Andhra Pradesh, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Vasantha Lakshmi Charitable Trust & Research Centre, Andhra Pradesh, for the years 2020-2021 and 2021-2022.
- (29)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of

the Dr. Ambedkar Mission, Assam, for the years 2019-2020 to 2021-2022, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Mission, Assam, for the years 2019-2020 to 2021-2022.
- (30) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bandhewal Shiksha Samiti, Madhya Pradesh, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bandhewal Shiksha Samiti, Madhya Pradesh, for the years 2019-2020 and 2020-2021.
- (31) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangh, Dumka, Jharkhand, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangh, Dumka, Jharkhand, for the years 2017-2018 to 2020-2021.
- (32) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha, (Pakur), Jharkhand, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, (Pakur), Jharkhand, for the years 2017-2018 to 2020-2021.
- (33) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha (Sonari), East Singhbhum, Jamshedpur, Jharkhand, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha (Sonari), East Singhbhum, Jamshedpur, Jharkhand, for the years 2017-2018 to 2020-2021.
- (34) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha, (Ranchi Unit), Jharkhand, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, (Ranchi Unit), Jharkhand, for the years 2017-2018 to 2019-2020.
- (35) (i) A copy each of the Annual Reports (Hindi and English versions) of the R.K. Mission TB Sanatorium, Ranchi, Jharkhand, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the R.K. Mission TB Sanatorium, Ranchi, Jharkhand, for the years 2017-2018 to 2020-2021.
- (36) (i) A copy each of the Annual Reports (Hindi and English versions) of the Christian Grammer School, Manipur, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Christian Grammer School, Manipur, for the years 2017-2018 and 2018-2019.
- (37) (i) A copy each of the Annual Reports (Hindi and English versions) of the Siamsinpawlpi, Manipur, for the years 2017-2018 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Siamsinpawlpi, Manipur, for the

years 2017-2018 and 2021-2022.

- (38) (i) A copy each of the Annual Reports (Hindi and English versions) of the R.K. Mission Ashram, Cherrapunjee, Meghalaya, for the years 2017-2018 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the R.K. Mission Ashram, Cherrapunjee, Meghalaya, for the years 2017-2018 to 2021-2022.
- (39) (i) A copy each of the Annual Reports (Hindi and English versions) of the Integrated Rural Development & Educational Organization, Manipur, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Integrated Rural Development & Educational Organization, Manipur, for the years 2018-2019 and 2019-2020.
- (40) (i) A copy each of the Annual Reports (Hindi and English versions) of the Bharat Sevashram Sangha, Navsari, Gujarat, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Navsari, Gujarat, for the years 2017-2018 to 2019-2020.
- (41) (i) A copy each of the Annual Reports (Hindi and English versions) of the Swami Vivekanand Youth Movement, Mysore, Karnataka, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand Youth Movement, Mysore, Karnataka, for the years 2017-2018 to 2020-

2021.

- (42) (i) A copy each of the Annual Reports (Hindi and English versions) of the Vivekananda Girijana Kalyan Kendra, Chamrajnagar, Karnataka, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Vivekananda Girijana Kalyan Kendra, Chamrajnagar, Karnataka, for the years 2017-2018 and 2018-2019.
- (43) (i) A copy each of the Annual Reports (Hindi and English versions) of the Sankalp, Cuttack, Odisha, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Sankalp, Cuttack, Odisha, for the years 2017-2018 to 2020-2021.
- (44) (i) A copy each of the Annual Reports (Hindi and English versions) of the Shree Ramakrishna Ashrama, Kalahandi, Odisha, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Shree Ramakrishna Ashrama, Kalahandi, Odisha, for the years 2017-2018 and 2018-2019.
- (45) (i) A copy each of the Annual Reports (Hindi and English versions) of the Holy Home, Distt. Nuapada, Odisha, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Holy Home, Distt. Nuapada, Odisha, for the years 2017-2018 to 2020-2021.

- (46) (i) A copy each of the Annual Reports (Hindi and English versions) of the Nikhila Utkal Harijan Adivasi Seva Sangha, Bhubaneswar, Odisha, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Nikhila Utkal Harijan Adivasi Seva Sangha, Bhubaneswar, Odisha, for the years 2019-2020 and 2020-2021.
- (47) (i) A copy each of the Annual Reports (Hindi and English versions) of the Sarvodaya Samiti, Koraput, Odisha, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Sarvodaya Samiti, Koraput, Odisha, for the years 2019-2020 and 2020-2021.
- (48) (i) A copy each of the Annual Reports (Hindi and English versions) of the Koraput Development Foundation, Koraput, Odisha, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Koraput Development Foundation, Koraput, Odisha, for the years 2017-2018 to 2020-2021.
- (49) Forty Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (48) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar

Teli) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour & Employment for the year 2023-2024.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojana Parishad on Samagra Shiksha, Panchkula, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojana Parishad on Samagra Shiksha, Panchkula, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Kendriya Vidyalaya Sangathan, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan School Administration, Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan School Administration, Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan School Administration, Delhi, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti,

Noida, for the year 2021-2022.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, State of Sikkim, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, State of Sikkim, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, UT Mission Authority, Andaman and Nicobar Islands, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, UT Mission Authority, Andaman and Nicobar Islands, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Educational Research and Training, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Educational Research and Training, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Council for Educational Research and Training, New Delhi, for the year 2021-2022.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bangalore, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bangalore, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhopal, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhopal, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhubaneswar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Bhubaneswar, for the year 2021-2022.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management, Catering Technology & Applied Nutrition, Chandigarh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Institute of Hotel Management, Catering Technology & Applied Nutrition, Chandigarh, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Chennai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Chennai, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Gandhinagar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Gandhinagar, for the year 2021-2022.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Goa, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Goa, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition (Society), Gurdaspur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition (Society), Gurdaspur, for the year 2021-2022.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Guwahati, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Guwahati, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Gwalior, for the year 2021-2022, alongwith audited

accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Gwalior, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hajipur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hajipur, for the year 2021-2022.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hyderabad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Hyderabad, for the year 2021-2022.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Jaipur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel

Management, Catering Technology & Applied Nutrition, Jaipur, for the year 2021-2022.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Kolkata, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Kolkata, for the year 2021-2022.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Srinagar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Srinagar, for the year 2021-2022.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Mumbai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Mumbai, for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the

Institute of Hotel Management, Catering Technology & Applied Nutrition, Thiruvananthapuram, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Thiruvananthapuram, for the year 2021-2022.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Shillong, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Shillong, for the year 2021-2022.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Shimla, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Shimla, for the year 2021-2022.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, New Delhi, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, New Delhi, for the year 2021-2022.
- (21)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Lucknow, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering Technology & Applied Nutrition, Lucknow, for the year 2021-2022.
- (22)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2021-2022.
- (23)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism & Travel Management, Gwalior, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism & Travel Management, Gwalior, for the year 2021-2022.
- (24)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute, Tirupati, for the year 2021-2022,

alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute, Tirupati, for the year 2021-2022.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the years 2014-2015 to 2018-2019.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the years 2014-2015 to 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science & Technology, Itanagar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science & Technology, Itanagar, for the year 2021-2022.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Board of Practical Training (Eastern Region), Kolkata, for the year 2021-2022.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harsingh Gour Vishwavidyalaya, Sagar, for the year 2020-2021, together with audit report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Council of Historical Research, New Delhi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of Indian Council of Social Science Research, New Delhi, for the year 2021-2022.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Pauri Garhwal, Uttarakhand, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Pauri Garhwal, Uttarakhand, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Sanskrit University, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2021-2022.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Calicut, Calicut, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology

Calicut, Calicut, for the year 2020-2021.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2020-2021, together with Audit report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Ved Vidya Pratishthan, Ujjain, for the year 2021-2022.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Ved Vidya Pratishthan, Ujjain, for the year 2021-2022, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Ved Vidya Pratishthan, Ujjain, for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2021-2022.
- (18) A copy of The Mizoram University (Amendment) Statutes, 2022 (Hindi and English versions) published in Notification No. F.No. 5-40/Estt/I/19/4. in Gazette of India dated 11th July, 2022, under sub-section (2) of Section 46 of the Mizoram University Act, 2000.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar (Garhwal), for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar (Garhwal), for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemvati Nandan Bahuguna Garhwal University, Srinagar (Garhwal), for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2021-2022.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2021-2022.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (BHU) Varanasi, Varanasi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (BHU) Varanasi, Varanasi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (BHU) Varanasi, Varanasi, for the year 2021-2022.
- (24)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Kottayam, Kottayam, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Kottayam, Kottayam, for the year 2021-2022.
- (25)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2021-2022.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the

Nagaland University, for the year 2021-2022, together with Audit Report thereon.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Raichur, Raichur, for the year 2020-2021.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sonapat, Sonapat, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Sonapat, Sonapat, for the year 2020-2021.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Allahabad, Allahabad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Allahabad, Allahabad, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Allahabad, Allahabad, for the year 2020-2021.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2021-2022.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dhanbad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dhanbad, for the year 2021-2022.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2021-2022.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2021-2022.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2021-2022.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2021-2022.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Science Education and Research, Berhampur, for the year 2021-2022.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2021-2022.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Tiruchirappalli, for the year 2020-2021.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology, Mizoram, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Mizoram, for the year 2021-2022.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Arunachal Pradesh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Arunachal Pradesh, for the year 2021-2022.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Silchar, for the year 2021-2022.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Puducherry, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of National Institute of Technology, Puducherry, for the year 2021-2022.

- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Agartala, for the year 2021-2022.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Hamirpur, for the year 2021-2022.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology Goa, Goa, for the year 2021-2022.
- (60) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (59) above.

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Patna, for the year 2021-2022.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Consolidated Review* (Hindi and English versions) of the working of Regional Rural Banks for the year 2021-2022.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2021-2022.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 114A(3) of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority of India Act, 1999:-

* Annual Reports and Audited Accounts were laid on 19.12.2022.

- (i) The Insurance Regulatory and Development Authority of India (Regulatory Sandbox) (Amendment) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/3/182/2022 in Gazette of India dated 6th December, 2022.
- (ii) The Insurance Regulatory and Development Authority of India (Insurance Intermediaries) (Amendment) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/4/183/2022 in Gazette of India dated 6th December, 2022.
- (iii) The Insurance Regulatory and Development Authority of India (Appointed Actuary) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/5/184/2022 in Gazette of India dated 9th December, 2022.
- (iv) The Insurance Regulatory and Development Authority of India (Actuarial Report and Abstract for Life Insurance Business) (Amendment) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/6/185/2022 in Gazette of India dated 6th December, 2022.
- (v) The Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of General Insurance Business) (Amendment) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/7/186/2022 in Gazette of India dated 6th December, 2022.
- (vi) The Insurance Regulatory and Development Authority of India (Other Forms of Capital) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/8/187/2022 in Gazette of India dated 6th December, 2022.

- (vii) The Insurance Regulatory and Development Authority of India (Registration of Indian Insurance Companies) Regulations, 2022 published in Notification No. F.No. IRDAI/Reg/9/188/2022 in Gazette of India dated 6th December, 2022.

* The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following notification (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (1)* Notification No. 06/2023-Central Excise published in Gazette of India dated 3rd February, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 seeking to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (2)* Notification No. 07/2023-Central Excise published in Gazette of India dated 3rd February, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 seeking to increase the Special Additional Excise Duty on Diesel.

2.05 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Janardan Singh Sigriwal regarding need to run a new Demu train service between Gopalganj and Patna Junction Railway station.
- 2) Shri Sudhakar Tukaram Shrangre regarding approval of the proposal for construction of roads under the Pradhan Mantri Gram Sadak Yojana in Latur district.
- 3) Shri Satyadev Pachauri regarding need to curb increasing air pollution in the Country.
- 4) Smt. Keshari Devi Patel regarding need to develop Acupressure Shodh Prashikshan Evam Upchar Sansthan in Prayagraj, Uttar Pradesh as a Centre of Excellence.
- 5) Shri Vivek Narayan Shejwalkar regarding improvement in railway services in Gwalior Parliamentary Constituency.
- 6) Shri Jagdambika Pal regarding construction of a ring road in Siddharthnagar district, Uttar Pradesh.
- 7) Shri Parvesh Sahib Singh regarding shortage of water in Delhi.
- 8) Dr. Krishna Pal Singh Yadav regarding need to construct a four lane road from Deharda Chauraha to Bangla Chauraha in Madhya Pradesh and also connect Ashoknagar in the State with National Highway.
- 9) Smt. Riti Pathak regarding adequate compensation to people of Gram Panchayats in Sanjay Gandhi Rashtriya Udyan in Sidhi Parliamentary constituency facing displacement from their habitat.
- 10) Smt. Jaskaur Meena regarding mode of recruitment in Government jobs in Rajasthan.
- 11) Smt. Ranjeeta Koli regarding investigation into alleged illegal mining, irregularities in the implementation of the Pradhan Mantri Gram Sadak Yojana and seeking information on Aanganwadi Kendras in Bharatpur

Parliamentary constituency.

- 12) Shri Deepak Baij regarding need to construct washing line in Jagdalpur Railway station.
- 13) Shri Ravneet Singh regarding prevalence of Drug related activities in various universities and educational institutions of Punjab.
- 14) Smt. Aparupa Poddar regarding Sanction of funds for construction of a Railway Over Bridge (RoB) at Tarakeshwar in Arambagh Parliamentary Constituency.
- 15) Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar regarding four-laning of National Highway Nos. 63 and 548C in Maharashtra.
- 16) Shri Kaushalendra Kumar regarding increase in Passenger fare in train nos. 03271/72, 03395/96 and 03631/32 and other railway related issues in Nalanda Parliamentary Constituency.
- 17) Shri Bhartruhari Mahtab regarding backfilling of Handidhua and Deulbera Mines in Mahanadi Coal Fields.
- 18) Smt. Sangeeta Azad regarding need to draw a blueprint for all round development of Azamgarh district.
- 19) Shri Prince Raj regarding construction of bridges in Samastipur Parliamentary Constituency.
- 20) Smt. Supriya Sule regarding proposal of Baramati Municipal Council for construction of a service road in Baramati.

2.07 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Tuesday, the 7th February, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, February 7, 2023/Magha 18, 1944 (Saka)

No. 211

11.00 A.M.

1. Starred Questions

Starred Question No. 61 was taken up. Reply to Starred Question No. 61 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 62–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

3. *Tragic Reference by the Speaker

The Speaker made reference to the massive loss of lives and large scale damage to property caused by severe earthquake in Turkey and Syria on 6th February, 2023.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

*At 12.00 Noon. Original in Hindi. For details, please see the debates of the day.

12.02 P.M.**4. Papers laid on the Table**

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) on behalf of the Minister of Rural Development; and Minister of Panchayati Raj (Shri Giriraj Singh) laid on the Table a copy of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2023-2024.
- (2) Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2023-2024.
- (3) Output-Outcome Monitoring Framework of the Ministry of Panchayati Raj for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the M/s Richardson & Cruddas (1972) Limited, Mumbai, for the year 2021-2022.
 - (ii) Annual Report of the M/s Richardson & Cruddas (1972) Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2021-2022.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2021-2022.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Nepa Limited, Neapanagar, for the year 2021-2022.
- (ii) Annual Report of the Nepa Limited, Neapanagar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation, Ranchi, for the year 2021-2022.
- (ii) Annual Report of the Heavy Engineering Corporation, Ranchi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2021-2022.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (d) to (f) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2021-2022, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the National Disaster Management Act, 2005:-
 - (i) The National Disaster Management Authority (Financial Advisor) Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R.886(E) in Gazette of India dated 19th December, 2022.

- (ii) The National Disaster Management Authority (Group 'A' Posts) Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R.887(E) in Gazette of India dated 19th December, 2022.
- (2) A copy of the Andaman and Nicobar Islands Private Security Agencies (Private Security to Cash Transportation Activities) Rules, 2021 (Hindi and English versions) published in Notification No. 62/2021/F.No.45-230/2019-Home in Andaman And Nicobar Gazette dated 4th May, 2021 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Dadra & Nagar Haveli and Daman & Diu Private Security Agencies (Private Security to Cash Transportation Activities) Rules, 2020 (Hindi and English versions) published in Notification No. 1/Home/293/PSA(PSCTA) Model Rules-2018/20-21/922 in the U.T. Administration of Dadra & Nagar Haveli and Daman & Diu Gazette dated 10th December, 2020 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the statement (Hindi and English versions) outlining the reasons for not framing of Assam Rifles Regulations as statutory for laying on the Table of Lok Sabha.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force Headquarters Group 'A' and Group 'B'

Posts (Non-Combatised) Recruitment (Amendments) Rules, 2022 published in Notification No. G.S.R.667(E) in Gazette of India dated 30th August, 2022.

(ii) The Border Security Force, Tradesman Cadre (Combatised, Non-Gazetted) Group 'C' Posts Recruitment Rules, 2022 published in Notification No. G.S.R.696 (E) in Gazette of India dated 14th September, 2022.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

(i) The Central Reserve Police Force, (Combatised Para-Medical Cadre) Recruitment Rules, 2022 published in Notification No. G.S.R.841(E) in Gazette of India dated 23rd November, 2022.

(ii) The Central Reserve Police Force, (Combatised Para-Medical Cadre), Group 'B' Posts, Recruitment Rules, 2022 published in Notification No. G.S.R.915(E) in Gazette of India dated 30th December, 2022.

(iii) The Central Reserve Police Force, Assistant Sub-Inspector (Pharmacist) Veterinary, Group 'C' (Combatised) Post, Recruitment Rules, 2022 published in Notification No. G.S.R.10(E) in Gazette of India dated 5th January, 2023.

(iv) The Central Reserve Police Force, Inspector (Hindi Translator) and Sub-Inspector (Hindi Translator), Group 'B', Official Language Cadre Posts, Recruitment Rules, 2022 published in Notification No. G.S.R.173(E) in Gazette of India dated 3rd December, 2022.

(9) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy of the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2022 published in Notification No. S.O.5573(E) in Gazette of India dated 1st December, 2022, under Section 4(d) of the Destructive Insects & Pests Act, 1914.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-Chain Development, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-Chain Development, New Delhi, for the year 2021-2022.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertiliser (Inorganic, Organic or Mixed) (Control) Third Amendment Order, 2022 (Hindi and English versions) published in Notification No. S.O.4477(E) in Gazette of India dated 22nd September, 2022.
 - (ii) S.O.4475(E) published in Gazette of India dated 22nd September, 2022 notifying the specifications of customized fertilizers, mentioned therein, for a period of three years from the date of publication of this notification, together with a corrigendum thereto published in Notification No. S.O.4941(E) (Hindi version only) dated 20th October, 2022.
- (4) A copy of the Notification No. S.O.3908(E) (Hindi and English versions)

published in Gazette of India dated 22nd August, 2022 notifying inclusion of new insecticides, mentioned therein, in the Schedule to the Insecticides Act, 1968, issued under Section 3 of the Insecticides Act, 1968.

- (5) A copy of the Insecticides (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.846(E) in Gazette of India dated 25th November, 2022, under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2021-2022.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Coconut Development Board, Kochi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2021-2022.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2021-2022.
- (ii) Annual Report of the Chandigarh Industrial & Tourism Development

Corporation Limited, Chandigarh, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, for the year 2019-2020.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) to (c) of (12) above.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture & Farmers Welfare, for the year 2022-2023.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (15) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2021-2022, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Social Defence, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Social Defence, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants (Volume-I) of the Ministry of Home Affairs for the year 2023-2024.
- (2) Detailed Demands for Grants (Volume-II) of the Ministry of Home Affairs

(Union Territories) for the year 2023-2024.

- (3) Output-Outcome Monitoring Framework of the Ministry of Home Affairs for the year 2023-2024.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2021-2022.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2021-2022.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities (Divyangjan), New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Explanatory memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (Divyangjan), New Delhi, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi for the year 2018-2019, alongwith Audited Accounts.
- (ii) Explanatory memorandum (Hindi and English versions) regarding Action Taken on the Recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2021-2022.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Achievement of Rising Maiden, Imphal West, Manipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Achievement of Rising Maiden, Imphal West, Manipur, for the year 2021-2022.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Amar Jyoti Charitable Trust, Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amar Jyoti Charitable Trust, Delhi, for the year

2021-2022.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana, for the year 2021-2022.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Women's Conference, Berhampur, Odisha, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Women's Conference, Berhampur, Odisha, for the year 2021-2022.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution & Rural Development Service, Thoubal, Manipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution & Rural Development Service, Thoubal, Manipur, for the year 2021-2022.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Alakendu Bodh Niketan Residential, Kolkata, West Bengal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alakendu Bodh Niketan Residential, Kolkata, West Bengal, for the year 2021-2022.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2021-2022.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2021-2022.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, Uttar Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, Uttar Pradesh, for the year 2021-2022.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Maharaja Krushna Chandra Gajapati School for the Blind and Deaf, Odisha, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharaja Krushna Chandra Gajapati School for the Blind and Deaf, Odisha, for the year 2021-2022.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2021-2022.
- (24)
- (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Nav Vani School for the Deaf, Varanasi, Uttar Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Nav Vani School for the Deaf, Varanasi, Uttar Pradesh, for the year 2021-2022.
- (25)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Development Cooperation, Bhubaneswar, Odisha, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Development Cooperation, Bhubaneswar, Odisha, for the year 2021-2022.
- (26)
- (i) A copy of the Annual Report (Hindi and English versions) of the Pahel Viklang Punerwas Kendra Samiti, Kanpur, Uttar Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pahel Viklang Punerwas Kendra Samiti, Kanpur, Uttar Pradesh, for the year 2021-2022.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Anjali Institute of Research and Rehabilitation for the Mentally Handicapped and other Disabled, Palakol, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anjali Institute of Research and Rehabilitation for the Mentally Handicapped and other Disabled, Palakol, Andhra Pradesh, for the year 2021-2022.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Welfare of the Handicapped, Patiala, Punjab, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Welfare of the Handicapped, Patiala, Punjab, for the year 2021-2022.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Chetna, Aliganj, Lucknow Uttar Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chetna, Aliganj, Lucknow, Uttar Pradesh, for the year 2021-2022.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, Telangana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, Telangana, for the year 2021-2022.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the

Nilachal Seva Pratisthan, Puri, Odisha, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, Odisha, for the year 2021-2022.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Vivekananda Educational Society (Hari Manovikasa Kendram), Amalapuram, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Vivekananda Educational Society (Hari Manovikasa Kendram), Amalapuram, Andhra Pradesh, for the year 2021-2022.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Lebenshilfe, Visakhapatnam, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lebenshilfe, Visakhapatnam, Andhra Pradesh, for the year 2021-2022.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Swarna Swayamkrushi of Society, Prakasam District, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swarna Swayamkrushi of Society, Prakasam District, Andhra Pradesh, for the year 2021-2022.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the North East Voluntary Association of Rural Development, Guwahati, Assam,

for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Voluntary Association of Rural Development, Guwahati, Assam, for the year 2021-2022.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telangana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telangana, for the year 2021-2022.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Aathmeeya Manasika Vikasa Kendram, Telangana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aathmeeya Manasika Vikasa Kendram, Telangana, for the year 2021-2022.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Adhi Andhra Educational Society, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Adhi Andhra Educational Society, Andhra Pradesh, for the year 2021-2022.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwadharmā Mahila Mattu Makkal Shikshan Sevashram Samiti, Hubali, Karnataka, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the Vishwadharm Mahila Mattu Makkal Shikshan Sevashram Samiti, Hubali, Karnataka, for the year 2021-2022.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Voluntary Action, Puri, Odisha, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Voluntary Action, Puri, Odisha, for the year 2021-2022.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the E.K.R. Kalvi Sangam, Dharampuri, Tamil Nadu, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the E.K.R. Kalvi Sangam, Dharampuri, Tamil Nadu, for the year 2013-2014.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Vela Institution for Social Action and Development, Villupuram District, Tamil Nadu, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vela Institution for Social Action and Development, Villupuram District, Tamil Nadu, for the year 2013-2014.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Samarpan Sanstha, Ghazipur, Uttar Pradesh, for the year 2021-2022,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samarpan Sanstha, Ghazipur, Uttar Pradesh, for the year 2021-2022.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the Statement (Hindi and English versions) outlining the reasons of not framing subordinate legislation under Section 3 of the Prasar Bharati (Broadcasting Corporation of India) Amendment Act, 2011.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of the Ministry of Information and Broadcasting for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs; and Minister of State in the

Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the National Anti Doping Agency, New Delhi, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Anti Doping Agency, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

5. Statement of Standing Committee on Water Resources

Shri Parbatbhai Savabhai Patel laid the Statement (Hindi and English versions) showing Further Action Taken by Government on the Seventeenth Report on Action Taken on Observations / Recommendations contained in the Twelfth Report (17th Lok Sabha) on 'Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty / Agreement entered into with China, Pakistan And Bhutan'.

6. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Jayanta Kumar Roy laid on the Table the 366th, 367th, 368th, 369th, 370th, 371st and 372nd Reports (Hindi and English versions) on Action Taken by the Government on the Recommendations/ Observations contained in the 358th to 364th Reports of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on the Demands for Grants (2022-23) of the Ministries/ Departments of Atomic Energy; Biotechnology; Scientific and Industrial Research; Science & Technology; Space; Environment, Forest and Climate Change and Earth Sciences, respectively.

7. Statement by Minister

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) made a Statement (Hindi version) (i) correcting the reply given on 20.12.2022 to Starred Question No. 181 by Dr. Jayanta Kumar Roy and Shri Ritesh Pandey, MPs, regarding 'Change in Pre-Matric Scholarship Scheme' and (ii) giving reasons for delay in correcting the reply.

8. Motion for Election of two Members to the Coconut Development Board

Shri Kailash Choudhary on behalf of Shri Narendra Singh Tomar moved the following:-

“That in pursuance of clause (e) of sub-section 4 of Section 4 of the Coconut Development Board Act, 1979 read with rule 4 of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

12.10 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Nayab Singh Saini regarding need to provide stoppage of Vande Bharat Express (train no. 22447) at Kurukshetra Railway Station.
- 2) Shri Bidyut Baran Mahato regarding environment clearance for construction of Airport at Dhalbhumgarh in Jharkhand.
- 3) Shri Ashok Kumar Rawat regarding need to construct a by-pass road instead of over bridge at Sandila in Misrikh Parliamentary Constituency.
- 4) Smt. Raksha Nikhil Khadse regarding the Pachora-Jamnagar railway line conversion project.

- 5) Shri Ramcharan Bohra regarding need to establish a medical college in ESIC Hospital in Jaipur, Rajasthan.
- 6) Shri Mohanbhai Kundariya regarding need to accord approval to the proposal for construction of Ahmedabad-Rajkot Semi High speed Rail Project.
- 7) Dr. Sujay Radhakrishna Vikhe Patil regarding start of an intercity train between Ahmednagar and Pune via Daund.
- 8) Shri Brijendra Singh regarding measures against pest attack on cotton crop in Haryana.
- 9) Dr. Dhal Singh Bisen regarding need to stop reservation benefits to ST people who converted to other religions.
- 10) Shri Ravindra Kushawaha regarding need to set up a floating Solar PV Plant on Suraha Tal in Ballia district, Uttar Pradesh.
- 11) Shri Kripanath Mallah regarding establishment of an Eklavya Model Residential School in Patharkandi in Karimganj parliamentary constituency.
- 12) Smt. Rama Devi regarding construction of a bridge over River Sikarhana, near Patjilwa Village in East Champaran district.
- 13) Shri Raju Bista regarding construction of Eklavya Model Residential School in Kalimpong, West Bengal.
- 14) Shri Rattan Lal Kataria regarding creation of employment opportunities in the Country.
- 15) Shri Sumedhanand Saraswati regarding need to extend the Brahmaputra Express (train No. 15657/58) upto Jodhpur and Barmer.
- 16) Shri Arjunlal Meena regarding sale of land owned by people belonging to ST community in Udaipur, Rajasthan.

- 17) Shri Kuldeep Rai Sharma regarding development of Pharmaceutical sector and service condition of Pharmacists.
- 18) Shri K. Sudhakaran regarding construction of an underpass at KM 161 near Nadal railway gate in Edakkad, Kannur district, Kerala.
- 19) Shri Abdul Khaleque regarding Regulation of the Virtual Digital Assets (VDA) Sector.
- 20) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding need to give priority to candidates from Tamil Nadu for recruitment in offices of Government of India and Central Public Sector undertakings by conducting examination in Tamil language.
- 21) Shri C.N. Annadurai regarding construction of an Airport in/around Thiruvannamalai.
- 22) Shri Pocha Brahmananda Reddy regarding grant of funds for Polavaram Irrigation Project.
- 23) Shri Sunil Kumar Mondal regarding Development of Kalna as a Tourist Centre.
- 24) Shri Krupal Balaji Tumane regarding ban on derivative trading in seven agriculture commodities.
- 25) Adv. A. M. Ariff regarding Budgetary allocation for Minority Fellowship Funds.
- 26) Shri N. K. Premachandran regarding extension of Employees' State Insurance Scheme benefits to Anganwadi workers.
- 27) Shri Hanuman Beniwal regarding CBI investigation into cases of leakage of question paper of various competitive examinations for recruitment in Government jobs in Rajasthan.

12.10 P.M.

10. Motion of Thanks on the President's Address

Time Allotted : 12 Hrs.
Time Taken: 08 Hrs. 38 Mts.
Balance: 03 Hrs. 22 Mts.

Shri Chandra Prakash Joshi moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2023'."

(Due to interruptions, Lok Sabha adjourned at 1.11 P.M. and re-assembled at 1.30 P.M.)

1.30 P.M.

Shri Chandra Prakash Joshi resumed his speech.

1.38 P.M.

Thereafter, the Speaker made the following *announcement:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

*Original in Hindi. For details, please see the debates of the day.

Ninety Seven (11–40, 58–77, 84–88, 98–107, 114, 151–154, 165–174, and 183–199) Amendments were moved.

Shri Uday Pratap Singh seconded the motion.

3.09 P.M.

The following members took part in the debate:-

1. Shri Rahul Gandhi
2. Smt. Kanimozhi Karunanidhi
3. Shri Kalyan Banerjee
4. Shri Talari Rangaiah
5. Shri Kaushalendra Kumar
6. Shri Pinaki Misra
7. Shri Prataprao Jadhav
8. Kunwar Danish Ali
9. Dr. Amol Ramsing Kolhe
10. Smt. Dimple Yadav
11. Dr. Nishikant Dubey
12. Shri Hasnain Masoodi
13. Shri Benny Behanan
14. Shri Dilip Ghosh
15. Shri S.S. Palanimanickam
16. Shri Pratap Chandra Sarangi
17. Smt. Mahua Moitra
18. Shri K. Ram Mohan Naidu
19. Shri E.T. Mohammed Basheer
20. Adv. A.M. Ariff
21. %Smt. Smriti Zubin Irani

%Minister of Women and Child Development; and Minister of Minority Affairs

22. Shri Karthi P. Chidambaram
23. Shri Ramprit Mandal
24. Smt. Harsimrat Kaur Badal
25. Shri Hanuman Beniwal
26. Smt. Navneet Ravi Rana

The discussion was not concluded.

9.07 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 8th February, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 8, 2023/Magha 19, 1944 (Saka)

No. 212

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81, 82, 83 (clubbed with 93), 84 (clubbed with 86) and 85 were orally answered. Replies to Starred Question Nos. 87–92 and 94–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Defence for the year 2023-2024.
- (2) Defence Services Estimates for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Statistics

and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Planning for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Planning for the year 2023-2024.
- (3) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the NewSpace India Limited, Bangalore, for the year 2021-2022.
 - (ii) Annual Report of the NewSpace India Limited, Bangalore, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2021-2022.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited,

Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the IREL Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the IREL Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jadugora, for the year 2021-2022.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jadugora, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2021-2022.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute of Physics, Bhubaneswar, for the year 2021-2022.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2021-2022.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Atomic Energy for the year 2023-2024.
 - (ii) Detailed Demands for Grants of the Department of Space for the year 2023-2024.
 - (iii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances & Pensions, Central Vigilance Commission and Union Public Service Commission, for the year 2023-2024.
 - (iv) Output-Outcome Monitoring Framework of the Ministry of Personnel, Public Grievances and Pensions, for the year 2023-2024.

- (v) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2023-2024.
- (vi) Output-Outcome Monitoring Framework of the Ministry of Science and Technology, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2021-2022.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the University of Mumbai-Department of Atomic Energy-Centre for Excellence in Basic Sciences, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Mumbai-Department of Atomic Energy-Centre for Excellence in Basic Sciences, Mumbai, for the year 2021-2022.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Eastern Investments Limited, Khorda, for the year 2021-2022.
 - (ii) Annual Report of the Eastern Investments Limited, Khorda, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Khorda, for the year 2021-2022.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Khorda, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) and (b) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Steel for the year 2023-2024.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Steel for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of the Consumer Protection (Consumer Disputes Redressal Commissions) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.892(E) in Gazette of India dated 21st

December, 2022, under sub-section (1) of Section 105 of the Consumer Protection Act, 2019.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) Section 52 of the Legal Metrology Act, 2009:-
- (i) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2022 published in Notification No. G.S.R.910(E) in Gazette of India dated 29th December, 2022.
 - (ii) The Legal Metrology (Packaged Commodities) Amendment (Amendment) Rules, 2023 published in Notification No. G.S.R.60(E) in Gazette of India dated 27th January, 2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

- | | | |
|----|------------------|----------------------------|
| 1. | Statement No. 36 | Fourth Session, 2010 |
| 2. | Statement No. 33 | Sixth Session, 2010 |
| 3. | Statement No. 35 | Ninth Session, 2011 |
| 4. | Statement No. 30 | Fifteenth Session, 2013-14 |

SIXTEENTH LOK SABHA

- | | | |
|----|------------------|-----------------------|
| 5. | Statement No. 32 | Third Session, 2014 |
| 6. | Statement No. 30 | Fourth Session, 2015 |
| 7. | Statement No. 26 | Fifth Session, 2015 |
| 8. | Statement No. 26 | Sixth Session, 2015 |
| 9. | Statement No. 24 | Seventh Session, 2016 |

10.	Statement No. 26	Eighth Session, 2016
11.	Statement No. 26	Ninth Session, 2016
12.	Statement No. 21	Tenth Session, 2016
13.	Statement No. 23	Twelfth Session, 2017
14.	Statement No. 17	Fourteenth Session, 2018
15.	Statement No. 19	Fifteenth Session, 2018

SEVENTEENTH LOK SABHA

16.	Statement No. 17	First Session, 2019
17.	Statement No. 13	Second Session, 2019
18.	Statement No. 12	Fourth Session, 2020
19.	Statement No. 12	Fifth Session, 2021
20.	Statement No. 11	Sixth Session, 2021
21.	Statement No. 5	Seventh Session, 2021
22.	Statement No. 5	Eighth Session, 2022
23.	Statement No. 2	Ninth Session, 2022

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Mines for the year 2023-2024.
- (2) Detailed Demands for Grants of the Ministry of Coal for the year 2023-2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of the Food Corporation of India (Staff) (Fourth Amendment)

Regulations, 2022 (Hindi and English versions) published in Notification No. FCI HQ-EP011(15)/1/2022-EP in Gazette of India dated 4th November, 2022, under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

- (2) A copy of the S.O. 6148(E) (Hindi and English versions) published in Gazette of India dated 30th December, 2022, declaring that the rice, wheat and coarse grains shall be provided free of cost for all eligible households under Section 3 of the National Food Security Act, 2013, for the period 1st of January, 2013 to 31st of December, 2023 under sub-section (2) of Section 37 of the said Act.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) Detailed Demands for Grants of the Ministry of Fisheries, Animal Husband and Dairying for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2023-2024.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Finance for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Finance for the year 2023-2024.
- (3) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2023-2024.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Falta Special Economic Zone Authority, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Falta Special Economic Zone Authority, Kolkata, for the year 2021-2022.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MEPZ Special Economic Zone, Chennai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MEPZ Special Economic Zone, Chennai, for the year 2021-2022.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Kandla SEZ Authority, Kandla, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kandla SEZ Authority, Kandla, for the year 2021-2022, for the year 2021-2022.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, Noida, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone, Noida, for the year 2021-2022, for the year 2021-2022.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ SEZ Authority, Mumbai, for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the SEEPZ SEZ Authority, Mumbai, for the year 2021-2022.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2021-2022.
- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2021-2022.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (SHEFEXIL) (Formerly Shellac Export Promotion Council), Kolkata, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (SHEFEXIL) (Formerly Shellac Export Promotion Council), Kolkata, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac & Forest Products

Export Promotion Council (SHEFEXIL) (Formerly Shellac Export Promotion Council), Kolkata, for the year 2021-2022.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, for the year 2021-2022.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the PEC Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Special Economic Zones (Fourth Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.761(E) in Gazette of India dated 3rd October, 2022, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-

- (i) S.O.5746(E) published in Gazette of India dated 8th December, 2022, making certain amendments in Import Policy Condition for de-notifying MMTC as a STE for import of Copra under Chapter 12 of ITC (HS), 2022, Schedule-I (Import Policy).
 - (ii) S.O.6104(E) published in Gazette of India dated 28th December, 2022, making certain amendments in import policy condition of items under HS Code 1511 90 of Chapter 15 of ITC (HS), 2022, Schedule – I (Import Policy).
 - (iii) S.O.6105(E) published in Gazette of India dated 28th December, 2022, making certain amendments in Import policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] (ITC(HS) 0713 31 10) and Tur/Pigeon Peas (Cajanus Cajan) (ITC(HS) 0713 60 00) under ITC (HS) 2022, Schedule – I (Import Policy).
 - (iv) S.O.5538(E) published in Gazette of India dated 29th November, 2022, incorporating New Policy condition against HS Code 1006 40 00.
 - (v) S.O.5771(E) published in Gazette of India dated 9th December, 2022, notifying Export Policy of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland).
 - (vi) S.O.6072(E) published in Gazette of India dated 27th December, 2022, making certain amendments in Export Policy of Red Sanders wood exclusively sourced from cultivation origin obtained from private land (including Pattaland) and Confiscated source.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL (Export Promotion Council), Kolkata, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL (Export Promotion Council), Kolkata, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)
 - (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion

Organisation, New Delhi, for the year 2021-2022.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council (Including it's Export Inspection Agencies), New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council (Including it's Export Inspection Agencies), New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council (Including it's Export Inspection Agencies), New Delhi, for the year 2021-2022.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits, and Services) Act, 2016:-
- (i) The Unique Identification Authority of India (Appointment of Officers and Employees) (Third Amendment) Regulations, 2022, published in Notification No. A-12013/13/RR/2016-UIDAI (No. 5 of 2022) in Gazette of India dated 18th July, 2022.
- (ii) The Aadhaar (Enrolment and Update) (Tenth Amendment)

Regulations, 2022, published in Notification No. HQ-16027/1/2022-EU-I-HQ (No. 6 of 2022) in Gazette of India dated 9th November, 2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2021-2022.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2021-2022.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Education & Research Network of India, Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Education & Research Network of India, Delhi, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics & Information Technology, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics & Information Technology, New Delhi, for the year 2021-2022.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Technology, Pune, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Technology, Pune, for the year 2021-2022.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the

Bhaskaracharya National Institute for Space Applications and Geo-Informatics, Gandhinagar, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics, Gandhinagar, for the years 2020-2021 and 2021-2022.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2021-2022.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2021-2022.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National Informatics Centre Services Incorporated, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Electronics and Information Technology for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of the Ministry Electronics and Information Technology for the year 2023-2024.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
- (i) S.O.5118(E) published in Gazette of India dated 3rd November, 2022 notifying nomination of officers, mentioned therein, from State Governments on the recommendations of the respective State-Government to serve as member of the Central Silk Board for a period of three years with effect from the date of notification, subject to the provisions of the Central Silk Board Act, 1948.
 - (ii) S.O.768(E) dated 7th October, 2022 making certain amendments in the Notification No. G.S.R.312(E) dated 19th April, 2022.
 - (iii) S.O.4349(E) published in Gazette of India dated 15th September,

2022 notifying nomination of officers from State Governments on the recommendations of the respective State-Government to serve as member of the Central Silk Board for a period of three years with effect from the date of notification, subject to the provisions of the Central Silk Board Act, 1948.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textiles Research Association, Ghaziabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textiles Research Association, Ghaziabad, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the

- year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2021-2022.
- (9) A copy of the Notification No. S.O.4476(E) (Hindi and English versions) published in Gazette of India dated 22nd September, 2022 making certain amendments in the Notification No. S.O.5421(E) dated 27th December, 2021, under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Uses in Packing Commodities) Act, 1987.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2019-2020.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2019-2020, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Gautam Budh Nagar, for the year 2021-2022.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Gautam Budh Nagar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the Kolkata Metro Rail Corporation, Kolkata i, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) to (d) of (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion

Technology, New Delhi, for the year 2021-2022.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jute Products Development & Export Promotion Council, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Products Development & Export Promotion Council, Kolkata, for the year 2021-2022.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Report (Hindi and English versions) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Indian Railways for the year ending 31.03.2022.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2021-2022.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Alappuzha Coir Cluster Development Society, Alappuzha, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alappuzha Coir Cluster Development Society, Alappuzha, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the India Post Payment Bank, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the India Post Payment Bank, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Indian Telegraph (Infrastructure Safety) Rules, 2022 (Hindi

and English versions) published in Notification No. G.S.R.06(E) dated 3rd January, 2023, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications for the year 2023-2024.
 - (ii) Detailed Demands for Grants of the Department of Posts, Ministry of Communications for the year 2023-2024.
 - (iii) Output-Outcome Monitoring Framework of the Department of Posts, Ministry of Communications for the year 2023-2024.
- (6) A copy of the Post Office (Third Amendment) Rules, 2022 (Hindi and English versions) published in G.S.R.912(E) in Gazette of India dated 29th December, 2022, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st December, 2022, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes (OBCs) for the remaining period of the term of Committee *vice* Shri Vishambhar Prasad retired from the Rajya Sabha and also communicated the name of Shri Shambhu Sharan Patel, Member of Rajya Sabha, who had been elected to the said Committee.

5. Statements of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma laid on the Table the following final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing final Action Taken by the Government on the recommendations contained in Chapter I and V of the Tenth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the recommendations contained in the Second Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools' pertaining to the Ministry of Education.
- (2) Statement showing final Action Taken by the Government on the recommendations contained in Chapter I and V of the Twelfth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the recommendations contained in the Third Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Coal India Limited (CIL), Northern Coalfields Limited (NCL) and South Eastern Coalfields Limited (SECL)' pertaining to the Ministry of Coal.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee

on Coal, Mines and Steel on 'Skill Development in Steel Sector' pertaining to the Ministry of Steel.

- (2) The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2022-2023) pertaining to the Ministry of Textiles.

7. Motions for Election to Committees

- (i) Shri Nihal Chand Chauhan moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024.”

The motion was adopted.

- (ii) Shri Adhir Ranjan Chowdhury moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024.”

The motion was adopted.

- (iii) Shri Adhir Ranjan Chowdhury moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (iv) Shri Santosh Kumar Gangwar moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024.”

The motion was adopted.

- (v) Shri Santosh Kumar Gangwar moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(vi) Dr. Kirit P. Solanki moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024.”

The motion was adopted.

(vii) Dr. Kirit P. Solanki moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

12.13 P.M.**8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Bhola Singh regarding need to include 'Srimad Bhagwat Gita' in the syllabus of all educational and technical institutions.
- 2) Shri Anurag Sharma regarding construction of a 600 m long washing pit for railways in Lalitpur, Uttar Pradesh.
- 3) Shri Sanjay Seth regarding enactment of a law to ban cow-smuggling.
- 4) Dr. Sukanta Majumdar regarding return of investment from the Sahara Group of Companies.
- 5) Shri Mohan Mandavi regarding implementation of Jal Jeevan Mission in Kanker Parliamentary Constituency, Chhattisgarh.
- 6) Shri Dushyant Singh regarding various train services in the Jhalawar-Baran Parliamentary Constituency.
- 7) Shri Mansukhbhai D. Vasava regarding need to provide modern tele-communication facilities and other basic facilities in tribal areas of the country.
- 8) Dr. Jayanta Kumar Roy regarding alleged irregularity in implementation of PMAY (Gramin) in West Bengal.
- 9) Shri Rajiv Pratap Rudy regarding rescue of Labourers trapped in Tajikistan.
- 10) Shri Sunil Kumar Singh regarding need to provide funds for construction of pending irrigation projects in Chatra Parliamentary Constituency.
- 11) Shri M. K. Raghavan regarding declaration of Sree Narayana Guru Devan's Birthday on 20th August as a National Holiday & declaration of the day as

International Day of Universal Brotherhood.

- 12) Dr. Shashi Tharoor regarding restoration of concession of fare to Senior Citizens in the Railways.
- 13) Shri K. Muraleedharan regarding Bima Sugam Portal.
- 14) Dr. Sanjeev Kumar Singari regarding Gundrevula Project in Kurnool parliamentary Constituency.
- 15) Shri K. Raghu Rama Krishna Raju regarding setting up of the office of Krishna River Management Board at Vijaywada in Andhra Pradesh.
- 16) Prof. Sougata Ray regarding Supreme Court monitored enquiry into the affairs of a private conglomerate.
- 17) Shri Dileshwar Kamait regarding better rail connectivity to Supaul Parliamentary Constituency.
- 18) Kunwar Danish Ali regarding alleged irregularities in appropriation of loan by Simbhaoli Sugars Limited.
- 19) Shri Syed Imtiaz Jaleel regarding continuation of Pre-Matric Scholarship and Padho Pardesh Interest Subsidy Scheme for minority students.
- 20) Shri Jayadev Galla regarding need to introduce Vande Bharat trains between Amravati and Visakhapatnam, Hyderabad, Chennai and Tirupati.

12.14 P.M.

9. Motion of Thanks on the President's Address

Time Allotted : 12 Hrs.
Time Taken: 13 Hrs. 44 Mts.

Further discussion on the following motion moved by Shri Chandra Prakash Joshi and seconded by Shri Uday Pratap Singh on 7th February, 2023, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2023'."

The following members took part in the debate:-

1. Shri Ravi Shankar Prasad
2. Shri Asaduddin Owaisi
3. Shri Uttam Kumar Nalamada Reddy
4. Dr. Sukanta Majumdar
5. *Shri Dushyant Singh
6. *Shri Ramcharan Bohra
7. *Shri Gopal Chinayya Shetty
8. *Shri Bhartruhari Mahtab
9. *Shri Jaswantsinh Sumanbhai Bhabhor
10. *Shri Mohanbhai Kalyanji Kundariya
11. *Shri Vinayak Bhaurao Raut
12. *Shri D.M. Kathir Anand
13. *Shri Rajeshbhai Naranbhai Chudasama
14. *Shri Sumedhanand Saraswati

*Written speeches were laid on the Table.

15. *Smt. Ranjanben Dhananjay Bhatt
16. *Smt. Gitaben Vajesingbhai Rathva
17. *Smt. Sharda Anilkumar Patel
18. *Smt. Aparupa Poddar
19. *Shri Arun Kumar Sagar
20. *Smt. Sangeeta Azad
21. *Smt. Rama Devi
22. *Shri Vishnu Dayal Ram
23. *Shri Sudarshan Bhagat
24. *Shri Sunil Kumar Singh
25. Shri Pocha Brahmananda Reddy
26. *Shri Sunil Soren
27. *Shri Kesineni Srinivas
28. *Adv. Adoor Prakash
29. *Shri Vinod Chavda
30. *Shri Sri Krishna Devarayalu Lavu
31. *Shri V.K. Sreekandan
32. *Smt. Goddeti Madhavi
33. *Shri Parbatbhai Savabhai Patel
34. *Shri Santosh Kumar
35. *Smt. Riti Pathak
36. *Dr. Chandra Sen Jadon
37. *Shri Chandeshwar Prasad
38. *Shri Naranbhai Kachhadiya
39. *Shri Ashok Kumar Rawat
40. *Dr. T. Sumathy (A) Thamizhachi Thangapandian

*Written speeches were laid on the Table.

41. *Shri P.R. Natarajan
42. *Shri Jagdambika Pal
43. *Shri A.K.P. Chinraj
44. Shri Prince Raj
45. *Shri S. Gnanathiraviam
46. *Dr. T.R. Paarivendhar
47. *Shri Ritesh Pandey
48. *Smt. Ranjeeta Koli
49. *Shri P.P. Chaudhary
50. *Shri Hasmukhbhai Somabhai Patel
51. *Shri Mitesh Rameshbhai Patel
52. *Shri Gajanan Chandrakant Kirtikar
53. *Shri S. Jagathrakshakan
54. *Shri S.R. Parthibhan
55. *Shri Bidyut Baran Mahato
56. Shri Girish Chandra
57. Shri Indra Hang Subba
58. Smt. Jaskaur Meena
59. *Shri Prabhubhai Nagarbhai Vasava
60. *Shri Chandra Sekhar Bellana
61. *Shri Anubhav Mohanty
62. Shri K. Subbarayan
63. *Shri Saptagiri Sankar Ulaka
64. *Shri Balubhau Narayanrao (Alias Suresh) Dhanorkar
65. *Smt. Supriya Sule
66. Shri N.K. Premachandran

*Written speeches were laid on the Table.

67. *Shri Kuldeep Rai Sharma
68. Dr. Alok Kumar Suman
69. *Dr. Manoj Rajoria
70. Dr. Heena Vijaykumar Gavit
71. Maulana Badruddin Ajmal
72. *Shri Nihal Chand Chauhan
73. Shri Thomas Chazhikadan
74. *Shri Raju Bista
75. *Shri Ratansinh Magansinh Rathod
76. *Ms. S. Jothi Mani
77. *Shri Manoj Kishorbhai Kotak
78. Shri Naba (Hira) Kumar Sarania
79. *Shri Ravi Kishan
80. Shri Vijay Kumar Hansdak
81. #Shri Kiren Rijiju
82. *Dr. Bhartiben Dhirubhai Shiyal
83. *Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
84. *Shri Dipsinh Shankarsinh Rathod
85. *Shri Ganesh Singh
86. *Shri Ram Shiromani Verma
87. *Dr. Gautham Sigamani Pon
88. *Shri Anto Antony
89. *Dr. Sanjay Jaiswal
90. *Shri Unmesh Bhaiyyasaheb Patil
91. *Ms. Poonamben Hematbhai Maadam

*Written speeches were laid on the Table.

#The Minister of Law and Justice

92. *Dr. Umesh G. Jadhav
93. *Shri Devji M. Patel
94. *Km. Diya Kumari
95. *Shri Dileshwar Kamait
96. Shri Adhir Ranjan Chowdhury
97. *Shri Krishnapal Singh Yadav
98. *Dr. D. Ravikumar
99. *Dr. DNV Senthilkumar S.
100. *Dr. (Prof.) Kirit P. Solanki
101. *Adv. Dean Kuriakose
102. *Shri Sanjay Seth
103. *Dr. Shrikant Eknath Shinde
104. *Shri Vijaykumar (Alias) Vijay Vasanth
105. *Dr. Arvind Kumar Sharma
106. *Shri K. Navas Kani
107. Shri Dilip Saikia
108. *Shri Shrirang Appa Barne
109. *Shri Abdul Khaleque
110. *Shri Jamyang Tsering Namgyal
111. *Shri Kunwar Pushpendra Singh Chandel
112. *Shri Mansukhbhai Dhanjibhai Vasava
113. *Shri Sukhbir Singh Jaunapuria
114. *Shri Ashok Mahadeorao Nete
115. *Shri Rahul Kaswan

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

*Written speeches were laid on the Table.

5.20 P.M.

10. The Union Budget – 2023-2024

Time Allotted: 12 Hrs.
Time Taken: 01 Hr. 43 Mts.
Balance: 10 Hrs. 17 Mts.

General Discussion on the Union Budget for 2023-2024 commenced.

The following members took part in the debate:-

1. Shri Gaurav Gogoi
2. Shri P.P. Chaudhary
3. Shri T.R. Baalu

The discussion was not concluded.

7.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 9th February, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, February 9, 2023/Magha 20, 1944 (Saka)

No. 213

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101, 102, 103 (clubbed with 112), and 104–107 were orally answered. Replies to Starred Question Nos. 108–111 and 113–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water & Sanitation, Ministry of Jal Shakti for the year 2023-2024.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.5533(E) published in Gazette of India dated 29th November, 2022 notifying user fee for the project of four lane sections, mentioned therein, of NH-548C in the State of Maharashtra.
 - (ii) S.O.5534(E) published in Gazette of India dated 29th November, 2022 notifying user fee for the project of six laning of Kagal-Satara Section of NH-48 in the State of Maharashtra to be executed on BOT (Toll) Mode under Bharatmala Pariyojna.
 - (iii) S.O.5840(E) published in Gazette of India dated 13th December, 2022 notifying user fee for the project of 2/4 Khalghat to Sarwardewla Road Section of NH-347C in the State of Madhya Pradesh.
 - (iv) S.O.5948(E) published in Gazette of India dated 20th December, 2022 notifying user fee for the project of four lane of Lucknow Bypass Section of NH-56 A&B and Lucknow-Ayodhya Section of NH-28 (New NH-27) in the State of Uttar Pradesh.
 - (v) S.O.5949(E) published in Gazette of India dated 20th December, 2022 notifying user fee for the project of four and more lane of Amravati Chikhali Section of NH-53 in the State of Maharashtra.
 - (vi) S.O.6012(E) published in Gazette of India dated 22nd December, 2022 notifying user fee for the project of Widening of existing NH-48 (New NH-348) (A1-E Section) (Now NH-548) SH-54 and Amra Marg to 6/8 lanes on boundaries of proposed Navi Mumbai International Airport in the State of Maharashtra.
 - (vii) S.O.6013(E) published in Gazette of India dated 22nd December, 2022 notifying user fee for the project of Tarsod to Fagne Section

of NH-53 (Old NH-6) in the State of Maharashtra.

- (viii) S.O.6067(E) published in Gazette of India dated 27th December, 2022 notifying user fee for the project of Four and more lane of Mancherial to Repellewada Section of NH-363 in the State of Telangana.
- (ix) S.O.6167(E) published in Gazette of India dated 30th December, 2022 notifying user fee for the project of Two lane with paved shoulders of Sitarganj-Tanakpur Section on NH-125 in the State of Uttarakhand.
- (x) S.O.158(E) published in Gazette of India dated 10th January, 2023 notifying user fee for the project of Four laning of Sinnar to Shirdi Section on NH-160 in the State of Maharashtra.
- (xi) S.O.256(E) published in Gazette of India dated 13th January, 2023 notifying user fee for the project Four and more lane of Arrah to Pararia on NH-319 (Old NH-30) in the State of Bihar.
- (xii) S.O.257(E) published in Gazette of India dated 13th January, 2023 notifying user fee for the project 2/4 lane of Ramdas to Gurdaspur Section of NH-354 and Kartarpur Corridor under Bharatmala scheme of NH-354B in the State of Punjab.
- (xiii) S.O.258(E) published in Gazette of India dated 13th January, 2023 notifying user fee for the project of Four laning of Varanasi to Gorakhpur Section on NH-29 in the State of Uttar Pradesh.
- (xiv) S.O.268(E) published in Gazette of India dated 16th January, 2023 notifying user fee for the project of Repellewada to Telangana/Maharashtra Border on NH-363 in the State of Telangana.
- (xv) S.O.269(E) published in Gazette of India dated 16th January, 2023

notifying user fee for the project of Four and more lane of Varanasi to Gorakhpur Section on NH-29 in the State of Uttar Pradesh.

- (xvi) S.O.298(E) published in Gazette of India dated 17th January, 2023 notifying user fee for the project of Four and more lane of Kandi to Telangana/ Maharashtra Border Section on NH-161 in the State of Telangana.
 - (xvii) S.O.305(E) published in Gazette of India dated 18th January, 2023 notifying user fee for the project of Four lane of Churhat Bypass Section on NH-75E (New NH-39) in the State of Madhya Pradesh.
 - (xviii) S.O.304(E) published in Gazette of India dated 18th January, 2023 notifying user fee for the project of Four lane of Malout-Abohar-Sadhuwali Section on NH-07 and NH-62 in the State of Punjab.
 - (xix) S.O.306(E) published in Gazette of India dated 18th January, 2023 notifying user fee for the project of Four and more lane of Rohtak to Panipat Section on NH-709 in the State of Haryana.
 - (xx) S.O.328(E) published in Gazette of India dated 19th January, 2023 notifying user fee for the project of Four and more lane of Raiganj-Dalkhola Section on NH-34 in the State of West Bengal.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Power for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of the Ministry of Power f

the year 2023-2024.

- (2) A copy of the Central Electricity Authority (Flexible Operation of Coal based Thermal Power Generating Units) Regulations, 2023 (Hindi and English versions) published in Notification No. CEA-TH-17-13/4/2022-TETD Division in Gazette of India dated 30th January, 2023, under Section 179 of the Electricity Act, 2003.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) Section 59 of the Energy Conservation Act, 2001:-
 - (i) S.O.6027(E) published in Gazette of India dated 23rd December, 2022, notifying Enforcement for the Bureau of Energy Efficiency (Manner and Intervals for Conduct Energy Audit in Electricity Distribution Companies) Regulations.
 - (ii) The Energy Conservation (Manner of Holding Inquiry) (Amendment) Rules, 2022 published in Notification No. S.O.6028(E) in Gazette of India dated 23rd December, 2022.
 - (iii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Stationary Storage Type Electric Water Heater), (Amendment) Regulations, 2022 published in Notification No. BEE/S&L/WaterHeater/3/2022-23 in Gazette of India dated 12th December, 2022.
 - (iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformer), (Amendment) Regulations, 2022 published in Notification No. BEE/S&L/DT/01/22-23 in Gazette of India dated 29th December, 2022.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Andaman & Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2021-2022.
 - (ii) Annual Report of the Andaman & Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table :-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Housing and Urban Affairs, for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of Ministry of Housing and Urban Affairs, for the year 2023-2024.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2021-2022.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2021-2022.
- (ii) Annual Report of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio Energy, Kapurthala, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio Energy, Kapurthala, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the

Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Ports, Shipping and Waterways for the year 2023-2024.

4. Reports of Committee on Estimates

Shri Nihal Chand Chauhan presented the following Reports (Hindi and English Versions) of Committee on Estimates (2022-23):-

- (1) Twenty-first Report of Committee on Estimates (2022-23) on the subject 'Assessment of Various Initiatives under CGHS' pertaining to the Ministry of Health and Family Welfare.
- (2) Twenty-second Report on Action Taken by Government on 11th Report (17th Lok Sabha) of the Committee on Estimates on the subject 'Review of Performance of Pradhan Mantri Gramin Awaas Yojna'.

5. Action Taken Statement of Committee on Estimates

Shri Nihal Chand Chauhan laid the Statement (Hindi and English versions) showing further Action Taken by the Government on the 3rd Report (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-sixth Report (16th Lok Sabha) of the Committee on the subject 'Estimates and Performance Review of All India Services' pertaining to the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training).

6. Report of Committee on Absence of Members from the Sittings of the House

Shri Ramshiromani Verma presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Reports of Committee on Government Assurances

Shri Khagen Murmu presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Seventy-ninth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Minority Affairs'.
- (2) Eightieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)'.
- (3) Eighty-first Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (4) Eighty-second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

8. Reports of Standing Committee on Communications and Information Technology

Shri Sanjay Seth presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2022-23):-

- (1) Thirty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-sixth Report on the subject 'Suspension of Telecom

- Services/Internet and its impact' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Thirty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-seventh Report on the subject 'Ethical Standards in Media Coverage' relating to the Ministry of Information and Broadcasting.
 - (3) Thirty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-second Report on 'Demands for Grants (2022-23)' relating to the Ministry of Communications (Department of Telecommunications).
 - (4) Fortieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-third Report on 'Demands for Grants (2022-23)' relating to the Ministry of Communications (Department of Posts).
 - (5) Forty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-fourth Report on 'Demands for Grants (2022-23)' relating to the Ministry of Information and Broadcasting.
 - (6) Forty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-fifth Report on 'Demands for Grants (2022-23)' relating to the Ministry of Electronics and Information Technology.

9. Statement by Minister

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid a statement (Hindi and English versions) correcting the reply given on 2.2.2023 to Starred Question No. 5 asked by Shri Brijendra Singh, MP regarding 'Targets under AMRUT Scheme.'

12.05 P.M.**10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravi Kishan regarding establishment of Indian Institute of Management in Gorakhpur district, Uttar Pradesh.
- 2) Shri Dharambir Singh regarding construction of Renuka dam, Lakhwar dam Kishau dam and Sharda-Yamuna Link Project.
- 3) Shri Ramdas C. Tadas regarding need to resolve the problems faced by cotton producers and exporters.
- 4) Shri Unmesh B. Patil regarding need to enhance the amount of pension under EPS-95.
- 5) Shri Raja Amareshwara Naik regarding establishment of an AIIMS in Raichur.
- 6) Shri Gopal Chinayya Shetty regarding need to enact a law on religious conversion.
- 7) Shri Arun Kumar Sagar regarding need to generate work orders for Ordnance Clothing Factory in Shahjahanpur, Uttar Pradesh.
- 8) Shri Bhagirath Choudhary regarding establishment of a Kendriya Vidyalaya in Ajmer Parliamentary Constituency.
- 9) Shri Sushil Kumar Singh regarding need to expedite completion of the Behta-Aurangabad Rail Project.
- 10) Shri Vishnu Dayal Ram regarding menace of wild animals in Palamu Parliamentary Constituency.
- 11) Shri P. P. Chaudhary regarding release of funds for strengthening Research infrastructure in Pali Medical College.
- 12) Shri Kunwar Pushpendra Singh Chandel regarding need to frame a policy to promote agriculture export and attract industrial investment in

Bundelkhand region.

- 13) Dr. Manoj Rajoria regarding need to accord the status of 'Martyr' (Shaheed) to armed forces personnel.
- 14) Shri Gopal Jee Thakur regarding need to start operation of medical facilities in Darbhanga Super Speciality Hospital in Darbhanga Super Speciality Hospital, Bihar.
- 15) Shri Anto Antony regarding exclusion of Angel Valley of Erumely Panchayat from the forest land and Periyar Tiger Reserve (PTK).
- 16) Dr. Mohammad Jawed regarding Development of tourism sector in Kishanganj district.
- 17) Shri Vijaykumar alias Vijay Vasanth regarding development of an Airport in Kanniyakumari.
- 18) Dr. D. M. Kathir Anand regarding need to review the decision to adopt GATE scores as benchmark for recruitment to Graduate Executive Trainees in PSUs.
- 19) Shri Sridhar Kotagiri regarding focus on Palm oil under National Oil Mission.
- 20) Shri Gajanan C. Kirtikar regarding slums built on the Railway land in Mumbai.
- 21) Shri Chandeshwar Prasad regarding submission of Report by Rohini Commission on sub-categorisation within Other Backward Classes (OBCs).
- 22) Shri Chandra Sekhar Sahu regarding setting up of 4G mobile towers in Gajapati district, Odisha.
- 23) Shri Ritesh Pandey regarding establishment of a Kendriya Vidyalaya in Ambedkar Nagar district in Uttar Pradesh.
- 24) Dr. M.P. Abdussamad Samadani regarding modernization of Nilambur-Shornur Railway line.
- 25) Shri Thomas Chazhikadan regarding alleged incidents of attack on Christian Community.

12.06 P.M.

11. The Union Budget – 2023-2024

Time Allotted: 12 Hrs.
Time Taken: 10 Hrs. 08 Mts.
Balance: 01 Hrs. 52 Mts.

Further General Discussion on the Union Budget for 2023-2024 continued.

The following members took part in the debate:-

1. Shri Bharat Ram Margani
2. Prof. Sougata Ray
3. Shri Shrirang Appa Barne
4. Shri Mahabali Singh
5. Shri Bhartruhari Mahtab
6. Smt. Sangeeta Azad
7. Shri Shrinivas Dadasaheb Patil
8. Shri M.K. Raghavan
9. Shri Sudheer Gupta
10. Shri A. Raja
11. Shri Jayadev Galla
12. Dr. M.P. Abdussamad Samadani
13. Shri P.C. Mohan
14. Dr. (Smt.) Kakoli Ghosh Dastidar
15. Adv. A.M. Ariff
16. Smt. Gomati Sai
17. Shri Hasnain Masoodi
18. Shri Rajkumar Chahar
19. Smt. Harsimrat Kaur Badal
20. Shri Guman Singh Damor
21. Shri Syed Imtiaz Jaleel
22. Smt. Riti Pathak
23. Shri Shafiqur Rahman Barq

24. Shri Gurjeet Singh Aujla
25. Shri K. Subbarayan
26. Smt. Sandhya Ray
27. Shri Sri Krishna Devarayulu Lavu
28. Shri Jagdambika Pal
29. Shri Chandeshwar Prasad
30. Shri N.K. Premachandran
31. Shri Ram Kripal Yadav
32. Smt. Supriya Sule
33. %Shri Bhanu Pratap Singh Verma (intervened)
34. Shri Ram Shiromani Verma
35. Shri Sunil Soren
36. Shri Hanuman Beniwal
37. Smt. Navneet Ravi Rana
38. Shri Pradyut Bordoloi
39. Shri Thomas Chazhikadan
40. Dr. Tholkappiyan Thirumaavalavan
41. Sardar Simranjit Singh Mann
42. Dr. Amar Singh
43. Smt. Geetha Viswanath Vanga

The discussion was not concluded.

8.31 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 10th February, 2023.)

UTPAL KUMAR SINGH
Secretary General

% Minister of State in the Ministry of Micro, Small and Medium Enterprises

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 10, 2023/Magha 21, 1944 (Saka)

No. 214

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121–126 were orally answered. Replies to Starred Question Nos. 127–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Tribal Affairs for the year 2023-2024.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment for the year 2023-2024.
- (3) Output-Outcome Monitoring Framework of the Department of Empowerment of Persons with Disabilities (DIVYANGJAN), Ministry of Social Justice and Empowerment for the year 2023-2024.

The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Health and Family Welfare for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Inland Waterways Authority of India (Classification of Inland Waterways in India) Regulations, 2022 (Hindi and English versions) published in Notification No. F.No.IWAI/NW-5/20/2016-17(Part) in Gazette of India dated 16th December, 2022, under Section 36 of the Inland Waterways Authority of India Act, 1985.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Public Premises (Eviction of

Unauthorized Occupants) Act, 1971:-

- (i) G.S.R. 880(E) published in Gazette of India dated 15th December, 2022 notifying appointment of six Estate Officers in Deendayal Port Authority.
 - (ii) G.S.R.65(E) published in Gazette of India dated 30th December, 2022 notifying appointment of two Estate Officers in Mumbai Port Authority.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2021-2022.
 - (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Udupi Cochin Shipyard Limited, Kancheepuram, for the year 2021-2022.
 - (ii) Annual Report of the Udupi Cochin Shipyard Limited, Kancheepuram, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Major Ports Adjudicatory Board Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.30(E) in Gazette of India dated 17th January, 2023, under Section 73 of the Major Port Authorities Act, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a

copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2023-2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2023-2024.

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) A copy of the Registration of Electors (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. S.O.5038(E) in Gazette of India dated 26th October, 2022, under sub-section (3) of Section 28 of the Representation of People Act, 1950.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering & Winter Sports, Pahalgam, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of

Mountaineering & Winter Sports, Pahalgam, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2023-2024.
- (2) Output Outcome Monitoring Framework of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2023-2024.
- (3) Output Outcome Monitoring Framework of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2023-2024.
- (4) Output Outcome Monitoring Framework of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2021-2022.

- (2) A copy of the Food Safety and Standards (Advertising and Claims) Second Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. Std./SP-08/A-1/2019/N-03 in Gazette of India dated 13th December, 2022, under Section 93 of the Food Safety and Standards Act, 2006.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2023-2024.
 - (ii) Detailed Demands for Grants of the Ministry of Ayush for the year 2023-2024.
 - (iii) Output-Outcome Monitoring Framework of the Ministry of Ayush for the year 2023-2024.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda & Folk Medicine Research, East Siang District, Arunachal Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda & Folk Medicine Research, East Siang District, Arunachal Pradesh, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under

sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Indian Medicine Pharmaceutical Corporation Limited, Almora, for the year 2021-2022.
 - (ii) Annual Report of the Indian Medicine Pharmaceutical Corporation Limited, Almora, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following papers (Hindi and English versions) under Section 56 of the National Commission for Homoeopathy Act, 2020:-
- (i) The National Commission for Homoeopathy (Professional Conduct, Etiquette and Code of Ethics for Practitioners of Homoeopathy) Regulations, 2022 published in Notification No. F.No. 2-11/2021-BERH/NCH/11050 in Gazette of India dated 14th December, 2022 together with a corrigendum thereto published in Notification No. F.No. 2-11/2021-BERH/NCH/11390 (in Hindi version only) dated 27th December, 2022
 - (ii) The National Commission for Homoeopathy (Manner of Preparation and Maintenance of National Register for Practitioner of Homoeopathy) Regulations, 2022 published in Notification No. F.No. 2-11/2021-BERH/NCH/11055 in Gazette of India dated 14th December, 2022 together with a corrigendum thereto published in Notification No. F.No. 2-11/2021-BERH/NCH/11394 (in Hindi version only) dated 27th December, 2022
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2021-

2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2021-2022.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bengaluru, for the year 2021-2022.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Minority Affairs for the year 2023-2024.

4. Assent to Bill

Secretary General laid on the Table a copy, duly authenticated by the Secretary General, Rajya Sabha, of the Maritime Anti-Piracy Bill, 2022, passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 2nd February, 2023.

5. Leave of Absence from the Sittings of the House

Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- | | |
|---|--|
| (1) Shri Girish Bhalchandra | 07.12.2022 to 16.12.2022;
17.12.2022 to 23.12.2022
&
31.01.2023 to 13.02.2023 |
| (2) Shri Sanjay Shamrao Dhotre | 07.12.2022 to 23.12.2022
&
31.01.2023 to 13.02.2023 |
| (3) Shri Rahul Gandhi | 07.12.2022 to 23.12.2022 |
| (4) Shri Atul Kumar Singh <i>alias</i> Atul rai | 07.12.2022 to 23.12.2022
&
31.01.2023 to 13.02.2023 |
| (5) Smt. Hema Malini | 08.12.2022 to 23.12.2022 |

6. Report of Standing Committee on Water Resources

Shri Parbatbhai Savabhai Patel presented the Nineteenth Report (Hindi and English versions) on the Action Taken by the Government on the Observations / Recommendations contained in the Sixteenth Report on Demands for Grants (2022-23) of the Ministry of Jal Shakti (Department of Drinking Water and Sanitation) of the Standing Committee on Water Resources (2022-23).

12.06 P.M.**7. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ranjeetsingh Naik Nimbalkar regarding need to make necessary allocation for construction of proposed Phaltan-Pandharpur railway line in the Union Budget 2023-24.
- 2) Shri Subhash Chandra Baheria regarding need to make Khari, Banas and Kothari river in Bhilwara parliamentary constituency perennial rivers by linking these with Mahi and Chambal rivers.
- 3) Dr. Nishikant Dubey regarding inclusion of Khetauri, Ghatwal-Ghatwar and others as Scheduled Tribes.
- 4) Shri Janardan Mishra regarding need to restore the stoppage of trains at Dabhaura Railway Station in Rewa Parliamentary Constituency.
- 5) Shri Sudarshan Bhagat regarding alleged illegal river sand mining in Jharkhand.
- 6) Shri Vinod Kumar Sonkar regarding need to confer voting rights to prisoners.
- 7) Dr. Kirit P. Solanki regarding need to release a coin in honour of Sant Veer Maghmaya, a great Saint of Gujarat.
- 8) Shri Vijay Baghel regarding section 49 of the Madhya Pradesh Reorganisation Act, 2000.
- 9) Shri Guman Singh Damor regarding establishment of industrial units and making available irrigation facilities in the Jhabua and Alirajpur districts.
- 10) Shri Gajendra Umrao Singh Patel regarding need to provide railway services in Khargone Parliamentary Constituency.

- 11) Shri Naranbhai B. Kachhadiya regarding allocation of funds for construction of Highways No. 351G and 351-K in Gujarat.
- 12) Shri Parbatbhai Savabhai Patel regarding construction of Railway overbridge on level crossing No. 43 in Banaskantha Parliamentary Constituency.
- 13) Smt. Ramya Haridas regarding problems faced by railway passengers in the Inter city Express and Amrita Express trains in Kerala.
- 14) Shri Su Thirunavukkarasar regarding reopening of the closed level crossing Gate No. 318 at Thiruverumbur Railways stations or construction of a RUB at the site.
- 15) Shri S. Gnanathiraviam regarding fare structure of trains running between Tirunelveli and Sengottai.
- 16) Dr. B.V. Satyavathi regarding sanction of MSME cluster for women entrepreneurs in Anakappalle parliamentary Constituency in Andhra Pradesh.
- 17) Shri Shrirang Appa Barne regarding need to open Gharapuri Shiva Temple at Elephants Caves on Monday considered most auspicious for worship of Lord Shiva.
- 18) Chaudhary Mehoob Ali Kaiser regarding opening of a new Medical College in Khagaria district, Bihar.
- 19) Shri S. T. Hasan regarding alleged illegal mining in Bijnore district, Uttar Pradesh Pradesh.
- 20) Shri Naba (Hira) Kumar Sarania regarding Administration of areas under Schedule V to the constitution similar to Administration of areas under Schedule VI to the Constitution.

12.07 P.M.

8. The Union Budget – 2023-2024

Time Allotted: 12 Hrs.
Time Taken: 14 Hrs. 45 Mts.

Further General Discussion on the Union Budget for 2023-2024 continued.

The following members took part in the debate:-

- 1) Shri L.S. Tejasvi Surya
- 2) Shri Su Thirunavukkarasar
- 3) Dr.(Prof.) Kirit P. Solanki
- 4) Shri Dileshwar Kamait
- 5) Shri Ramesh Bidhuri
- 6) *Shri Vishnu Dayal Ram
- 7) *Shri S.R. Parthiban
- 8) *Smt. Gitaben Vajesingbhai Rathva
- 9) *Shri Gopal Chinayya Shetty
- 10) *Shri Mitesh Rameshbhai Patel
- 11) *Shri P.R. Natarajan
- 12) *Shri Jaswantsinh Sumanbhai Bhabhor
- 13) *Shri Sudhakar Tukaram Shrangare
- 14) *Dr. T. Sumathy (A) Thamizhachi Thangapandian
- 15) *Shri V.K. Sreekandan
- 16) *Smt. Kanimozhi Karunanidhi
- 17) *Shri Janardan Singh Sigriwal
- 18) *Shri Harish Dwivedi
- 19) *Smt. Ranjanben Dhananjay Bhatt
- 20) *Shri Naranbhai Bhikhabhai Kachhadiya
- 21) *Shri Balubhau Narayanrao (Alias Suresh) Dhanorkar

*Written speeches were laid on the Table.

- 22) *Shri Srinivas Kesineni
- 23) *Shri Pashupati Nath Singh
- 24) *Shri Arun Kumar Sagar
- 25) *Dr. D. Ravikumar
- 26) *Shri Mukesh Rajput
- 27) *Dr. T. R. Paarivendhar
- 28) *Shri Bidyut Baran Mahato
- 29) *Dr. Alok Kumar Suman
- 30) *Shri S. Gnanathiraviam
- 31) *Shri Rajeshbhai Naranbhai Chudasama
- 32) *Shri Parbatbhai Savabhai Patel
- 33) *Shri Hasmukhbhai Somabhai Patel
- 34) *Shri Ratansinh Magansinh Rathod
- 35) *Shri Mohanbhai Kalyanji Kundariya
- 36) *Shri Saptagiri Sankar Ulaka
- 37) *Smt. Rama Devi
- 38) *Shri Anubhav Mohanty
- 39) *Shri Achyutananda Samanta
- 40) *Prof.(Dr.) Ram Shankar Katheria
- 41) *Shri Sukhbir Singh Jaunapuria
- 42) *Dr. Sanghamitra Maurya
- 43) Ms. S. Jothi Mani
- 44) Shri K. Navas Kani
- 45) Smt. Sunita Duggal
- 46) Dr. Mohammad Jawed
- 47) Shri Malook Nagar
- 48) Shri Manoj Kishorbhai Kotak

*Written speeches were laid on the Table.

- 49) Shri Anto Antony
- 50) Shri D.M. Kathir Anand
- 51) Shri Vijay Baghel
- 52) Maulana Badruddin Ajmal
- 53) Shri K. Ram Mohan Naidu
- 54) Shri Sankar Lalwani
- 55) *Shri Raju Bista
- 56) Dr. K Jayakumar
- 57) *Shri Vivek Narayan Shejwalkar
- 58) Shri Naba (Hira) Kumar Sarania
- 59) *Shri Sudarshan Bhagat
- 60) Shri Saumitra Khan
- 61) *Shri Khagen Murmu
- 62) *Shri Radha Mohan Singh
- 63) *Dr. Gautham Sigamani Pon
- 64) *Shri Dulal Chandra Goswami
- 65) Adv. Dean Kuriakose
- 66) Shri Rahul Kaswan
- 67) *Shri Kuldeep Rai Sharma
- 68) Shri Adhir Ranjan Chowdhury
- 69) *Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
- 70) *Shri Ganesh Singh
- 71) *Shri Sanjay Seth
- 72) *Dr. Jayanta Kumar Roy
- 73) *Shri Kaushlendra Kumar
- 74) *Dr. DNV Senthilkumar S.
- 75) *Shri Ajay Tamta

*Written speeches were laid on the Table.

- 76) *Smt. Sharda Anilkumar Patel
- 77) *Shri Unmesh Bhaiyyasaheb Patil
- 78) *Shri Sunil Baburao Mendhe
- 79) *Shri Ramcharan Bohra
- 80) *Shri Ashok Mahadeorao Nete
- 81) *Dr. Manoj Rajoria
- 82) *Dr. Arvind Kumar Sharma
- 83) *Shri Ashok Kumar Rawat
- 84) *Shri Kishan Kapoor
- 85) *Shri Nayab Singh
- 86) *Shri Sangamlal Kadedin Gupta
- 87) *Shri Dushyant Singh
- 88) *Dr. Bharathiben Dhirubhai Shiyal
- 89) *Shri Chandra Prakash Joshi
- 90) *Shri Vinod Kumar Sonkar
- 91) *Shri Nihal Chand Chauhan
- 92) *Shri Bhola Singh
- 93) *Smt. Poonamben Hematbhai Maadam
- 94) *Shri Girish Chandra
- 95) *Shri Gopal Jee Thakur
- 96) *Shri Sunil Kumar Singh
- 97) *Shri Vinod L. Chavda
- 98) *Dr. Heena Vijaykumar Gavit
- 99) *Shri Pradeep Kumar Chaudhary

*Written speeches were laid on the Table.

#Smt. Nirmala Sitharaman replied to the debate.
The discussion was concluded.

%9. Postponement of Private Members' Business

&Shri Pralhad Joshi requested the Speaker that as the General Discussion on Union Budget was going on, the Private Members' Business might be postponed to Monday, the 13th February, 2023.

The House agreed.

@6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 13th February, 2023.)

UTPAL KUMAR SINGH
Secretary General

Minister of Finance; and Minister of Corporate Affairs

%Made at 3.29 P.M.

& Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

@From 4.44 P.M. to 6.02 P.M., Members raised matters of urgent public importance

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, February 13, 2023/Magha 24, 1944 (Saka)

No. 215

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141–147 and 150 were orally answered. Starred Question Nos. 148 and 149 were taken up. Replies to Starred Question Nos. 148, 149 and 151–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) laid on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Education; and Minister of Skill Development and Entrepreneurship

(Shri Dharmendra Pradhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Education for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Education for the year 2023-2024.

The Minister of Law and Justice (Shri Kiren Rijiju) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Corporate Affairs for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Earth Sciences for the year 2023-2024.
- (2) A copy each of the following papers (Hindi and English versions) under

sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2021-2022.
- (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Environment, Forest and Climate Change for the year 2023-2024.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Sections 10 and 11 of the Environment (Protection) Act, 1986:-
 - (i) S.O.4410(E) published in Gazette of India dated 21st September, 2022, making certain amendments in the Notification No. S.O.83(E) dated 16th February, 1987.
 - (ii) S.O.4411(E) published in Gazette of India dated 21st September, 2022, making certain amendments in the Notification No. S.O.84(E) dated 16th February, 1987.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the

year 2020-2021, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries for the year 2023-2024.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Bengaluru, for the year 2021-2022.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bengaluru, for the year 2021-2022.
 - (ii) Annual Report of the HMT Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller

and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2021-2022.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Bharat Pumps & Compressors Limited, Allahabad, for the year 2021-2022.
- (ii) Annual Report of the Bharat Pumps & Compressors Limited, Allahabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding review by the Government of the working of the Rajasthan Electronics & Instruments Limited, Jaipur, for the year 2021-2022.
- (ii) Annual Report of the Rajasthan Electronics & Instruments Limited, Jaipur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Fluid Control Research Institute, Palakkad, for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table

- (1) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2023-2024.
- (2) A copy of the Notification No. S.O.6010(E) (Hindi and English versions) published in Gazette of India dated 22nd December, 2022 seeking extension of date till 31st March, 2023 for incorporation of requirement of Aadhaar Number/Aadhaar authentication for getting the benefits of subsidized foodgrains/cash transfer of food subsidy under National Food Security Act, 2013 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
 - (i) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'C' Posts), Recruitment Rules, 2022 published in Notification No. G.S.R.847(E) in Gazette of India dated 25th November, 2022.
 - (ii) The Indo-Tibetan Border Police Force, Hindi Translator, Group 'B' Posts, Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R.865(E) in Gazette of India dated 6th December, 2022.
 - (iii) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Second-in-Command (Engineer), Group 'A' Post, Recruitment Rules, 2022 published in Notification No. G.S.R.398(E) in Gazette of India dated 26th May, 2022.

- (iv) The Indo-Tibetan Border Police Force, Publication and Printing Cadre, Group 'B' and 'C' Posts, Recruitment (Amendment) Rules, 2023 published in Notification No. G.S.R.34(E) in Gazette of India dated 19th January, 2023.
 - (v) The Indo-Tibetan Border Police Force, Additional Judge Attorney General (Commandant), Senior Deputy Judge Attorney General (Second-in-Command), Group 'A' Post, Recruitment Rules, 2023 published in Notification No. G.S.R.32(E) in Gazette of India dated 19th January, 2023.
 - (vi) The Indo-Tibetan Border Police Force, Engineering Cadre, Group 'B' Posts, Recruitment Rules, 2022 published in Notification No. G.S.R.896(E) in Gazette of India dated 22nd December, 2022.
- (2) A copy of the Central Reserve Police Force, Assistant Commandant (Official Language), Group 'A' Post Recruitment Rules, 2023 published in Notification No. G.S.R.27(E) (Hindi and English versions) in Gazette of India dated 16th January, 2023 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1948.
- (3) A copy of the Ministry of Home Affairs, Border Security Force, Radio Operator and Radio Mechanic (Non-Gazetted) Cadre Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R.607(E) (Hindi and English versions) in Gazette of India dated 30th June, 2022 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Assam Rifles Warrant Officer (Draughtsman) Group 'C' Combatised Post Recruitment Rules, 2022 published in Notification No.

G.S.R.620(E) (Hindi and English versions) in Gazette of India dated 8th August, 2022 under Section 167 of the Assam Rifles Act, 2006.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of The Securities Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Procedure for Board Meetings) (Amendment) Regulations, 2022, published in Gazette of India Notification No. SEBI/LAD-NRO/GN/2022/110 dated 9th December, 2022.
 - (ii) The Securities and Exchange Board of India (Registrar to an Issue and share Transfer Agents) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/112 in dated 9th January, 2023.
 - (iii) The Securities Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2023, published in Gazette of India in Notification No. SEBI/LAD-NRO/GN/2023/113 dated 9th January, 2023.
 - (iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2023, published in Gazette of India in Notification No. SEBI/LAD-NRO/GN/2023/114 dated 13th January, 2023.
 - (v) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2023, published in Gazette of India Notification No. SEBI/LAD-NRO/GN/2023/117 dated 17th January, 2023.

- (vi) The Securities and Exchange Board of India Settlement Proceedings) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/118 dated 17th January, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.6168(E) published in Gazette of India dated 30th December, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
 - (ii) Notification No. 02/2023-CUSTOM(N.T.) dated 5th January, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (iii) S.O.259(E) published in Gazette of India dated 13th January, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
 - (iv) Notification No. 05/2023-CUSTOM(N.T.) dated 19th January, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
 - (v) S.O.459(E) published in Gazette of India dated 31st January, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
 - (vi) The Customs (Assistance in Value Declaration of Identified

Imported Goods) Rules, 2023 published Notification No. G.S.R.19(E) in Gazette of India dated 11th January, 2023 together with an explanatory memorandum.

- (vii) G.S.R.67(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in Notification No.50/2017-Customs, dated the 30th June, 2017.
- (viii) G.S.R.68(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in Notification No.11/2021-Customs, dated the 1st February, 2021.
- (ix) G.S.R.69(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in Notification No.11/2018-Customs, dated the 2nd February, 2018.
- (x) G.S.R.70(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum rescinding Notification No.13/2021-Customs dated 1st February, 2021 and 34/2022-Customs dated 30th June, 2022 related to Social Welfare Surcharge.
- (xi) G.S.R.71(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (xii) The Project Imports (Amendment) Regulation, 2023 published in G.S.R.72(E) in Gazette of India dated 1st February, 2023, together with an explanatory memorandum.
- (xiii) G.S.R.73(E) published in Gazette of India dated 1st February, 2023,

- together with an explanatory memorandum making certain amendments in the Notification No. 22/2022-Customs dated 30th April, 2022.
- (xiv) G.S.R.74(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 57/2000-Customs dated 8th May, 2000 which exempts gold, silver and platinum imported under specified schemes.
- (xv) G.S.R.75(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Customs dated the 13th July, 1994 to extend the exemption benefit to Warm blood horse for equestrian sports and extend the validity of said notification up to the 31st March, 2028.
- (xvi) G.S.R.76(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in Notification Nos. 90/2009-Customs dated the 7th September, 2009, 33/2017-Customs, dated the 30th June, 2017, and 41/2017-Customs, dated the 30th June3, 2017 to extend the validity of said notifications up to the 31st March, 2028.
- (xvii) G.S.R.77(E) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum making certain amendments in the thirty-two notifications, mentioned therein.
- (3) A copy of the Notification No. G.S.R.50(E) (Hindi and English versions) published in Gazette of India dated 25th January, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 43/2023-Customs (ADD) dated 9th August, 2021 under sub-section (7)

of Section 9A of the Customs Tariff Act, 1975.

- (4) A copy of the Notification No. G.S.R.78(E) (Hindi and English versions) published in Gazette of India dated 1st February, 2023, together with an explanatory memorandum seeking to exempt Compressed Natural Gas from so much of the duty of excise leviable on amount of GST paid on Biogas or Compressed Biogas which is blended with CNG under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (5) A copy of the Notification No. G.S.R.08(E) (Hindi and English versions) in Gazette of India dated 4th January, 2023, together with an explanatory memorandum seeking to assign powers of Superintendent of central tax to Additional Assistant Directors in DGGI, GDGST and DG Audit under Section 166 of the Central Goods and Service tax Act, 2017
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873:-
 - (i) The Kisan Vikas Patra (Amendment) Scheme, 2023 published in Notification No. G.S.R.52(E) in Gazette of India dated 27th January, 2023.
 - (ii) The National Savings Time Deposit (Amendment) Scheme, 2023 published in Notification No. G.S.R.53(E) in Gazette of India dated 27th January, 2023.
 - (iii) The National Savings Certificates (VIII Issue) (Amendment) Scheme, 2023 published in Notification No. G.S.R.54(E) in Gazette of India dated 27th January, 2023.
 - (iv) The National Savings (Monthly Income Account) (Amendment) Scheme, 2023 published in Notification No. G.S.R.55(E) in Gazette of India dated 27th January, 2023.

- (v) The Senior Citizens' Savings (Amendment) Scheme, 2023 published in Notification No. G.S.R.56(E) in Gazette of India dated 27th January, 2023.
- (7) A copy of the Draft Notification No. F.No. 3/4/2022-EM (Hindi and English versions) directing that the certain provisions of the Special Economic Zones Act, 2005 shall apply to a financial Institution with certain modifications, mentioned therein, under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019.
- (8) A copy of the Securities Contracts (Regulation) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.03(E) in Gazette of India dated 2nd January, 2023 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of the Ministry of Commerce and Industry for the year 2023-2024.
- (2) A copy of the Special Economic Zones (Fifth Amendment) Rules, 2022 published in Notification No. G.S.R.868(E) (Hindi and English versions) in Gazette of India dated 8th December, 2022 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri

Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Vocational Education and Training, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Vocational Education and Training, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Agriculture and Farmers Welfare for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare for the year 2023-2024.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2023-2024.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works & Archives, Dharamshala, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works & Archives, Dharamshala, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gaden Rabgyeling Monastic School, Bomdila, West Kameng District, Arunachal Pradesh, for the year 2021-2022, alongwith audited

accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, West Kameng District, Arunachal Pradesh, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang Monastery, Tawang, Arunachal Pradesh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang Monastery, Tawang, Arunachal Pradesh, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Co-operative Marketing Development Federation of India Limited, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Co-operative Marketing Development Federation of India Limited, New Delhi, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Rajasthan (Rajasthan Council of School Education), Jaipur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Rajasthan (Rajasthan Council of School Education), Jaipur, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the National Bal Bhavan, New Delhi, for the year 2021-2022.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the years 2018-2019 and 2019-2020, alongwith audited accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the years 2018-2019 and 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tourism for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Tourism for the year 2023-2024.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Cooperation for the year 2023-2024.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) Memorandum (Hindi and English versions) of Action Taken on the Recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2020-2021, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Management, Lucknow, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 28 of The University Grants Commission Act, 1956:-

- (i) The University Grants Commission (Categorization of Universities (only) for Grant of Graded Autonomy) (First Amendment) Regulations, 2022 published in Notification No. F.No. 1-18/2017(CPP-II) in Gazette of India dated 18th November, 2022.
 - (ii) The University Grants Commission (Minimum Standards and Procedure for Award of Ph.D. Degree) Regulations, 2022 published in Notification No. F.No. 1-3/2021(QIP) in Gazette of India dated 7th November, 2022.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sanskrit University, Tirupati, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Shri

Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2018-2019.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kanchipuram, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kanchipuram, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kanchipuram, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology & Management, Gwalior, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Atal Bihari Vajpayee Indian Institute of Information Technology & Management, Gwalior, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology & Management, Gwalior, for the year 2021-2022.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, New Delhi, for the year 2021-2022.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Tirupati, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Tirupati, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Tirupati, for the year 2021-2022.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, New Delhi, for the year 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2021-2022.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2021-2022.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2021-2022.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Education for the year 2022-2023.
- (36) A copy of the Indian Institute of Management, Calcutta Regulations, 2022 published in Notification No. F.No. IIMC-REGD(BO)/BOG-251/2022 (Hindi and English versions) in Gazette of India dated 4th January, 2023 under Section 37 of the Indian Institute of Management Act, 2017.
- The Minister of State in the Ministry of Parliamentary Affairs; and Minister

of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in

Siddha, Chennai, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2021-2022, alongwith audited accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the

year 2021-2022.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Ramshiromani Verma laid on the Table the minutes (Hindi and English versions) of the Ninth sitting of the Committee on Absence of Members from the sittings of the House held on 08.02.2023.

***12.08 P.M.**

5. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table the Study Visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Panaji, Bhubaneswar and Raipur from 11th January, 2023 to 16th January, 2023.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.01P.M.)

*From 12.09 P.M. to 1.00 P.M., Members raised matters of urgent public importance,.

2.01 P.M.**6. Matters under Rule 377**

- 1) &Shri Ganesh Singh regarding revision of pay and pension of serving and retired employees of NABARD.
- 2) Shri Jagdambika Pal raised a matter regarding increase in honorarium of Aanganwadi workers.
- 3) Dr. Dhal Singh Bisen raised a matter regarding electrification of Nainpur-Chhindwara railway line and investigation into construction work of railway infrastructure in Seoni.
- 4) Shri Vishnu Dayal Ram raised a matter regarding land erosion caused by Sone River in Palamu district, Jharkhand.
- 5) Shri E. T. Mohammed Basheer raised a matter regarding textbook revision and rewriting of history.
- 6) Shri Sudhakar Tukaram Shrangre raised a matter regarding need to introduce flight services from Latur Airport under the Regional Connectivity Scheme –UDAN.
- 7) Shri Raju Bista raised a matter regarding demand for 3-tier Panchayat Elections in Darjeeling & Kalimpong districts.
- 8) Dr. Krishan Pal Singh Yadav raised a matter regarding need to link Lalitpur-Chanderi-Ashoknagar-Guna-Chaabra-Kota with National Highways.
- 9) Shri Unmesh B. Patil raised a matter regarding need to increase the frequency of flights from Jalgaon airport to various cities.
- 10) Shri Arun Kumar Sagar raised a matter regarding need to provide houses under Pradhan Mantri Awas Yojana (Grameen) to eligible villagers in Shahjahanpur Parliamentary Constituency.

&At 12.09 P.M. As per directions, Member laid on the Table the statement under Rule 377 as indicated against his name.

- 11) Shri Rajdeep Roy raised a matter regarding establishment of Sainik school at Silchar Parliamentary Constituency.
- 12) Shri Guman Singh Damor raised a matter regarding establishment of a Medical College in Jhabua district, Madhya Pradesh.
- 13) Shri Sanjay Seth raised a matter regarding need to make National Institute of Advanced Manufacturing Technology, Ranchi, an institute of national importance .
- 14) Kunwar Pushpendra Singh Chandel raised a matter regarding need to provide medical facilities for treatment of cancer, kidney and gynaecological diseases in Mahoba, Uttar Pradesh.
- 15) Shri Kodikunnil Suresh raised a matter regarding environment Protection and Development of Tourism in the Munroe Thuruth Island located in Kollam district.
- 16) Shri Kuruva Gorantla Madhav raised a matter regarding State Net Borrowing ceiling fixed for Andhra Pradesh.
- 17) Prof. Sougata Ray raised a matter regarding recent hike in Repo Rate by RBI.
- 18) Shri Dileshwar Kamait raised a matter regarding establishment of Kendriya Vidyalaya in Birpur, Supaul district, Bihar.
- 19) Shri Bhartruhari Mahtab raised a matter regarding effect of construction of dams by Chhattisgarh across Mahanadi river and its impact on Hirakud dam in Odisha.
- 20) Smt. Sangeeta Azad raised a matter regarding inclusion of certain castes in the list of Scheduled castes and also take measures to ensure their recruitment in Army.
- 21) Shri Prince Raj raised a matter regarding need to declare Kusheswar Sthan in Darbhanga district, Bihar as a tourist place.

- 22) Shri Hanuman Beniwal raised a matter regarding high prices of gravel (Bajri) in Rajasthan.
- 23) Shri Ashok Kumar Rawat raised a matter regarding establishment of ESIC Branch office & Atal Residential School in Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh.

***4.19 P.M.**

7. Private Members' Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Reddeppa Nallakonda Gari on the 16th December, 2022, continued :-

“Having regard to the fact that-

- (i) Indian Railways are one of the largest transportation and logistics networks in the world and are drivers of the socio-economic development of the country; Indian Railways account for one per cent of India's Gross National Product and serve as the backbone of core sector's freight needs;
- (ii) India has a vast history of railway development with an extensive network of train lines and stations built in the last century; Railways transport over twenty-four million passengers each day, connecting 8000 stations across the country;
- (iii) Railway stations in the country have evolved as key urban centres with commercial and infrastructural developments around over the years;

Beautification and Modernization of Railway Stations under the Adarsh Station Scheme, etc.

*From 2.38 P.M. to 4.19 P.M., Members raised matters of urgent public importance.

- (iv) owing to the rapid changes taking place in the Indian economy huge investments are necessary to transform and modernise railway infrastructure;
- (v) various schemes including Model, Modern and Adarsh Station Scheme have been formulated for beautification and modernization of stations on Indian Railways in the last two decades and the priority under said modernisation schemes have been on improving passenger amenities at select A1 and A category stations only;
- (vi) there is an inordinate delay in the operationalization of the Visakhapatnam-based South Coast Railway Zone in the State of Andhra Pradesh with the Detailed Project Report of the zone is pending with the Railway Ministry; and
- (vii) there is no Railway Recruitment Board in the upcoming South Coast Railway Zone in the State of Andhra Pradesh due to which job seekers are forced to travel to the State of Telangana to appear for railway recruitment exams,
this House urges upon the Government to-
 - (a) take immediate action for the beautification and modernization of the remaining stations targeted to be developed under the Adarsh Station Scheme;
 - (b) ensure modernization and upgradation of all the railway stations in the country; and
 - (c) expedite the operationalisation of the South Coast Railway Zone and creation of a Railway Recruitment Board for the zone."

The following members took part in the debate:-

1. Shri Nihal Chand Chauhan
2. Dr. Nishikant Dubey
3. Prof. Sougata Ray
4. Shri Malook Nagar

5. Shri Uttam Kumar Nalamada Reddy
6. Shri Sri Krishna Devarayalu Lavu
7. Shri Bhatruhari Mahtab
8. Shri Raju Bista
9. Shri Hanuman Beniwal
10. Shri K. Ram Mohan Naidu

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 13th March, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 13, 2023/Phalguna 22, 1944 (Saka)

No. 216

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Brijendra Pal Singh, Member of the Seventh Lok Sabha; Shri Anand Ratna Maurya, Member of Tenth to Twelfth Lok Sabhas; Shri Siddheshwar Prasad, Member of the Third to Fifth Lok Sabhas; and Smt. J. Jamuna, Member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 161–180 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1841–2070 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**3. *Announcement by the Chair**

The Chair made the following announcement:-

"I have to inform the House that the Speaker has received the following message from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 31 January, 2023.' "

2.01 P.M.**4. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 338A (6) of the Constitution:-
 - (i) Special Report by the National Commission for Scheduled Tribes on Indira Sagar Polavaram Project Affected Tribal People.
 - (ii) Action Taken Memorandum on the Special Report by the National Commission for Scheduled Tribes on Indira Sagar Polavaram Project Affected Tribal People.

*Original in Hindi. For details, please see the debates for the day.

- (iii) Special Report by the National Commission for Scheduled Tribes on the Status of measures taken by the Government of Odisha and Steel Authority of India (Rourkela Steel Plant) on Rehabilitation & Resettlement of Displaced Tribals.
 - (iv) Action Taken Memorandum on the Special Report by the National Commission for Scheduled Tribes on the Status of measures taken by the Government of Odisha and Steel Authority of India (Rourkela Steel Plant) on Rehabilitation & Resettlement of Displaced Tribals.
- (2) Two delay statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Notification No. 1-CA(5)/73A/2022 (Hindi and English Versions) published in Gazette of India dated 23rd December, 2022 containing corrigendum to Notification No. 1-CA(5)/73A/2022 (in English version only) dated 29th September, 2022, under Section 30B of the Chartered Accountants Act, 1949.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurugram, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurugram, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2023-2024.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society of Mumbai and The Library of the Asiatic Society of Mumbai, Mumbai, for the year 2021-2022.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the Securities and Exchange Board of India (Employees' Service) (Third Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2022/111 in Gazette of India dated 2nd January, 2023 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
- (i) Notification No. 329/IFSCA/Bullion MIIs/2021-22 published in Gazette of India dated 9th December, 2022, notifying renewal of Bullion Exchange.
- (ii) Notification No. IFSCA/2020-21/India INX/120 published in Gazette of India dated 23rd December, 2022, notifying renewal of India International Exchange.
- (iii) Notification No. IFSCA/2020-21/India ICC/126 published in Gazette of India dated 23rd December, 2022, notifying renewal of India

International Clearing Corporation.

- (iv) The International Financial Services Centres Authority (Appointed Actuary) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG028 in Gazette of India dated 13th January, 2023.
- (v) The International Financial Services Centres Authority (Insurance Products and Pricing) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG029 in Gazette of India dated 13th January, 2023.
- (vi) The International Financial Services Centres Authority (Investment by International Financial Service Centre Insurance Office) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG030 in Gazette of India dated 13th January, 2023.
- (vii) The International Financial Services Centres Authority (Maintenance of Insurance Records and Submission of Requisite Information for Investigation and Inspection) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG031 in Gazette of India dated 13th January, 2023.
- (viii) The International Financial Services Centres Authority (Manner of Payment and Receipt of Premium) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG032 in Gazette of India dated 13th January, 2023.
- (ix) The International Financial Services Centres Authority (Preparation and Presentation of Financial Statements of International Financial Service Centre Insurance Offices) Regulations, 2022, published in Notification No. IFSCA/2022-23/GN/REG033 in Gazette of India dated 13th January, 2023.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Ministry of Micro, Small and Medium Enterprises for the year 2023-2024.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2021-2022, alongwith audited accounts.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2023-2024.
 - (ii) Output-Outcome Monitoring Framework of the Ministry of Development of North Eastern Region for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Agriculture Marketing Corporation Limited, Guwahati, for the year 2019-2020, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Agriculture Marketing Corporation Limited, Guwahati, for the year

2019-2020.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Dharwad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Dharwad, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhopal, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, for the years 2019-2020, 2020-2021 and 2021-2022.
(ii) A copy each of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, for the years 2019-2020, 2020-2021 and 2021-2022, together with Audit Report thereon.
(iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Senapati, for the years 2019-2020, 2020-2021 and 2021-2022.
- (8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the

Maulana Azad National Institute of Technology, Bhopal, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B R Ambedkar National Institute of Technology, Jalandhar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B R Ambedkar National Institute of Technology, Jalandhar, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tadepalligudem, Andhra Pradesh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technology, Tadepalligudem, Andhra Pradesh, for the year 2021-2022.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.79(E) in Gazette of India

dated 1st February, 2023 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

- (4) A copy of the Notification No. F.No. IRDAI/RI/1/189/2023 (Hindi and English versions) published in Gazette of India dated 31st January, 2023, notifying "Obligatory cession for the financial year 2023-2024" under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, for the year 2021-22, together with Audit Report thereon.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2023-2024.

5. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Fortieth Report of the Business Advisory Committee.

6. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Devji Mansingram Patel presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23):-

- (1) 51st Report on Demands for Grants (2023-24) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

- (2) 52nd Report on Demands for Grants (2023-24) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) 53rd Report on Demands for Grants (2023-24) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (4) 54th Report on Demands for Grants (2023-24) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (5) 55th Report on Demands for Grants (2023-24) pertaining to the Ministry of Food Processing Industries.
- (6) 56th Report on Demands for Grants (2023-24) pertaining to the Ministry of Cooperation.

7. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Ganesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Forty-first Report on 'Demands for Grants (2023-24)' of the Ministry of Labour & Employment.
- (2) Forty-second Report on 'Demands for Grants (2023-24)' of the Ministry of Textiles.
- (3) Forty-third Report on 'Demands for Grants (2023-24)' of the Ministry of Skill Development & Entrepreneurship.

8. Report of Standing Committee on Railways

Shri Radha Mohan Singh presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants (2023-24) of the Ministry of Railways'.

9. Reports of Standing Committee on Transport, Tourism and Culture

Shri Ram Margani Bharat laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Thirty-ninth Report on Demands for Grants (2023-24) of Ministry of Civil Aviation.
- (2) Three Hundred Fortieth Report on Demands for Grants (2023-24) of Ministry of Culture.
- (3) Three Hundred Forty-first Report on Demands for Grants (2023-24) of Ministry of Ports, Shipping and Waterways.
- (4) Three Hundred Forty-second Report on Demands for Grants (2023-24) of Ministry of Road Transport and Highways.
- (5) Three Hundred Forty-third Report on Demands for Grants (2023-24) of Ministry of Tourism.

10. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid a statement regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana' pertaining to the Ministry of Skill Development and Entrepreneurship.

11. The Union Territory of Jammu and Kashmir Budget

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the Union Territory of Jammu and Kashmir for the year 2023-24.

12. Supplementary Demands for Grants (The Union Territory of Jammu and Kashmir)

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2022-23.

13. Supplementary Demands for Grants

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2022-23.

2.08 P.M.**14. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Janardan Singh Sigrwal regarding setting up of a centre of National Institute of Electronics & Information Technology in Maharajganj Parliamentary Constituency.

- 2) Shri Mohan Mandavi regarding need to ensure execution of works under the Jal Jeevan Mission in Kanker Parliamentary Constituency as per specified norms.
- 3) Shri Bidyut Baran Mahato regarding restarting production in Indian Copper complex Plant at Ghatsila, Jharkhand.
- 4) Shri Bhagirath Chaudhary regarding need to upgrade Post Office Passport Seva Kendra, Ajmer to a full-fledged Passport office.
- 5) Shri Vinod Kumar Sonkar regarding need to provide dwelling units to transgender people under Pradhan Mantri Awas Yojana.
- 6) Shri Rajiv Pratap Rudy regarding plight of Labourers of Bihar working in Tajikistan.
- 7) Smt. Ranjeeta Koli regarding need to accord the status of Martyr (Shaheed) to the armed forces who lay down their lives in the line of duty.
- 8) Shri Chunni Lal Sahu regarding need to increase beds and ventilators for patients in Trauma Centre, AIIMS, Raipur in Chhattisgarh.
- 9) Shri Ashok Kumar Rawat regarding setting up potato-based food processing industries and taking steps for export of potato in Misrikh Parliamentary Constituency.
- 10) Smt. Sunita Duggal regarding implementation of Reclamation of Problem Soils (RPS), a sub scheme of the Rashtraiya Krishi Vikas Yojana (RKVY).
- 11) Shri Ashok Mahadeorao Nete regarding need to declare and develop places of religious importance in Gadchiroli-Chimur parliamentary constituency as tourist places.
- 12) Shri Jugal Kishore Sharma regarding payment of compensation to farmers for their land having landmines in border areas of Jammu parliamentary constituency.

- 13) Shri Ranjeetsingh Hindurao Naik Nimbalkar regarding need to correct the spelling of 'Dhangadh' as 'Dhangar' in the OBC list in Maharashtra.
- 14) Shri D.M. Kathir Anand regarding Mekedatu Project in Tamil Nadu.
- 15) Smt. Vanga Geethaviswanath regarding need to withhold the Launch of Initial Public Offer (IPO) of the LIC.
- 16) Smt. Pratima Mondal regarding construction of road along the Sealdah-Diamond Harbour railway Line.
- 17) Shri Shrirang Appa Barne regarding need to accord approval to the proposal for construction of roads under the Pradhan Mantri Gram Sadak Yojana in Maval Parliamentary Constituency.
- 18) Dr. Alok Kumar Suman regarding need to include Gopalganj district, Bihar under the Scheme for regeneration of traditional Industries.
- 19) Shri Kunwar Danish Ali regarding replacement of feeble power transmission lines and installation of transformers of adequate power in Amroha, Uttar Pradesh.
- 20) Shri Prince Raj regarding implementation of Post-Matric scholarships Scheme for the students belonging to the Scheduled castes in Bihar.

2.09 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Tuesday, the 14th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 14, 2023/Phalguna 23, 1944 (Saka)

No. 217

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 181–200 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071–2300 would be printed in the Official Report for the day.

2. #Observation by the Speaker

The Speaker appealed the Members to maintain proper decorum in the House and allow smooth functioning of Question Hour.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 2.00 P.M.)*

#Original in Hindi. For details, please see the debates of the day.

2.00 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Automative Testing and R & D Infrastructure Project, Gurugram, for the year 2020-2021, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Automative Testing and R & D Infrastructure Project, Gurugram, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-
 - (i) S.O.29(E) published in Gazette of India dated 4th January, 2023 adding the name of Aijaz Ahmad Ahanger @ Abu Usman Al-Kashmiri in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
 - (ii) S.O.39(E) published in Gazette of India dated 5th January, 2023 adding the name of Mohommed Amin Khubaiab @ Abu Khubaiab @ Pinna @ Muhammed Amin Butt in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.

- (iii) S.O.71(E) published in Gazette of India dated 6th January, 2023 adding the name of Arbaz Ahmad Mir in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (iv) S.O.104(E) published in Gazette of India dated 7th January, 2023 adding the name of Dr. Asif Maqbool Dar in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (v) S.O.105(E) published in Gazette of India dated 9th January, 2023 adding the name of Arshdeep Singh Gill @ Arsh Dala in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (vi) S.O.739(E) published in Gazette of India dated 17th February, 2023 adding the name of Harwinder Singh Sandhu @ Rinda in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (vii) S.O.45(E) published in Gazette of India dated 5th January, 2023 inserting the words "The Resistance Front and all its manifestations and front Organisations" after the words "Pasban-E-Ahle Hadis", in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (viii) S.O.85(E) published in Gazette of India dated 6th January, 2023 inserting the words "People's Anti-Fascist-Front (PAFF) and all its manifestations and front organisations" after the words "Tahrik-E-Furqan", in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (ix) S.O.738(E) published in Gazette of India dated 17th February, 2023 adding the name of Jammu and Kashmir Ghaznavi Force (JKGF) and all its manifestations and front organisations in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.
- (x) S.O.747(E) published in Gazette of India dated 17th February, 2023

adding the name of Khalistan Tiger Force (KTF) and all its manifestations and front organisations in the First Schedule of the Unlawful Activities (Prevention) Act, 1967.

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the Land Ports Authority of India Act, 2010:-
 - (i) The Land Ports Authority of India (Officers and other Employees) Recruitment (Amendment) Regulations, 2020 published in Notification F. No. E-14011/1/2020-LPAI in Gazette of India dated 23rd December, 2020.
 - (ii) The Land Ports Authority of India (Officers and other Employees) Recruitment (Amendment) Regulations, 2022 published in Notification F. No. E-14011/1/2020-LPAI in Gazette of India dated 13th December, 2022.
- (3) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (2) above.
- (4) A copy of the 'Ordinance-Guidelines for appointment on deputation with or without absorption/ deputation on foreign service and absorption' (Hindi and English versions) under Rashtriya Raksha University Act, 2020 published in Notification No. 521 in Gazette of India dated 17th October, 2022, under sub-section (2) of Section 51 of the said Act.
- (5) A copy of the Sashtra Seema Bal Combatised (General Duty) Group 'C' Posts Recruitment (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.907(E) in Gazette of India dated 28th December, 2022 under sub-section (3) of Section 155 of the Sashtra Seema Bal Act, 2007.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2021-2022,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Animal Transport Cadre, Group 'A' (Gazetted) and Group 'B' (Non-Gazetted) Posts, Recruitment (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.62(E) in Gazette of India dated 30th January, 2023, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Jammu & Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2015-2016 and 2016-2017.
 - (ii) Annual Report of the Jammu & Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) on

behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2021-2022.
- (2) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the years 2019-2020, 2020-2021 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the years 2019-2020, 2020-2021 and 2021-2022.
- (2) Three delay statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of Committee on Papers laid on the Table

Shri Girish Chandra presented the 102nd to 105th Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23).

5. Reports of Standing Committee on Rural Development & Panchayati Raj

Shri Janardan Mishra presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) Twenty-ninth Report on Demands for Grants (2023-24) pertaining to Department of Rural Development (Ministry of Rural Development).
- (2) Thirtieth Report on Demands for Grants (2023-24) pertaining to Department of Land Resources (Ministry of Rural Development).
- (3) Thirty-first Report on Demands for Grants (2023-24) pertaining to Ministry of Panchayati Raj.

6. Report of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi laid on the table the Forty-fourth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on 'Demands for Grants 2023-24' of the Ministry of Tribal Affairs.

7. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Forty-first Report of the Business Advisory Committee.

8. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on 13th March, 2023."

The motion was adopted.

2.05 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ramcharan Bohra regarding resumption of railway services from Goner Phatak Railway Station.
- 2) Shri Raju Bista regarding legislation to guarantee Parja Patta rights for tea and Cinchona garden workers.
- 3) Smt. Rama Devi regarding need to set up a post office at Hansaur village in Sitamarhi district, Bihar.
- 4) Shri Rahul Kaswan regarding insurance claims of farmers under Pradhan Mantri Fasal Bima Yojana in Churu Parliamentary Committee.
- 5) Shri P.P. Chaudhary regarding resolution of problems faced by farmers in Rajasthan.
- 6) Dr. Sukanta Majumdar regarding irregularities in the implementation of the PMAY in West Bengal.
- 7) Shri Prataprao Patil Chikhlikar regarding need to resume flight services from Nanded to Mumbai Amritsar, Chandigarh, Delhi & Hyderabad.
- 8) Shri Ramdas C. Tadas regarding increase in salary of Aanganwadi workers in Maharashtra.
- 9) Shri Jagdambika Pal regarding need to set up a 'Khelo India Centre' in Siddharthnagar district, Uttar Pradesh.
- 10) Shri Ajay Nishad regarding fixation of cut-off date for qualification of NIOS trained teachers in Bihar.
- 11) Shri Subhash Chandra Baheria regarding refund of money invested in the Sahara Group Industries.
- 12) Shri Vijay Baghel regarding need to omit section 49 of Madhya Pradesh Reorganisation Act, 2000.

- 13) Shri Komati Reddy Venkat Reddy regarding extension of Multi-Model transport system (MMTS) phase-II from Ghatkesar to Jangaon in Telangana.
- 14) Shri Su. Thirunavukkarasar regarding stoppage of trains at Keeranur Railway station, Pudukottai district, Tamil Nadu.
- 15) Shri K. Muraleedharan regarding Human-Animal conflict in Kerala.
- 16) Shri Dhanush M. Kumar regarding opening rural bank branches in Tenkasi Parliamentary Constituency.
- 17) Shri S. Jagathrakshakan regarding healthcare facilities & supportive care for children diagnosed with cancer.
- 18) Prof. Sougata Ray regarding pending dues of West Bengal from Central Government under the MGNREGS.
- 19) Shri Chandeshwar Prasad regarding need to confer Bharat Ratna Award on Jannayak Karpoori Thakur.
- 20) Shri Bhartruhari Mahtab regarding measures for prevention of anaemia among women in the country particularly in Odisha.
- 21) Shri N. K. Premachandran regarding enhancing the monthly income ceiling limit in ESIC.
- 22) Shri Hanuman Beniwal regarding appointment of widows of Pulwama martyrs on compassionate ground.

2.06 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Wednesday, the 15th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 15, 2023/Phalguna 24, 1944 (Saka)

No. 218

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 201–220 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2530 would be printed in the Official Report for the day.

2. #Observation by the Speaker

The Speaker appealed the Members to maintain proper decorum in the House.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 2.00 P.M.)*

#Original in Hindi. For details, please see the debates of the day.

2.00 P.M.**3. Papers laid on the Table**

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 2021-2022.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Coal for the year 2023-2024.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

Tobacco Board, Guntur, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
 - (i) S.O.383(E) published in Gazette of India dated 24th January, 2023, notifying certain amendments in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2022, Schedule-I (Import Policy).
 - (ii) S.O.678(E) published in Gazette of India dated 14th February, 2023, notifying certain amendments in import policy and policy condition of ITC (HS) Code 080280 of Chapter-08 and ITC (HS) Code 2106 90 30 of Chapter-21 of ITC (HS), 2022, Schedule-I (Import Policy).
 - (iii) S.O.796(E) published in Gazette of India dated 21st February, 2023, notifying certain amendments in import policy condition of Cashew Kernels (broken/whole).
 - (iv) S.O.679(E) published in Gazette of India dated 14th February, 2023, notifying certain amendments in Export Policy of Biomass.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Wool Development Board, Jodhpur, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Textiles Committee, Mumbai, for the year 2020-2021.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Notification No. S.O.6172(E) (Hindi and English Versions) published in Gazette of India dated 30th December, 2022 making certain amendments in the Notification No. S.O.5421(E) dated 27th December, 2021 under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding review by the Government of the working of the National Industrial Corridor Development Corporation, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National Industrial Corridor Development Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) for the Scheme of the Department of Telecommunications, Ministry of Communications for the year 2023-2024.

4. Report of the Joint Committee on the Multi-State Co-Operative Societies (Amendment) Bill, 2022

Shri Chandra Prakash Joshi presented the Report (Hindi and English versions) of the Joint Committee on the Multi-State Co-operative Societies (Amendment) Bill, 2022.

5. Record of Evidence of the Joint Committee on the Multi-State Co-Operative Societies (Amendment) Bill, 2022

Shri Chandra Prakash Joshi laid on the table, the Record of Evidence of the Joint Committee on the Multi-State Co-operative Societies (Amendment) Bill, 2022.

6. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 113th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-2023) pertaining to the Department of Administrative Reforms & Public Grievances and Department of Pension & Pensioners' Welfare, Ministry of Personnel, Public Grievances and Pensions.
- (2) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State in the Ministry of Commerce

and Industry (Smt. Anupriya Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 170th Report of the Standing Committee on Commerce on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives' pertaining to the Ministry of Commerce and Industry.

7. Motion

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on 14th March, 2023."

The motion was adopted.

2.05 P.M.

8. Government Bill – Introduced

*The Inter-Services Organisations (Command, Control and Discipline)
Bill, 2023*

2.08 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Mohanbhai Kalyanji Kundariya regarding restoration of operation of Okha-Dehradun train service to pre-covid period.
- (2) Shri Arun Kumar Sagar regarding need to depict the images of Pandit Ram Prasad Bismil, Thakur Roshan Singh and Ashfaq Ulla Khan at the Shahjahanpur Railway Station.
- (3) Dr. Dhal Singh Bisen regarding mplementation of Ayushman Bharat Yojana.
- (4) Shri Sumedhanand Saraswati regarding need to provide insurance cover to the crops produced by farmers against natural calamities including 'frost' in Rajasthan under Fasal Bima Yojana.
- (5) Dr. Krishna Pal Singh Yadav regarding need to upgrade district hospital in Ashoknagar district headquarters to Medical college and establish an AIIMS in Guna district headquarters.
- (6) Dr. Nishikant Dubey regarding establishment of a Sainik School in Godda/Deoghar.
- (7) Shri Kunwar Pushpendra Singh Chandel regarding need to set up an AIIMS in Mahoba, Uttar Pradesh.
- (8) Shri Nihal Chand Chauhan regarding establishment of an Indian Agriculture Research Centre or Agriculture University in Ganganagar Parliamentary Constituency.
- (9) Sushri Debasree Chaudhuri regarding concessional toll for the media persons at Raiganj toll plaza.
- (10) Shri Vivek Narayan Shejwalkar regarding inclusion of traditional craft in the educational syllabus.
- (11) Shri Khagen Murmu regarding to provide better railway connectivity to Malda Town Railway Station in West Bengal.

- (12) Shri Ravi Kishan regarding effective 4G Network in the country.
- (13) Smt. Ramya Haridas regarding construction of a Railway Under Pass at Wadakkanchery, Kerala.
- (14) Shri Kuldeep Rai Sharma regarding review of airfare for critical patients availing passenger aircraft for evacuation.
- (15) Adv. Dean Kuriakose regarding reported violence against Christian minority.
- (16) Shri V. Kalanidhi regarding need to increase efficiency of Ports.
- (17) Smt. Sajda Ahmed regarding need to release funds for payment of wages to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme in West Bengal.
- (18) Smt. Aparupa Poddar regarding need to establish 'SC/ST/OBC Welfare and Grievance Redressal Committees' in higher educational institutions.
- (19) Shri Magunta Sreenivasulu Reddy regarding sanction of an ECHS referral Hospital in Ongole, Prakasam district, Andhra Pradesh.
- (20) Shri Bellana Chandra Sekhar regarding protection of vulnerable coastal regions.
- (21) Shri Kaushalendra Kumar regarding need to increase wages and work days under the MGNREGS.
- (22) Shri K. Navaskani regarding augmentation of guaranteed wage employment under the MGNREGA Scheme.
- (23) Shri Jayadev Galla regarding filing of Annual Return under the Goods and Services Tax.
- (24) Shri P.R. Natarajan regarding revision of Pension of BSNL employees.

2.11 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Thursday, the 16th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 16, 2023/Phalgun 25, 1944 (Saka)

No. 219

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531–2760 would be printed in the Official Report for the day.

2. #Observation by the Speaker

The Speaker appealed the Members to maintain proper decorum in the House.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

*(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M.,
Friday, the 17th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

#Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 17, 2023/Phalguna 26, 1944 (Saka)

No. 220

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 241–260 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2761–2990 would be printed in the Official Report for the day.

2. #Observation by the Speaker

The Speaker appealed to the Members to go to their seats and maintain proper decorum in the House.

11.21 A.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Monday, the 20th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

#Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 20, 2023/Phalguna 29, 1944 (Saka)

No. 221

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 261–280 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2991–3220 would be printed in the Official Report for the day.

2. #Observation by the Speaker

The Speaker appealed to the Members to allow smooth functioning of Question Hour and not to bring placards to the House.

*(Due to interruptions, Lok Sabha adjourned at 11.07 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**3. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) The Nidhi (Amendment) Rules, 2023 published in Notification No. G.S.R.35(E) in Gazette of India dated 20th January, 2023.
- (2) The Companies (Authorised to Register) Amendment Rules, 2023 published in Notification No. G.S.R.39(E) in Gazette of India dated 20th January, 2023.
- (3) The Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2023 published in Notification No. G.S.R.41(E) in Gazette of India dated 21st January, 2023.
- (4) The Companies (Incorporation) Amendment Rules, 2023 published in Notification No. G.S.R.42(E) in Gazette of India dated 21st January, 2023.
- (5) The Companies (Registration of Foreign Companies) Amendment Rules, 2023 published in Notification No. G.S.R.36(E) in Gazette of India dated 20th January, 2023.
- (6) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2023 published in Notification No. G.S.R.37(E) in Gazette of India dated 20th January, 2023.
- (7) The Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2023 published in Notification No. G.S.R.38(E) in

Gazette of India dated 20th January, 2023.

- (8) The Companies (Accounts) Amendment Rules, 2023 published in Notification No. G.S.R.40(E) in Gazette of India dated 20th January, 2023.
- (9) The Companies (Share Capital and Debentures) Amendment Rules, 2023 published in Notification No. G.S.R.43(E) in Gazette of India dated 23rd January, 2023.
- (10) The Companies (Management and Administration) Amendment Rules, 2023 published in Notification No. G.S.R.44(E) in Gazette of India dated 23rd January, 2023.
- (11) The Companies (Registration Offices and Fees) Amendment Rules, 2023 published in Notification No. G.S.R.45(E) in Gazette of India dated 23rd January, 2023.
- (12) The Companies (Miscellaneous) Amendment Rules, 2023 published in Notification No. G.S.R.46(E) in Gazette of India dated 24th January, 2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2021-2022.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions)

issued under Sections 3 and 6 of the Marine Aids to Navigation Act, 2021:-

- (i) S.O.445(E) published in Gazette of India dated 30th January, 2023, (notifying designation of aids to navigation as general aids to navigation.
- (ii) S.O.711(E) published in Gazette of India dated 15th February, 2023, notifying appointment of Central Advisory Committee for a period of two years with effect from the date of publication of the notification comprising persons, mentioned therein.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Prayagraj, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Prayagraj,

for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Road Transport and Highways;

and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the AI Engineering Services Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the AI Engineering Services Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the AI Airport Services Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the AI Airport Services Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Alliance Air Aviation Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Alliance Air Aviation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table a copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Electricity (Amendment) Rules, 2022, published in Notification No. G.S.R.911(E) in Gazette of India dated 29th December, 2022.

- (2) The Joint Electricity Regulatory Commission for the State of Goa and Union territories (Preparation of Annual Report) Amendment Rules, 2023, published in Notification No. G.S.R.57(E) in Gazette of India dated 27th January,2023.
- (3) The Joint Electricity Regulatory Commission for the Union territory of Jammu and Kashmir and Union territory of Ladakh (Preparation of Annual Report) Rules 2023, published in Notification No. G.S.R.58(E) in Gazette of India dated 27th January,2023.
- (4) The Electricity (Promoting Renewable Energy Through Green Energy Open Access) Amendment Rules, 2023, published in Notification No. G.S.R.59(E) in Gazette of India dated 27th January, 2023.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.124(E) published in Gazette of India dated 23rd February, 2023, together with an explanatory memorandum seeking to exempt the Basic Customs Duty on vessels and other floating structures for breaking up till 31st March, 2025.
 - (ii) G.S.R.154(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in Notification No. 104/94-Customs dated the 16th March, 1994.
 - (iii) G.S.R.169(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in Notification No. 30/2022-Customs dated the 24th May, 2022.
 - (iv) G.S.R.170(E) published in Gazette of India dated 3rd March, 2023,

together with an explanatory memorandum making certain amendments in Notification No. 50/2017-Customs dated the 30th June, 2017.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of Central Excise Act, 1944:-

- (i) G.S.R.102(E) published in Gazette of India dated 15th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (ii) G.S.R.103(E) published in Gazette of India dated 15th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 to reduce the Special Additional Excise Duty on exports of Diesel.
- (iii) G.S.R.166(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (iv) G.S.R.167(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 to reduce the Special Additional Excise Duty on exports of Diesel.
- (v) G.S.R.168(E) published in Gazette of India dated 3rd March, 2023,

together with an explanatory memorandum making certain amendments in the Notification No. 10/2022-Central Excise, dated 30th June, 2022 to reduce the road and infrastructure cess on exports of Diesel.

- (3) A copy of the Notification No. G.S.R.153(E) (Hindi and English Versions) published in Gazette of India dated 28th February, 2023 making certain amendments in the Notification No. 01/2017-Compensation Cess (Rate) dated 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.141(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 01/2023-Central Tax (Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that entrance examinations for admission to educational institutions, conducted by any authority, board or body set up by the Central or State Government including National Testing Agency for conduct of entrance examinations shall be exempt from GST.
 - (ii) G.S.R.142(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Central Tax (Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that same dispensation as available to Central Government and State Government with regards to payment of GST under Reverse Charge Mechanism, shall be

extended to the Courts and Tribunals in respect of their commercial activities such as renting of immovable property.

- (iii) G.S.R.147(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Central Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 49th meeting.
 - (iv) G.S.R.150(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Central Tax (Rate) dated the 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
- (i) G.S.R.143(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 09/2017-IntegratedTax (Rate) dated the 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that entrance examinations for admission to educational institutions, conducted by any authority, board or body set up by the Central or State Government including National Testing Agency for conduct of entrance examinations shall be exempt from GST.
 - (ii) G.S.R.144(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Integrated Tax (Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that same dispensation as

available to Central Government and State Government with regards to payment of GST under Reverse Charge Mechanism, shall be extended to the Courts and Tribunals in respect of their commercial activities such as renting of immovable property.

- (iii) G.S.R.148(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Integrated Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 49th meeting.
 - (iv) G.S.R.151(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Integrated Tax (Rate) dated the 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.145(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax (Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that entrance examinations for admission to educational institutions, conducted by any authority, board or body set up by the Central or State Government including National Testing Agency for conduct of entrance examinations shall be exempt from GST.
 - (ii) G.S.R.146(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain

amendments in the Notification No. 13/2017-Union Territory Tax (Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that same dispensation as available to Central Government and State Government with regards to payment of GST under Reverse Charge Mechanism, shall be extended to the Courts and Tribunals in respect of their commercial activities such as renting of immovable property.

- (iii) G.S.R.149(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017- Union Territory Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 49th meeting.
 - (iv) G.S.R.152(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017- Union Territory Tax (Rate) dated the 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting.
- (7) A copy of the Customs Tariff (Determination of Origin of Goods under the India-Australia Economic Cooperation and Trade Agreement) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.897(E) dated 22nd December, 2022, together with an explanatory memorandum under Section 10 of the Customs Tariff Act, 1975.
- (8) A copy of the Notification No. G.S.R.891(E) (Hindi and English Versions) published in Gazette of India dated 20th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.467(E) dated the 1st July, 2021 issued under Section 151B of the Customs Act, 1962.
- (9) A copy each of the following Notifications (Hindi and English versions)

under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/119 dated 2nd February, 2023.
- (ii) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/120 dated 7th February, 2023.
- (iii) The Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/121 dated 7th February, 2023.
- (iv) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/122 dated 14th February, 2023.
- (v) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/123 dated 14th February, 2023.
- (vi) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/125 dated 28th February, 2023.
- (vii) The Securities and Exchange Board of India (Investor Protection and Education Fund) (Amendment) Regulations, 2023, published

in Notification No. SEBI/LAD-NRO/GN/2023/126 dated 28th February, 2023.

- (viii) The Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/116 dated 17th January, 2023.
- (10) A copy of the Securities and Exchange Board of India (Change in control in Intermediaries) (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2023/115 dated 17th January, 2023 under Section 25 of the Depositories Act, 1996 and Section 31 of the Securities and Exchange Board of India Act, 1992.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/93 dated 12th August, 2022.
 - (ii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/124 dated 28th February, 2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Law and Justice for the year 2023-2024.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Education Society for Tribal Students, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Education Society for Tribal Students, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/Tech/5-RO(1)/2022 (P-3803) in Gazette of India dated 14th December, 2022.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Salaries, Allowances and Other Conditions of Services of Chairperson and Members) Amendment Rules, 2022 published in Notification No. G.S.R.16(E) in Gazette of India dated 9th January, 2023.
- (2) A copy of the Employees' Provident Funds (Amendment) Scheme, 2023 (Hindi and English versions) published in Notification No. G.S.R.93(E) dated 13th February, 2023, under sub-section (2) of Section 7 of the

Employees' Provident Fund & Miscellaneous Provisions Act, 1952.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Nagaland, for the year 2021-2022.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Nagaland, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2021-2022.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2021-2022, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Madhya Pradesh, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan, Madhya Pradesh, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Punjab, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan, Punjab, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Assam, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Assam, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tripura, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tripura, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Ladakh Real Estate (Regulation and Development)

- (Agreement for Sale) Rules, 2023 published in Notification No. G.S.R.86(E) (Hindi and English versions) in Gazette of India dated 8th February, 2023 under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Patna Metro Rail Corporation Limited, Patna, for the year 2020-2021.
- (ii) Annual Report of the Patna Metro Rail Corporation Limited, Patna, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Opening of Metro Railways for Public Carriage of Passengers (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.87(E) in Gazette of India dated 8th February, 2023 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Reports (Hindi and English versions) of the Manohar Parrikar Institute for Defence Studies and Analyses, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manohar Parrikar Institute for Defence Studies and Analyses, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Solar Energy Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, S.A.S. Nagar, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hajipur, for the year 2021-2022, alongwith Audited Accounts.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Karnataka Antibiotics & Pharmaceuticals Limited, Bengaluru, for the year 2021-2022.
- (ii) Annual Report of the Karnataka Antibiotics & Pharmaceuticals Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Information Technology, Agartala, for the years 2018-2019 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information

Technology, Agartala, for the years 2018-2019 to 2021-2022.

- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Mandi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Jammu, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Jammu, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Jammu, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2021-2022.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2021-2022, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2021-2022.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2021-2022, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dharwad, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Nagaland, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Nagaland, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Manipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Manipur, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2021-2022.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2021-2022.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2021-2022.
- (26) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2021-2022, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy each of the Annual Reports (Hindi and English versions) of the Kendriya Hindi Sansthan, Agra, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Sansthan, Agra, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Sansthan, Agra, for the years 2020-2021 and 2021-2022.
- (32) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Kangra, for the year 2021-2022.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2021-2022, together with Audit Report thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2021-2022, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2021-2022.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Ved Vidya Pratisthan, Ujjain, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Ved Vidya Pratisthan, Ujjain, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Ved Vidya Pratisthan, Ujjain, for the year 2021-2022.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyala, Sagar, for the year 2020-2021, together with Audit Report thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2021-2022.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2021-2022.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Small Industries Development Bank of India (Access to Records) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. RIMV-148/Regulations dated 23rd February, 2023, under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.
- (2) A copy of the National Housing Bank's 'Report on Trend and Progress of Housing in India 2022' (Hindi and English versions) for the period from July 2021 to June, 2022.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2023 published in Notification No. F.No. Std/Notifications/35.1/2021 in Gazette of India dated 11th January, 2023.
 - (ii) The Food Safety and Standards Authority of India (Financial) Regulations, 2023 published in Notification No. F.No. 11012/038/2016-2017/FSSAI/F&A in Gazette of India dated 23rd January, 2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health,

Tezpur, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kashmir), Srinagar, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kashmir), Srinagar, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (The Maharaja Sayajirao University of Baroda), Vadodara, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (The Maharaja Sayajirao University of Baroda), Vadodara, for the year 2021-2022.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Guwahati University), Guwahati, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Guwahati University), Guwahati, for the year 2021-2022.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia

Commission, Ghaziabad, for the year 2021-2022.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti for the year 2023-2024.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National institute of Yoga, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National institute of Yoga, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Report of Committee on Public Undertakings

Shri Santosh Kumar Gangwar presented the Nineteenth Report (Hindi and English versions) of the Committee on Public Undertakings (17th Lok Sabha) on the subject 'Review of Loans to Road Projects relating to India Infrastructure Finance Company Limited (IIFCL) based on C&AG Audit Para No. 5.1 of Report No. 18 of 2020'.

5. Report of Joint Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2022

Shri P. P. Chaudhary presented the Report (Hindi and English versions) of the Joint Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2022.

6. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Chhedi Paswan laid on the Table the Final Action taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Sixteenth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government in the Fifth Report (17th Lok Sabha) pertaining to the Ministry of Home Affairs on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)'.

7. Reports of Standing Committee on Housing and Urban Affairs

Shri Rajiv Ranjan Singh *Alias* Lalan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2022-23):-

- (1) Seventeenth Report (Seventeenth Lok Sabha) on the subject, 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)'.

- (2) Eighteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Housing and Urban Affairs.

8. Reports of Standing Committee on Water Resources

Shri Parbatbhai Savabhai Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2022-23):-

- (1) Twentieth Report on Demands for Grants (2023-24) of the Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation).
- (2) Twenty-first Report on Demands for Grants (2023-24) of the Ministry of Jal Shakti (Department of Drinking Water & Sanitation).
- (3) Twenty-second Report on the subject 'Groundwater: A valuable but diminishing resource'.

9. Reports of Standing Committee on Home Affairs

Shri Vishnu Dayal Ram laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 242nd Report on 'Demands for Grants (2023-24) of the Ministry of Home Affairs'.
- (2) 243rd Report on 'Demands for Grants (2023-24) of the Ministry of Development of North Eastern Region'.
- (3) 244th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Thirty-seventh Report on 'Police - Training, Modernisation and Reforms'.

10. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Dhal Singh Bisen laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (1) Three Hundred Seventy-third Report on Demands for Grants (2023-24) of the Department of Atomic Energy.
- (2) Three Hundred Seventy-fourth Report on Demands for Grants (2023-24) of the Department of Biotechnology.
- (3) Three Hundred Seventy-fifth Report on Demands for Grants (2023-24) of the Department of Scientific and Industrial Research.
- (4) Three Hundred Seventy-sixth Report on Demands for Grants (2023-24) of the Department of Science and Technology.
- (5) Three Hundred Seventy-seventh Report on Demands for Grants (2023-24) of the Department of Space.
- (6) Three Hundred Seventy-eighth Report on Demands for Grants (2023-24) of the Ministry of Environment, Forest and Climate Change.
- (7) Three Hundred Seventy-ninth Report on Demands for Grants (2023-24) of the Ministry of Earth Sciences.

11. Reports of Standing Committee on Health and Family Welfare

Dr. Krishna Pal Singh Yadav laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 143rd Report of the Committee on Demands for Grants 2023-24 (Demand No. 46) of the Department of Health and Family Welfare, Ministry of Health & Family Welfare.
- (2) 144th Report of the Committee on Demands for Grants 2023-24 (Demand No. 47) of the Department of Health Research, Ministry of Health & Family Welfare.

- (3) 145th Report of the Committee on Demands for Grants 2023-24 (Demand No. 4) of the Ministry of AYUSH.

12. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Suresh Kumar Pujari laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 126th Report on Demands for Grants (2023-24) of the Department of Personnel & Training.
- (2) 127th Report on Demands for Grants (2023-24) of the Department of Administrative Reforms & Public Grievances, and Department of Pensions & Pensioners Welfare.
- (3) 128th Report on Demands for Grants (2023-24) of the Department of Justice.
- (4) 129th Report on Demands for Grants (2023-24) of the Department of Legal Affairs.
- (5) 130th Report on Demands for Grants (2023-24) of the Legislative Department.

13. Statement by The Minister

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid a Statement (Hindi and English versions) (i) correcting the reply given on 04.04.2022 to Unstarred Question No. 5085 asked by Shri Manickam Tagore B., MP regarding 'Clubbing of Loans' and (ii) giving reasons for delay in correcting the reply.

14. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 20th March, 2023.

2.14 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ganesh Singh regarding need to sanction a sports training Centre in Satna Parliamentary Constituency.
- (2) Shri Vinod Kumar Sonkar regarding need to provide social security benefits to beedi workers in Kaushambi parliamentary constituency, Uttar Pradesh and also construct an ESIC Hospital in the area.
- (3) Shri Jayant Sinha regarding need to make transportation of coal in Jharkhand in covered trucks and rail wagons compulsory.
- (4) Shri Dilip Saikia regarding need to make treatment of cancer and other serious diseases affordable for lower and middle classes.
- (5) Shri Nayab Singh regarding need to construct by-pass roads at Kurukshetra Ladwa and Radaur in Haryana.
- (6) Shri Chhedi Paswan regarding need to increase the honorarium of cooks employed in Government schools.
- (7) Shri Rodmal Nagar regarding doubling of Maksi-Ruthiyai Railway section in Madhya Pradesh.
- (8) Shri Jagdambika Pal regarding construction of ring road in Siddharthanagar district, Uttar Pradesh.

- (9) Shri Sushil Kumar Singh regarding need to establish a Medical college in Aurangabad, Bihar.
- (10) Shri Sudhakar Tukaram Shrangre regarding need to include blocks in Latur district of Maharashtra under the Aspirational blocks programme.
- (11) Shri P.P. Chaudhary regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.
- (12) Shri Ramcharan Bohara regarding need to establish a National Centre of Excellence for sports persons in Jaipur, Rajasthan.
- (13) Smt. Locket Chatterjee regarding need to check the effects of erosion on coal depot at Gourhati Ghat along Railway Goods Warehouse.
- (14) Shri Subhash Chandra Baheria regarding refund of money to people who invested in Pearls Agrotech Corporation Limited.
- (15) Shri Vincent H Pala regarding opening of Land Customs station in Kuliang village, Jaintia Hills.
- (16) Dr. Mohammad Jawed regarding Kishanganj - Jalalgarh Railway line project.
- (17) Shri K. Muraleedharan regarding need to address solid Waste Management treatment in the country.
- (18) Dr. DNV Senthilkumar S. regarding setting up of a Defence Research Centre in Dharmapuri Parliamentary Constituency.
- (19) Smt. Aparupa Poddar regarding effective implementation of Samagra Shiksha Scheme to tackle children drop out problems.
- (20) Shri Kotagiri Sridhar regarding proper implementation of ban on single use plastic.
- (21) Shri Rahul Ramesh Shewale regarding pollution in Mumbai Metropolitan Region.
- (22) Shri Dileshwar Kamait regarding need to include Supual district in the Aspirational districts programme.

- (23) Ms. Chandrani Murmu regarding issues pertaining to management of Covid in Odisha.
- (24) Smt. Sangeeta Azad regarding need to establish a Central Agriculture University in Azamgarh, Uttar Pradesh and start operation of flights from the Manduri Airport.
- (25) Choudhary Mehboob Ali Kaiser regarding four laning of NH between Khagaria and Purnia and expeditious construction of NH No. 107 in Bihar.
- (26) Shri Jayadev Galla regarding remodeling of Guntur yard.

2.14 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Tuesday, the 21st March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 21, 2023/Phalguna 30, 1944 (Saka)

No. 222

11.00 A.M.

1. Starred Questions

Starred Question No. 281 was taken up. Reply to Starred Question No. 281 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 282–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

3. #Observation by the Speaker

The Speaker appealed to the Members to maintain proper decorum in the House and go back to their seats.

#Original in Hindi. For details, please see the debates of the day.

2.00 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2019-2020.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding review by the Government of the working of the National Safai Karamcharis Finance and Development

Corporation, New Delhi, for the year 2021-2022.

- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Safai Karamcharis, New Delhi, for the year 2021-2022
(ii) Explanatory Memorandum (Hindi and English versions) on the Annual Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Border Security Force, Chief Law Officer, Additional Chief Law Officer and Law Officer Recruitment and Conditions of Service Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.20(E) in Gazette of India dated 11th January, 2023 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 167 of the Assam Rifles Act, 2006:-
 - (i) The Assam Rifles, Havildar (General Duty), Non-Gazetted, Non-Ministerial Group 'C' Combatised post Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R.1 in weekly Gazette

- of India dated 14th January, 2023.
- (ii) The Assam Rifles Warrant Officer (Cipher) Group 'C' Combatised Posts Recruitment Rules, 2022 published in Notification No. G.S.R.2 in weekly Gazette of India dated 14th January, 2023.
 - (iii) The Assam Rifles (Recovery Vehicle Mechanic), Group 'C' Combatised Posts Recruitment Rules, 2022 published in Notification No. G.S.R.3 in weekly Gazette of India dated 14th January, 2023.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2020-2021, together with Audit Report thereon.
 - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) A copy of the Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre Group 'B' and 'C' Posts, Recruitment (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.89(E) in Gazette of India dated 9th February, 2023 under sub-section (2) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
 - (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2021-2022.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) on behalf of the The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of Senior Citizens Welfare Fund, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities (Divyangjan), New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Office of the Chief Commissioner for Persons with Disabilities (Divyangjan), New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2021-2022.

- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film & Television Institute, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film & Television Institute, Kolkata, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (1) Notification No. 13/2023-Central Excise published in Gazette of India dated 20th March, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 seeking to reduce the Special Additional Excise Duty on production of Petroleum Crude.
- (2) Notification No. 14/2023-Central Excise published in Gazette of India dated 20th March, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 seeking to increase the Special Additional Excise Duty on exports of Diesel.

5. Reports of Committee on Estimates

Shri Nihal Chand Chauhan presented the following Reports (Hindi and English versions) of the Committee on Estimates (2022-23):-

- (1) Twenty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 14th Report (17th Lok Sabha) on the subject 'Review of Funds Allocation and Utilization under MPLAD Fund Scheme' relating to the Ministry of Statistics and Programme Implementation.
- (2) Twenty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in

their 12th Report (17th Lok Sabha) on the subject 'Review of Progress of all AIIMS' relating to the Ministry of Health and Family Welfare.

- (3) Twenty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 13th Report (17th Lok Sabha) on the subject 'Review of National Disaster Response Force' relating to the Ministry of Home Affairs.

6. Statements of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing Final Action Taken by the Government on the Recommendations contained in Chapter I of the Thirteenth Report (Sixteenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Recommendations contained in the Third Report (Sixteenth Lok Sabha) on 'Review of Reservation policy for OBCs being implemented in medical institutions'.
- (2) Statement showing Final Action Taken by the Government on the Recommendations contained in Chapter I of the Eleventh Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the recommendations contained in the Fifth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in National Fertilizers Limited (NFL)'.

- (3) Statement showing Final Action Taken by the Government on the Recommendations contained in Chapter I of the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Recommendations contained in the Fourth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Rashtriya Chemicals & Fertilizers Limited (RCF)'.

7. Reports of Standing Committee on Communications and Information technology

Dr. Nishikant dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2022-23):-

- (1) Forty-third Report on 'Demands for Grants (2023-24)' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Forty-fourth Report on 'Demands for Grants (2023-24)' relating to the Ministry of Communications (Department of Posts).
- (3) Forty-fifth Report on 'Demands for Grants (2023-24)' relating to the Ministry of Electronics and Information Technology.
- (4) Forty-sixth Report on 'Demands for Grants (2023-24)' relating to the Ministry of Information and Broadcasting.

8. Reports of Standing Committee on Defence

Prof. (Dr.) Ram Shankar Katheria presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Thirty-second Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-seventh Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)'.
- (2) Thirty-third Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-eighth Report on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 21)'.
- (3) Thirty-fourth Report (17th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth Report on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'Directorate of Ordnance (Coordination and Services)-New DPSUs, Defence Research and Development Organisation (DRDO), Directorate General of Quality Assurance (DGQA) and National Cadet Corps (NCC) (Demand No. 20)'.
- (4) Thirty-fifth Report (17th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.

- (5) Thirty-sixth Report (17th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'Army, Navy, Air Force, Joint Staff, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)'.
- (6) Thirty-seventh Report (17th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (7) Thirty-eighth Report (17th Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'Directorate of Ordnance (Coordination and Services)–New DPSUs, Defence Research and Development Organisation and National Cadet Corps (Demand Nos. 20 and 21)'.

9. Reports of Standing Committee on Energy

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2022-23):-

- (1) Thirty-third Report on 'Action-Taken by the Government on Observations/ Recommendations contained in the Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2022-23) of the Ministry of New and Renewable Energy'.
- (2) Thirty-fourth Report on 'Demands for Grants (2023-24) of the Ministry of New and Renewable Energy'.
- (3) Thirty-fifth Report on 'Demands for Grants (2023-24) of the Ministry of Power'.

10. Report of Committee on External Affairs

Shri P. P. Chaudhary presented the Twentieth Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on 'Demands for Grants for the year 2023-24'.

11. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Locket Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-2023):-

- (1) Twenty-fourth Report on Demands for Grants (2023-24) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-fifth Report on Demands for Grants (2023-24) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

12. Statement of the Standing Committee on Housing and Urban Affairs

Shri Shankar Lalwani laid on the Table the Action Taken statement (Hindi and English versions) on Action Taken by the Government on Recommendations/Observations contained in Chapter I of the Fifteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/Observations contained in the Twelfth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2022-23)' of the Ministry of Housing and Urban Affairs.

13. Reports of Standing Committee on Chemicals & Fertilizers

Shri Satyadev Pachauri presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals & Fertilizers (2022-23):-

- (1) Thirty-ninth Report on the subject 'Nano-fertilizers for sustainable crop production and maintaining soil health' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (2) Fortieth Report on 'Demands for Grants (2023-24)' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (3) Forty-first Report on 'Demands for Grants (2023-24)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (4) Forty-second Report on 'Demands for Grants (2023-24)' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

14. Final Action Taken Statements of the Standing Committee on Chemicals & Fertilizers

Shri Uday Pratap Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions) showing Final Action Taken by the Government on the Recommendations contained in the following Action Taken Reports of the Standing Committee on Chemicals & Fertilizers (2021-22):-

- (1) Thirty-fifth Action Taken Report (Seventeenth Lok Sabha) on the Recommendations of the Committee contained in their Thirty-first Report (Seventeenth Lok Sabha) on 'Availability of medicines and medical devices for COVID Management' relating to the Department of Pharmaceuticals.
- (2) Thirty-sixth Action Taken Report (Seventeenth Lok Sabha) on the Recommendations of the Committee contained in their Thirty-second

Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Department of Fertilizers.

- (3) Thirty-seventh Action Taken Report (Seventeenth Lok Sabha) on the Recommendations of the Committee contained in their Thirty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Department of Chemicals and Petrochemicals.
- (4) Thirty-eighth Action Taken Report (Seventeenth Lok Sabha) on the Recommendations of the Committee contained in their Thirty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Department of Pharmaceuticals.

15. Reports of Standing Committee on Coal, Mines and Steel

Shri Chandra Prakash Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Thirty-eighth Report on Demands for Grants (2023-24) relating to the Ministry of Coal.
- (2) Thirty-ninth Report on Demands for Grants (2023-24) relating to the Ministry of Mines.
- (3) Fortieth Report on Demands for Grants (2023-24) relating to the Ministry of Steel.

16. Statement by Minister

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations contained in the 313th Report of the Standing Committee on

Industry on Downturn in Automobile Sector - Its Impact and Measures for Revival pertaining to the Ministry of Heavy Industries.

2.01 P.M.

17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravindra Kushawaha regarding need to run a train from Gorakhpur to Prayagraj via Bhatni, Salempur and Varanasi.
- 2) Shri Ram Kripal Yadav regarding need to expedite construction of International Airport at Bihta in Patna, Bihar.
- 3) Shri Sanjay Seth regarding need to establish a regional Centre of the Sangeet Natak Akademi, Indian council for Cultural Relations and Rashtriya Natya Vidyalaya in Jharkhand.
- 4) Shri Gopal Jee Thakur regarding need to construction ROBs in Darbhanga district, Bihar from CRIF under Setu Bandhan Programme.
- 5) Shri Janardan Singh Sigriwal regarding need to provide a halt station near Pateri village in Maharajganj Parliamentary Constituency, Bihar.
- 6) Smt. Keshari Devi Patel regarding need to upgrade Prayagraj Airport as International Airport and start flight services from Prayagraj to various cities in India.
- 7) Dr. Ramapati Ram Tripathi regarding need to extend intercity express between Lucknow and Varanasi upto Bhatni Railway Junction in Deoria district, Uttar Pradesh.

- 8) Smt. Jaskaur Meena regarding need to provide employment to local people and women in commercial establishments along newly developed Delhi-Mumbai Express highway in Dausa Parliamentary Constituency.
- 9) Shri Rajesh Verma regarding need for doubling of Lucknow-Sitapur Railway Section.
- 10) Shri Naranbhai Kachhadia regarding need to simplify software system of MGNREGS.
- 11) Shri T.N. Prathapan regarding proposed Amendment in Offshore Areas Mineral (Development & Regulation) Act, 2002.
- 12) Shri C.N. Annadurai regarding resumption of a daily direct train between Chennai to Tiruvannamalai.
- 13) Dr. D. Ravikumar regarding Centennial Birth celebration and a commemorative postal stamp for social reformer Shri L. Elayaperumal.
- 14) Shri Shrirang Appa Barne regarding need to enhance the minimum pension of Pensioners under the EPS-95.
- 15) Shri Dinesh Chandra Yadav regarding construction of Greenfield four-lane road from Bidupur to Purnia in Bihar.
- 16) Shri Hasnain Masoodi regarding plight of daily wage workers under various departments of Government of Jammu & Kashmir.
- 17) Adv. A.M. Ariff regarding grant of approval of doubling of Ambalapuzha-Thuravur stretch of railway line.

2.10 P.M.

Time Taken: 15 Mts.

18. (i) **General Discussion on the Budget for the Union Territory of Jammu and Kashmir for 2023-24;**
- (ii) **Demands for Grants in respect of the Union Territory of Jammu and Kashmir for 2023-24;**
- (iii) **Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2022–23; and**
- (iv) **Supplementary Demands for Grants – Second Batch for 2022–23.**

Combined discussion on the following items of business was taken up together:-

- (i) General Discussion on the Budget for the Union Territory of Jammu and Kashmir for 2023-24;
- (ii) Demands for Grants Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2023–24;
- (iii) Supplementary Demands for Grants Nos. 8, 10, 17, 22, 24, 30, 32, 34 and 36 in respect of the Union Territory of Jammu and Kashmir for 2022–23; and
- (iv) Supplementary Demands for Grants Nos. 1 to 16, 18 to 30, 32, 35 to 38, 41 to 46, 49, 51, 52, 55 to 58, 60 to 62, 64 to 66, 68, 69, 71, 76 to 79, 85, 86, 88 to 95, 98, 100 and 102 in respect of the Supplementary Demands for Grants – Second Batch for 2022-23.

Shri Jugal Kishore Sharma spoke on the combined discussion.

All the Demands for Grants Nos. 1 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2023-24 were voted in full.

All the Supplementary Demands for Grants Nos. 8, 10, 17, 22, 24, 30, 32, 34 and 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Jammu and Kashmir) for 2022-23 were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 16, 18 to 30, 32, 35 to 38, 41 to 46, 49, 51, 52, 55 to 58, 60 to 62, 64 to 66, 68, 69, 71, 76 to 79, 85, 86, 88 to 95, 98, 100 and 102 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – Second Batch for 2022-2023 were voted in full.

19. Government Bill – Introduced

The Jammu and Kashmir Appropriation (No.2) Bill, 2023

20. Government Bill – Passed

The Jammu and Kashmir Appropriation (No.2) Bill, 2023

The motion for consideration moved by Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pankaj Chaudhary.

The motion was adopted and the Bill was passed.

21. Government Bill – Introduced

The Jammu and Kashmir Appropriation Bill, 2023.

22. Government Bill – Passed

The Jammu and Kashmir Appropriation Bill, 2023.

The motion for consideration moved by Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pankaj Chaudhary.

The motion was adopted and the Bill was passed.

23. Government Bill – Introduced

The Appropriation (No.2) Bill, 2023.

24. Government Bill – Passed

The Appropriation (No.2) Bill, 2023.

The motion for consideration moved by Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pankaj Chaudhary.

The motion was adopted and the Bill was passed.

2.25 P.M.

25. Announcement by the Chair regarding cancellation of sitting

The Chair made an announcement⁹⁰ regarding cancellation of sitting of the House fixed for Wednesday, the 22nd March, 2023 on the occasion of 'Nav Samvatsar of Vikram Samvat, 2080/ Chaitra Sukladi/ Gudi Padava/ Ugadi/ Cheti Chand'.

2.25 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Thursday, the 23rd March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

⁹⁰Original in Hindi. For details, kindly see the debates for the day.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 23, 2023/Chaitra 2, 1945 (Saka)

No. 223

11.00 A.M.

1. References

The Speaker on behalf of the House paid homage to the Great Sons of Mother India, Shaheed Bhagat Singh, Shaheed Sukhdev and Shaheed Rajguru who laid down their lives on this day in 1931 for our freedom.

The Speaker also made references to the passing away of Shri Satya Brata Mookherjee, Member of the Thirteenth Lok Sabha; Shri Sohan Potai, Member of the Twelfth to Fifteenth Lok Sabhas; and Shri Rangaswamy Dhruvanarayana, Member of the Fifteenth and Sixteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Questions

- (i) Starred Question No. 321 was taken up. Reply to Starred Question No. 321 was laid on the Table. Replies to Starred Question Nos. 322–340 were laid on the Table. Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.
- (ii) As the sitting of Lok Sabha fixed for Tuesday, the 22nd March, 2023 was cancelled, the replies to Starred Question Nos. 301–320 listed for that day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3451–3680 would also be printed in the official report for the day.

3. #Observation by the Speaker

The Speaker appealed to the Members for smooth functioning of the House.

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

#Original in Hindi. For details, please see the debates for the day.

FIFTEENTH LOK SABHA

1. Statement No. 35 Third Session, 2009
2. Statement No. 33 Eleventh Session, 2012
3. Statement No. 33 Thirteenth Session, 2013

SIXTEENTH LOK SABHA

4. Statement No. 23 Eleventh Session, 2017
5. Statement No. 16 Sixteenth Session, 2018-19
6. Statement No. 15 Seventeenth Session, 2019

SEVENTEENTH LOK SABHA

7. Statement No. 18 First Session, 2019
8. Statement No. 14 Second Session, 2019
9. Statement No. 13 Third Session, 2020
10. Statement No. 13 Fourth Session, 2020
11. Statement No. 13 Fifth Session, 2021
12. Statement No. 12 Sixth Session, 2021
13. Statement No. 6 Seventh Session, 2021
14. Statement No. 6 Eighth Session, 2022
15. Statement No. 3 Ninth Session, 2022
16. Statement No. 1 Tenth Session, 2022
17. Statement No. 1 Eleventh Session, 2023

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 5 of the National Highways Act, 1956 and under Section 11 of the National Highways Authority of India Act, 1988:-

- (i) S.O.6016(E) published in Gazette of India dated 22nd December,

- 2022 making certain amendments in the Notification No. S.O.4200(E) dated 11th October, 2021.
- (ii) S.O.6017(E) published in Gazette of India dated 22nd December, 2022 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (iii) S.O.6018(E) published in Gazette of India dated 22nd December, 2022 notifying entrustment of National Highways, mentioned therein, in the States of Uttar Pradesh and Uttarakhand to the National Highways Authority of India.
 - (iv) S.O.155(E) published in Gazette of India dated 10th January, 2023 notifying entrustment of National Highway No. 330D in the State of Uttar Pradesh to the National Highways Authority of India.
 - (v) S.O.156(E) published in Gazette of India dated 10th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (vi) S.O.157(E) published in Gazette of India dated 10th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (vii) S.O.197(E) published in Gazette of India dated 12th January, 2023 making certain amendments in the Notification No. S.O.4491(E) dated 10th December, 2020.
 - (viii) S.O.198(E) published in Gazette of India dated 12th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (ix) S.O.199(E) published in Gazette of India dated 12th January, 2023 notifying entrustment of National Highways, mentioned

therein, in the State of Tamil Nadu to the National Highways Authority of India.

- (x) S.O.200(E) published in Gazette of India dated 12th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xi) S.O.201(E) published in Gazette of India dated 12th January, 2023 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xii) S.O.202(E) published in Gazette of India dated 12th January, 2023 directing National Highways & Infrastructure Development Corporation Limited shall exercise the function relating to development and maintenance of Pallel-Chandel Section of National Highway No. 102C in the State of Manipur.
- (xiii) S.O.203(E) published in Gazette of India dated 12th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xiv) S.O.300(E) published in Gazette of India dated 17th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xv) S.O.763(E) published in Gazette of India dated 17th February, 2023 notifying entrustment of National Highway No. 244 in the UT of Jammu and Kashmir to the National Highways Authority of India.
- (xvi) S.O.764(E) published in Gazette of India dated 17th February, 2023 notifying entrustment of National Highway No. 444 in the UT of Jammu and Kashmir to the National Highways Authority of India.

- (xvii) S.O.765(E) published in Gazette of India dated 17th January, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (xviii) S.O.864(E) published in Gazette of India dated 23rd February, 2023 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
 - (xix) S.O.927(E) published in Gazette of India dated 28th February, 2023 notifying declaration of new National Highway No. 866 in the State of Kerala.
 - (xx) S.O.978(E) published in Gazette of India dated 1st March, 2023 notifying entrustment of National Highway, mentioned therein, in the States of Himachal Pradesh and Uttarakhand to the National Highways Authority of India.
 - (xxi) S.O.979(E) published in Gazette of India dated 1st March, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (xxii) S.O.1154(E) published in Gazette of India dated 10th March, 2023 notifying declaration of new National Highway No. 375 in the State of Karnataka.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (iii) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.401(E) published in Gazette of India dated 25th January, 2023 notifying user fee for the project of four and more lane of Aligarh-Kanpur section of NH-91 in the State of Uttar Pradesh.
 - (ii) S.O.402(E) published in Gazette of India dated 25th January,

- 2023 notifying user fee for the project of four and more lane of Bengaluru-Nidaghatta section of NH-275 in the State of Karnataka.
- (iii) S.O.404(E) published in Gazette of India dated 25th January, 2023 notifying user fee for the project of four and more lane of Akola-Medshi-Washim section of NH-161 in the State of Maharashtra.
- (iv) S.O.490(E) published in Gazette of India dated 2nd February, 2023 notifying user fee for the project of four and more lane of sections, mentioned therein, of NH-161 in the State of Maharashtra.
- (v) S.O.491(E) published in Gazette of India dated 2nd February, 2023 notifying user fee for the project of four and more lane of section of Delhi-Haryana Border to Rohtak Section of NH-09 (Old NH-10) in the State of Haryana.
- (vi) S.O.492(E) published in Gazette of India dated 2nd February, 2023 notifying user fee for the project of four lane section of Malout-Mandi-Dabwali Section of NH-09 in the State of Punjab.
- (vii) S.O.493(E) published in Gazette of India dated 2nd February, 2023 notifying user fee for the project of Two lane with paved shoulder of Bodimettu/Munnar section NH-85 in the State of Kerala.
- (viii) S.O.626(E) published in Gazette of India dated 9th February, 2023 notifying user fee for the project of Two lane with paved shoulder of AP/Odisha Border to Narasannaapeta section of NH-326A in the State of Andhra Pradesh.
- (ix) S.O.629(E) published in Gazette of India dated 10th February,

- 2023 notifying user fee for the project of Four and more lane of Bhojpur-Buxar section of NH-922 in the State of Bihar.
- (x) S.O.630(E) published in Gazette of India dated 10th February, 2023 notifying user fee for the project of Four and more lane of Jind to Rohtak section of NH-352 (Old NH-71) in the State of Haryana.
 - (xi) S.O.654(E) published in Gazette of India dated 14th February, 2023 notifying user fee for the project of Four lane of Koida to Rajamunda section of NH-215 (New NH-520) in the State of Odisha.
 - (xii) S.O.797(E) published in Gazette of India dated 22nd February, 2023 notifying user fee for the project of 2/4 lane section of Andhra Pradesh –Tamil Nadu Border terminating at Vellore of NH-234 (New NH-75) in the State of Tamil Nadu.
 - (xiii) S.O.798(E) published in Gazette of India dated 22nd February, 2023 notifying user fee for the project of 2/4 lane section of Mohol-Wakhari-Khudus Section of NH-965 in the State of Maharashtra.
 - (xiv) S.O.950(E) published in Gazette of India dated 1st March, 2023 notifying user fee for the project of Two lane with paved shoulders of the Machilipatnam to Avanigadda section of NH-214A in the State of Andhra Pradesh.
 - (xv) S.O.953(E) published in Gazette of India dated 1st March, 2023 making certain amendments in the Notification No. S.O. 2563(E), dated 31st July, 2020.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Hotel Corporation of India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Hotel Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Rohini Heliport Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Rohini Heliport Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, Noida, for the year 2021-2022.
 - (ii) Annual Report of the Pawan Hans Limited, Noida, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses (First Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. L-1/250/2019/CERC in Gazette of India dated 1st March, 2023, under Section 179 of the Electricity Act, 2003.
- (2) A copy of the Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Fees, Fines and Charges) Regulations, 2023

(Hindi and English versions) published in Notification No. JERC-JKL/REG/2023/04 in Gazette of India dated 17th January, 2023, under Section 182 of the Electricity Act, 2003.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits, and Services) Act, 2016:-
 - (i) The Aadhaar (Authentication and Offline Verification) (Second Amendment) Regulations, 2023 published in Notification No. F.No.HQ-13011/2/2021-AUTH-II (No.1 of 2023) in Gazette of India dated 27th February, 2023.
 - (ii) The Aadhaar (Pricing of Aadhaar Authentication Services) (First Amendment) Regulations, 2023 published in Notification No. F.No.HQ-13062/4/2021-AUTH-II (No.2 of 2023) in Gazette of India dated 27th February, 2023.
- (2) A copy of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.139(E) in Gazette of India dated 25th February, 2021 under sub-section (3) of Section 87 of the Information Technology Act, 2000.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2021-2022.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Liquefied Natural Gas Facilities) Amendment Regulations, 2023 (Hindi and English

versions) published in Notification No. F.No.PNGRB/Tech/4-T4SLNG(1)/2019 (P-3317) in Gazette of India dated 15th February, 2023, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2022-2023.
 - (ii) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2022-2023.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following notifications (Hindi and English versions) under Section 58 of Delhi Development Act, 1957:-
 - (i) The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) (Amendment)

Regulations, 2023 published in Notification No. LM/PM/0001/2020/UDAY/MOM in Gazette of India dated 27 July, 2022.

(ii) S.O.1487(E) published in Gazette of India dated 4th April 2018 making certain amendments in the Notification No. S.O.1053(E) in Gazette of India dated 5th April, 2017.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Reports of the Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fifty-fourth Report on Demands for Grants (2023-24) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).

- (2) Fifty-fifth Report on Demands for Grants (2023-24) of the Ministry of Finance (Department of Revenue).
- (3) Fifty-sixth Report on Demands for Grants (2023-24) of the Ministry of Corporate Affairs.
- (4) Fifty-seventh Report on Demands for Grants (2023-24) of the Ministry of Planning.
- (5) Fifty-eighth Report on Demands for Grants (2023-24) of the Ministry of Statistics and Programme Implementation.

6. Reports of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Eighteenth Report on 'Demands for Grants (2023-24)' of the Ministry of Petroleum and Natural Gas.
- (2) Nineteenth Report on the subject 'Safety and Security of Oil Installations of Public Sector Oil Companies with specific reference to Baghjan blow-out incident'.

7. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Forty-fifth Report (17th Lok Sabha) of the Committee (2022-23) on Demands for Grants - 2023-24 of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

- (2) Forty-sixth Report (17th Lok Sabha) of the Committee (2022-23) on Demands for Grants - 2023-24 of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Forty-seventh Report (17th Lok Sabha) of the Committee (2022-23) on Demands for Grants - 2023-24 of the Ministry of Minority Affairs.

8. Reports of Standing Committee on Industry

Shri Ravindra Kushwaha laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 319th Report on Action taken by the Government on the Recommendations/ Observations as contained in the 316th Report of the Committee on Demands for Grants (2022-23) pertaining to Ministry of Heavy Industries.
- (2) 320th Report on Demands for Grants (2023-24) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) 321st Report on Demands for Grants (2023-24) pertaining to the Ministry of Heavy Industries.

9. Statements by Ministers

- (1) The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid a statement (Hindi and English versions) correcting the reply (Hindi and English versions) given on 2.2.2023 to Unstarred Question No. 201 asked by Shri Anumula Revanth Reddy, M.P regarding 'Loss to Aviation Industry' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee

on Water Resources on Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement entered into with China, Pakistan and Bhutan pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

2.04 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Raju Bista regarding need to constitute Nepali Language Promotion Council.
- 2) Shri Nihal Chand Chauhan regarding need to provide compensation to farmers of Ganganagar Parliamentary Constituency who lost their crops due to heavy rains and hailstorm.
- 3) Shri Mohan Mandavi regarding need to connect religious and tourist places in Kanker parliamentary Constituency under the National Ropeways Development Programme.
- 4) Dr. Dhal Singh Bisen regarding need to reduce the use of chemical fertilizers and pesticides in agricultural production and take steps to prevent its harmful impact.
- 5) Shri Topon Kumar Gogoi regarding introduction of B. Tech Courses at Assam Energy Institute.
- 6) Shri Sunil Kumar Singh regarding need to resolve the problems of land holders whose land have been acquired by CCL in Chatra parliamentary constituency.
- 7) Shri Ramdas C. Tadas regarding refunds to people of Wardha parliamentary Constituency who invested in Sahara Group of Companies.
- 8) Shri Parvesh Sahib Singh Verma regarding water shortage in Delhi.

- 9) Dr. Heena Vijaykumar Gavit regarding need to regularize the services of contractual teachers in Kasturba Gandhi Balika Vidyalaya in Maharashtra.
- 10) Shri Kunar Hembram regarding Installation of a dedicated transmitter with studio facilities of FM AIR (LRS) in Jhargram district, West Bengal.
- 11) Shri Arun Kumar Sagar regarding need to set up potato based food processing industries in Shahjhapur Parliamentary Constituency and take steps for export of Potato from the area.
- 12) Smt. Riti Pathak regarding need to provide funds for development of Sanjay-Dubri National Park and Tiger Reserve and tourist facilities in the Tiger Reserve.
- 13) Shri Su Thirunavukkarasar regarding arrest of Indian Fishermen by Sri Lankan Navy.
- 14) Shri V.K. Sreekandan regarding service condition of Anganwadi workers.
- 15) Shri Rajmohan Unnithan regarding review of the Pradhan Mantri Gram Sadak Yojana norms.
- 16) Shri S.R. Parthiban regarding need to grant approval to SITP (Scheme for Integrated Textile Park) and IPDS (Integrated Processing Development Scheme) for Salem District.
- 17) Prof. Sougata Ray regarding need to curb the impact of hot summer on the farmers.
- 18) Shri Sunil Kumar Mondal regarding condition of Ganges river in Bardhaman Purba Parliamentary Constituency.
- 19) Shri K. Raghu Rama Krishna Raju regarding construction of newly proposed Kotipalli-Narasapuram railway line in Andhra Pradesh.
- 20) Shri Kuruva Gorantla Madhav regarding plight of undertrial prisoners in the country.
- 21) Dr. Shrikant Eknath Shinde regarding need to enhance the assistance under Penury Grant meant for financial assistance to non-pensioner ex-servicemen.
- 22) Shri Sunil Kumar regarding need to set up a centre of Rashtriya Natya Vidyalaya, Delhi in Valmikinagar Parliamentary Constituency.

- 23) Shri Chandra Sekhar Sahu regarding review of the Ayushman Bharat Yojana.
- 24) Shri Kunwar Danish Ali regarding need to take stringent action against illegal mining of sand and soil in Amroha and Hapur districts, Uttar Pradesh.
- 25) Shri K. Navaskani regarding setting up of a warehouse and a plant or an advanced Canning Factory to produce and preserve coconut products in Ramanathapuram Parliamentary Constituency.
- 26) Dr. Thol Kappiyan Thirumaavalavan regarding installation of a statue of Dr. B.R. Ambedkar in the premises of Supreme Court of India.

*(Due to interruptions, Lok Sabha adjourned at 2.05 P.M.
and re-assembled at 6.00 P.M.)*

6.00 P.M.

11. The Union Budget – 2023-2024 – Demands for Grants

The Speaker announced^{\$} that all the cut motions on Demands for Grants– Union Budget for the year 2023–24 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2023-2024 were submitted to the vote of the House and voted in full :-

^{\$}Original in Hindi. For details, please see the debates of the day.

- (1) Demand Nos. 1 and 2 relating to Ministry of Agriculture and Farmers Welfare;
- (2) Demand No. 3 relating to Department of Atomic Energy;
- (3) Demand No. 4 relating to Ministry of AYUSH;
- (4) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
- (5) Demand No. 8 relating to Ministry of Civil Aviation;
- (6) Demand No. 9 relating to Ministry of Coal;
- (7) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry;
- (8) Demand Nos. 12 and 13 relating to Ministry of Communications;
- (9) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (10) Demand No. 16 relating to Ministry of Cooperation;
- (11) Demand No. 17 relating to Ministry of Corporate Affairs;
- (12) Demand No. 18 relating to Ministry of Culture;
- (13) Demand Nos. 19 to 22 relating to Ministry of Defence;
- (14) Demand No. 23 relating to Ministry of Development of North Eastern Region;
- (15) Demand No. 24 relating to Ministry of Earth Sciences;
- (16) Demand Nos. 25 and 26 relating to Ministry of Education;
- (17) Demand No. 27 relating to Ministry of Electronics and Information Technology;
- (18) Demand No. 28 relating to Ministry of Environment, Forests and Climate Change;
- (19) Demand No. 29 relating to Ministry of External Affairs;
- (20) Demand Nos. 30 to 38, 41 and 42 relating to Ministry of Finance;
- (21) Demand Nos. 43 and 44 relating to Ministry of Fisheries, Animal Husbandry and Dairying;
- (22) Demand No. 45 relating to Ministry of Food Processing Industries;
- (23) Demand Nos. 46 and 47 relating to Ministry of Health and Family Welfare;
- (24) Demand No. 48 relating to Ministry of Heavy Industries;
- (25) Demand Nos. 49 to 59 relating to Ministry of Home Affairs;
- (26) Demand No. 60 relating to Ministry of Housing and Urban Affairs;
- (27) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (28) Demand Nos. 62 and 63 relating to Ministry of Jal Shakti;
- (29) Demand No. 64 relating to Ministry of Labour and Employment;
- (30) Demand Nos. 65 and 66 relating to Ministry of Law and Justice;
- (31) Demand No. 68 relating to Ministry of Micro, Small and Medium Enterprises;
- (32) Demand No. 69 relating to Ministry of Mines;
- (33) Demand No. 70 relating to Ministry of Minority Affairs;
- (34) Demand No. 71 relating to Ministry of New and Renewable Energy;

- (35) Demand No. 72 relating to Ministry of Panchayati Raj;
- (36) Demand No. 73 relating to Ministry of Parliamentary Affairs;
- (37) Demand No. 74 relating to Ministry of Personnel, Public Grievances and Pensions;
- (38) Demand No. 76 relating to Ministry of Petroleum and Natural Gas;
- (39) Demand No. 77 relating to Ministry of Planning;
- (40) Demand No. 78 relating to Ministry of Ports, Shipping and Waterways;
- (41) Demand No. 79 relating to Ministry of Power;
- (42) Demand No. 81 relating to Lok Sabha;
- (43) Demand No. 82 relating to Rajya Sabha;
- (44) Demand No. 83 relating to Secretariat of the Vice-President;
- (45) Demand No. 85 relating to Ministry of Railways;
- (46) Demand No. 86 relating to Ministry of Road Transport and Highways;
- (47) Demand Nos. 87 and 88 relating to Ministry of Rural Development;
- (48) Demand Nos. 89 to 91 relating to Ministry of Science and Technology;
- (49) Demand No. 92 relating to Ministry of Skill Development and Entrepreneurship;
- (50) Demand Nos. 93 and 94 relating of Ministry of Social Justice and Empowerment;
- (51) Demand No. 95 relating to Department of Space;
- (52) Demand No. 96 relating to Ministry of Statistics and Programme Implementation;
- (53) Demand No. 97 relating to Ministry of Steel;
- (54) Demand No. 98 relating to Ministry of Textiles;
- (55) Demand No. 99 relating to Ministry of Tourism;
- (56) Demand No. 100 relating to Ministry of Tribal Affairs;
- (57) Demand No. 101 relating to Ministry of Women and Child Development; and
- (58) Demand No. 102 relating to Ministry of Youth Affairs and Sports.

6.08 P.M.

12. Government Bill – Introduced

The Appropriation Bill, 2023

13. Government Bill – Passed

The Appropriation Bill, 2023

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

6.10 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 24th March, 2023.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 24, 2023/Chaitra 3, 1945 (Saka)

No. 224

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 341–360 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3911–4140 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2022-2023.
- (ii) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2022-2023.

- (iii) Memorandum of Understanding between the RailTel Corporation of India Limited and the Ministry of Railways for the year 2022-2023.
 - (iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2022-2023.
 - (v) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2022-2023.
 - (vi) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2022-2023.
 - (vii) Memorandum of Understanding between the Indian Railway Catering & Tourism Corporation Limited and the Ministry of Railways for the year 2022-2023.
 - (viii) Memorandum of Understanding between the Braithwaite & Co. Limited and the Ministry of Railways for the year 2022-2023.
 - (ix) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2022-2023.
 - (x) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2022-2023.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 199 of the Railways Act, 1989:-
- (i) The Railways Red Tariff (Amendment) Rules, 2023 published in Notification No. G.S.R.83(E) in Gazette of India dated 7th February, 2023.
 - (ii) The Kolkata Metro Railway General (Amendment) Rules, 2023 published in Notification No. G.S.R.100(E) in Gazette of India

dated 15th February, 2023.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the NRTU Foundation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NRTU Foundation, New Delhi, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1)
 - (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, for the year 2021-2022, alongwith Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards, for the

year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Armoured Vehicles Nigam Limited, Chennai, for the year 2021-2022.
 - (ii) Annual Report of the Armoured Vehicles Nigam Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Troop Comforts Limited, Kanpur, for the year 2021-2022.
 - (ii) Annual Report of the Troop Comforts Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the India Optel Limited, Dehradun, for the year 2021-2022.
 - (ii) Annual Report of the India Optel Limited, Dehradun, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Review by the Government of the working of the Gliders India Limited, Kanpur, for the year 2021-2022.
 - (ii) Annual Report of the Gliders India Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Notification No. S.R.O.24(E) (Hindi and English Versions) published in Gazette of India dated 21st December, 2022 notifying

Agniveers enrolled in the Indian Navy shall form a distinct rank different from any other existing rank and the junior most rank in the Indian Navy, issued under Section 184 read with sub-section 11 of the Navy Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the HIL (India) Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the HIL (India) Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the

Central Institute of Petrochemicals Engineering & Technology, Chennai, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemicals Engineering & Technology, Chennai, for the year 2021-2022.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the

- All India Institute of Medical Sciences, Kalyani, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2021-2022.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Food Safety and Standards (First Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.33(E) in Gazette of India dated 20th January, 2023, under Section 93 of the Food Safety and Standards Act, 2006.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthauram, for the year 2021-2022.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthauram, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2021-2022.
- (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2021-2022, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2021-2022.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2021-2022.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2021-2022.
- (21) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2021-2022.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2021-2022.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2021-2022.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research,

- Chandigarh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2021-2022.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2021-2022.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health

and Family Welfare, New Delhi, for the year 2021-2022.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2021-2022.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Pasture Institute of India, Coonoor, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasture Institute of India, Coonoor, for the year 2021-2022.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2021-2022.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2021-2022.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy each of the Annual Reports (Hindi and English versions) of the All India Institute of Medical Sciences, Bibinagar, for the years 2019-2020 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bibinagar, for the years 2019-2020 and 2021-2022.
- (43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot, for the year 2021-2022.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis & Respiratory Diseases, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis & Respiratory Diseases, New Delhi, for the year 2021-2022.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 13th March, 2023, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on 1st May, 2023 and ending on the 30th April, 2024 and elected the following ten Members of Rajya Sabha to serve on the said Committee:-

1. Shri Abir Ranjan Biswas
2. Shri Anthiyur P. Selvarasu
3. Dr. V. Sivadasan
4. Smt. Phulo Devi Netam
5. Smt. Kanta Kardam
6. Dr. Sumer Singh Solanki
7. Shri Nabam Rebia
8. Shri Kamakhya Prasad Tasa
9. Shri Samir Oraon
10. Shri Niranjana Bishi

4. Report of Committee on Estimates

Shri Nihal Chand Chauhan presented the Twenty-sixth Report (Hindi and English versions) of Committee on Estimates (2022-23) on the subject 'Evaluation of Electric Vehicle (EV) Policy' pertaining to the Ministry of Heavy Industries.

5. Statements of Committee on Public Undertakings

Shri Santosh Kumar Gangwar laid on the Table the following Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the Action Taken Reports of the Committee on Public Undertakings:-

- (1) 10th Report (17th Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in the 1st Report (17th Lok Sabha) on 'Airports Authority of India (AAI)'.
- (2) 11th Report (17th Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in the 2nd Report (17th Lok Sabha) on 'Central Coalfields Limited (CCL)'.
- (3) 12th Report (17th Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in the 3rd Report (17th Lok Sabha) on 'Food Corporation of India (FCI)'.
- (4) 13th Report (17th Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in the 8th Report (17th Lok Sabha) on 'National Thermal Power Corporation (NTPC) Limited'.
- (5) 14th Report (17th Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in the 4th Report (17th Lok Sabha) on 'Hindustan Antibiotics Limited (HAL)'.
- (6) 15th Report (17th Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in the 5th Report (17th Lok Sabha) on 'NBCC (India) Limited'.

6. Reports of Committee on Petitions

Shri Brijendra Singh presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Forty-second Report on the representation of Shri Nikhil Verma regarding extension of credit facilities to the local populace of Lakshadweep by State Bank of India, Canara Bank and other Public Sector Banks.
- (2) Forty-third Report on the representation of Shri Praveen Kumar regarding promotion and development of Tourism in Lakshadweep and other important issues related therewith.

- (3) Forty-fourth Report on the representation of Shri Hanuman Beniwal, M.P., Lok Sabha regarding alleged arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Lok Sabha Constituency (Rajasthan).
- (4) Forty-fifth Report on the representation of Shri Deepak Sharma regarding the need for revamping the Training Institute, namely, the Institute of Petroleum Safety, Health & Environment Management [IPSHEM] at Betul, South Goa.
- (5) Forty-sixth Report on the representation of Shri B. S. Narasimhan regarding revision of SAIL Pension Scheme and other issues related therewith.
- (6) Forty-seventh Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Sixty-eighth Report on the representation of Shri Sanjay Bechan regarding saving the livelihood of millions of tobacco farmers, labourers employed in Kevda and Mentha farming/tobacco industry and harmonization of definition of 'Food' under the Food Safety and Standards Act, 2006.
- (7) Forty-eighth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-third Report on the representation of Shri Kailash Gorakh Patil, Chairman, Chopda Taluka Shetkari Sahakari Sootgirni Maryadit, Chopda, Jalgaon (Maharashtra) requesting for release of subsidy, restructure of loans, providing additional working capital from National Cooperative Development Corporation (NCDC) and completion of inspection, etc.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-23):-

- (1) Twenty-second Report on Action taken by the Government on the recommendations contained in the Thirtieth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Examination of Annual Reports of National Commission for Scheduled Castes (NCSC) presented under Article 338(5)(d) of the Constitution of India and the measures that should be taken by the Union Government in respect of matters within the purview of the Government'.
- (2) Twenty-third Report (Seventeenth Lok Sabha) on the subject 'Review of Functioning of National Scheduled Castes Finance and Development Corporation (NSFDC)'.
- (3) Twenty-fourth Report on Action taken by the Government on the recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Role of autonomous bodies/educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric/post-matric scholarships in Navodaya Vidyalayas/ Kendriya Vidyalayas'.

8. Report of Committee of Privileges

Shri Sunil Kumar Singh laid on the Table the Fifth Report (Hindi and English versions) of the Committee of Privileges.

9. Report of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Locket Chatterjee presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution(2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report of the Committee (17th Lok Sabha) on the subject 'Quality Control Cells (QCCs)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

10. Reports of Standing Committee on Commerce

Dr. Nishikant Dubey laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 176th Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Seventy-second Report on 'Promotion and Regulation of E-Commerce in India'.
- (2) 177th Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Seventy-first Report on 'Issues Affecting the Indian Tea Industry especially in Darjeeling Region'.

- (3) 178th Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Seventieth Report on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives'.
- (4) 179th Report on Demands for Grants (2023-24) (Demand No. 10) of Department of Commerce, Ministry of Commerce and Industry.
- (5) 180th Report on Demands for Grants (2023-24) (Demand No. 11) of Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

11. Reports of Standing Committee on Transport, Tourism and Culture

Shri Tapir Gao laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Forty-fourth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Three Hundred Thirteenth Report on the subject 'Promotion of Indian Tourism in Overseas Markets – Role of Overseas Tourist Offices and Indian Embassies'.
- (2) Three Hundred Forty-fifth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Three Hundred Nineteenth Report on the subject 'Progress made in implementation of Sagarmala Projects'.
- (3) Three Hundred Forty-sixth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Twenty-third Report on the subject 'Commission of Railway Safety'.

- (4) Three Hundred Forty-seventh Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Three Hundred Twenty-sixth Report on the subject 'Role of Indian Missions Globally for the growth of Tourism in India'.

12. Reports of the Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (i) Twenty-sixth Report on the status of framing of Subordinate Legislation viz. Rules/Regulations/ Statutes/ Ordinances etc. under the National Institute of Design Act, 2014 as amended in 2019;
- (ii) Twenty-seventh Report on the status of framing of Subordinate Legislation viz. Rules/ Regulations etc. under various Acts being administered by the Department of Defence in the Ministry of Defence, Government of India;
- (iii) Twenty-eighth Report on the status of framing of Subordinate Legislation viz. Rules/Regulations under various Acts being administered by the Department of Fisheries in the Ministry of Fisheries, Animal Husbandry & Dairying and delay in laying of Rules/ Regulations; and
- (iv) Twenty-ninth Report on action Taken by the Government on the Observations/ Recommendations contained in the Third Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha).

13. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

12.07 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ashok Kumar Rawat regarding need to undertake beautification of Kheteshwar Temple in Misrikh Parliamentary Constituency and provide basic amenities at the temple site.
- 2) Shri Mukesh Rajput regarding need to ensure devolution of financial and administrative powers to Panchayati Raj institutions in the country.
- 3) Shri Rajendra Agrawal regarding need to appoint a Radiation officer in Lala Lajpat Rai Medical College, Meerut, Uttar Pradesh.
- 4) Shri Tirath Singh Rawat regarding need to address the issues pertaining to Akashvani Kendra, Pauri, Uttarakhand.
- 5) Shri Vijay Kumar Dubey regarding need to expand railway connectivity in the Kushi Nagar Parliamentary Constituency.
- 6) Dr. Krishna Pal Singh Yadav regarding need to establish a Defence sector PSU in Guna Parliamentary Constituency, Madhya Pradesh.
- 7) Dr. Sanghamitra Maurya regarding need to establish a University near Sahaswan in Badaun Parliamentary Constituency.
- 8) Shri Narender Kumar regarding Construction of RoB on level crossings in Jhunjhunu Parliamentary Constituency.
- 9) Shri Mitesh Rameshbhai Patel regarding need to set up a Passport Seva Kendra in Anand Parliamentary Constituency, Gujarat.
- 10) Shri Gopal Chinayya Shetty regarding relaxation of eligibility criteria for availing benefits under Ayushman Bharat Yojana.

- 11) Shri Chunni Lal Sahu regarding need to provide environmental clearance to development works in Nagri Block, Dhamtari district, Chhattisgarh.
- 12) Dr. Sukanta Majumdar regarding review in the fee structure of Sainik Schools.
- 13) Shri Prataprao Patil Chikhalikar regarding need to look into the demands of Pensioners under EPS-1995.
- 14) Shri R.K. Singh Patel regarding need to construct Railway overbridge/underbridge at Railway crossings in Banda Parliamentary Constituency.
- 15) Shri Kunwar Pushpendra Singh Chandel regarding need to provide social security benefits to persons living below poverty line and persons with disabilities.
- 16) Smt. Sangeeta Kumari Singh Deo regarding construction of a High Level Bridge over Mahanadi river in Boudh district.
- 17) Shri Vijayakumar alias Vijay Vasanth regarding plight of tribals in Kanniyakumari Parliamentary Constituency.
- 18) Shri Hibi Eden regarding measures to prevent air Pollution caused by the fire at Brahmapuram waste Plant, Kochi, Kerala.
- 19) Smt. Pratima Mondal regarding need to bring down the high prices of petrol in the country.
- 20) Shri Chandeshwar Prasad regarding need to rename Makhdumpur Railway Station under Danapur railway division of the East Central Railway Zone after Late Shri Sukhdev Prasad Verma.
- 21) Shri Mahesh Sahoo regarding Auction of the Sakhigopal-B Kankili Coal Block in Angul district of Odisha.
- 22) Shri Naba Kumar Sarania regarding inclusion of languages of tribal communities in the Eighth Schedule to the Constitution and recognition of a separate religious code for tribals.

12.08 P.M.

15. The Government Bill – Passed

The Finance Bill, 2023

Time Allotted: 5 Hrs.

Time Taken : 36 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 20 were adopted.

Clause 21 was adopted, as amended.

Clause 22 was adopted, as amended.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clauses 25 to 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 41 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 25 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 41A was adopted.

New Clause 41A was also adopted.

Clause 42 was adopted.

Clause 43 was adopted, as amended.

Clauses 44 to 49 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 27 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 49A was adopted.

New Clause 49A was also adopted.

Clauses 50 to 57 were adopted.

Clause 58 was adopted, as amended.

Clause 59 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 29 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 59A was adopted.

New Clause 59A was also adopted.

Clauses 60 to 80 were adopted.

Clause 81 was adopted, as amended.

Clause 82 was adopted, as amended.

Clause 83 was adopted, as amended.

Clause 84 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government

amendment No. 34 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 84A was adopted.

New Clause 84A was also adopted.

Clauses 85 to 88 were adopted.

Clause 89 was adopted, as amended.

Clause 90 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 38 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 90A was adopted.

New Clause 90A was also adopted.

Clause 91 was adopted, as amended.

Clauses 92 to 123 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject

matter of the clauses to which it relates, in its application to the Government amendment No. 40 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 123A and 123B was adopted.

New Clauses 123A and 123B were also adopted.

Clause 124 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 41 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 124A and 124B was adopted.

New Clauses 124A and 124B were also adopted.

Clause 125 was adopted.

Clause 126 was adopted, as amended.

Clauses 127 to 130 were adopted.

Clause 131 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 44 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 131A was adopted.

New Clause 131A was also adopted.

Clauses 132 to 137 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 45 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 137A, 137B, 137C, 137D, 137E, 137F and 137G was adopted.

New Clauses 137A, 137B, 137C, 137D, 137E, 137F and 137G were also adopted.

Clauses 138 to 144 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 46 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 144A and 144B was adopted.

New Clauses 144A and 144B were also adopted.

Clauses 145 to 153 were adopted.

Clause 154 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 48 to the Finance Bill, 2023 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 155 was adopted.

New Clause 155 was also adopted.

The First Schedule was adopted, as amended.

The Second Schedule and the Third Schedule were adopted.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule was adopted.

The Sixth Schedule was adopted.

An amendment No. 64 for insertion of the new Seventh Schedule was adopted.

The new Seventh Schedule was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

Thereafter, the Chair made an observation[%] that since new clauses had been added to the Bill, the subsequent clauses may be re-numbered.

12.44 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Monday, the 27th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

[%]Original in Hindi. For details, please see the debates of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 27, 2023/Chaitra 6, 1945 (Saka)

No. 225

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 361–380 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4141–4370 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 4.00 P.M.)*

4.00 P.M.

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions)

under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021:

- (i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Appointment, Salary, Allowances and other Terms and Conditions of Service of Chairperson, Full-time Members and Member-Secretary), Amendment Rules, 2023 published in Notification No. G.S.R. 114(E) in Gazette of India dated the 21st February, 2023.
 - (ii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Manner of removal of Chairperson or Member, other than an *ex-officio* Member), Rules, 2023 published in Notification No. G.S.R. 115(E) in Gazette of India dated the 21st February, 2023.
 - (iii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Other Associated Members of the Commission) Rules, 2023 published in Notification No. G.S.R. 116(E) in Gazette of India dated the 21st February, 2023.
 - (iv) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Allowance payable to the Member, other than *ex-officio* Member of the Sub-Committees) Rules, 2023 published in Notification No. G.S.R. 117(E) in Gazette of India dated the 21st February, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O.4027(E) published in Gazette of India dated 14th December, 2016, notifying Bandhavgarh National Park and Panpatha Wildlife Sanctuary Eco-Sensitive Zone.

- (ii) S.O.4031(E) published in Gazette of India dated 14th December, 2016, notifying Ghatigaon Hukna Wildlife Sanctuary Eco-Sensitive Zone.
- (iii) S.O.4029(E) published in Gazette of India dated 14th December, 2016, notifying Gandhi Sagar Wildlife Sanctuary Eco-Sensitive Zone.
- (iv) S.O.4030(E) published in Gazette of India dated 14th December, 2016, notifying Son Gharial Wildlife Sanctuary Eco-Sensitive Zone.
- (v) S.O.2538(E) published in Gazette of India dated 9th August, 2017, notifying Satpura Tiger Reserve Eco-Sensitive Zone.
- (vi) S.O.2605(E) published in Gazette of India dated 11th August, 2017, notifying Ratapani and Singhori Wildlife Sanctuary Eco-Sensitive Zone.
- (vii) S.O.2811(E) published in Gazette of India dated 29th August, 2017, notifying Sanjay National Park and Sanjay Dubri Wildlife Sanctuary Eco-Sensitive Zone.
- (viii) S.O.3027(E) published in Gazette of India dated 13th September, 2017, notifying Madhav National Park Eco-Sensitive Zone.
- (ix) S.O.3028(E) published in Gazette of India dated 13th September, 2017, notifying Bagdara Wildlife Sanctuary Eco-Sensitive Zone.
- (x) S.O.2669(E) published in Gazette of India dated 17th September, 2017, notifying Dinosaur National Park Eco-Sensitive Zone.
- (xi) S.O.3064(E) published in Gazette of India dated 18th September, 2017, notifying Ghughua Fossil National Park Eco-Sensitive Zone.
- (xii) S.O.3063(E) published in Gazette of India dated 18th September, 2017, notifying Karera Wildlife Sanctuary Eco-Sensitive Zone.
- (xiii) S.O.3082(E) published in Gazette of India dated 21st September,

- 2017, notifying Ken Garial Wildlife Sanctuary Eco-Sensitive Zone.
- (xiv) S.O.3133(E) published in Gazette of India dated 27th September, 2017, notifying Nauradehi Wildlife Sanctuary Eco-Sensitive Zone.
- (xv) S.O.3777(E) published in Gazette of India dated 30th November, 2017, notifying Van Vihar National Park Eco-Sensitive Zone.
- (xvi) S.O.35(E) published in Gazette of India dated 3rd January, 2018, notifying Orchha Wildlife Sanctuary Eco-Sensitive Zone.
- (xvii) S.O.1902(E) published in Gazette of India dated 14th May, 2018, notifying Kheoni Wildlife Sanctuary Eco-Sensitive Zone.
- (xviii) S.O.3689(E) published in Gazette of India dated 27th July, 2018, notifying Narsinghgarh Wildlife Sanctuary Eco-Sensitive Zone.
- (xix) S.O.4009(E) published in Gazette of India dated 6th November, 2019, notifying Pench National Park & Pench Mougali Sanctuary Eco-Sensitive Zone.
- (xx) S.O.796 (E) published in Gazette of India dated 21st February, 2020, notifying National Chambal Sanctuary Eco-Sensitive Zone.
- (xxi) S.O.2935 (E) published in Gazette of India dated 28th August, 2020, notifying Kharmor (Sardarpur) Sanctuary Eco-Sensitive Zone.
- (xxii) S.O.1198 (E) published in Gazette of India dated 12th March, 2021, notifying Kanha NP and Phen Sanctuary Eco-Sensitive Zone.
- (xxiii) S.O.1192 (E) published in Gazette of India dated 12th March, 2021, making certain amendments in the Notification No. S.O.2538(E) dated 9th August, 2017.
- (xxiv) S.O.3653 (E) published in Gazette of India dated 9th September, 2021, making certain amendments in the Notification No.

S.O.1198(E) dated 12th March, 2021.

- (xxv) S.O.4617 (E) published in Gazette of India dated 9th November, 2021, notifying Veerangana Durgawati Wildlife Sanctuary Eco-Sensitive Zone Eco-Sensitive Zone.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2021-2022.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Cultural Studies, Dahung, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Cultural Studies, Dahung, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary)

laid on the Table:-

- (1) A copy of the Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. G.S.R.931(E) in Gazette of India dated 30th December, 2022, under Section 159 of Customs Act, 1962, together with an explanatory memorandum.
- (2) A copy of the Notification No. S.O.SEBI/LAD-NRO/GN/2023/127 (Hindi and English Versions) published in Gazette of India dated 15th March, 2023 granting renewal of recognition to AMC Repo Clearing Limited for one year commencing on 17th January, 2023, subject to certain conditions, under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (3) A copy of the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. S.O.1074(E) in Gazette of India dated 7th March, 2023, under Section 74 of Prevention of Money Laundering Act, 2002.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 25 of Coinage Act, 2011:-
 - (i) The Coinage (Issue of Commemorative coin on the occasion of INTERNATIONAL YEAR OF MILLETS, 2023) Rules, 2023 published in Notification No. G.S.R.189(E) in Gazette of India dated 15th March, 2023.
 - (ii) The Coinage (Issue of Commemorative coin on the occasion of CENTENNIAL BIRTH YEAR OF SHRI NANDAMURI TARAKA RAMA RAO) Rules, 2023 published in Notification No. G.S.R.202(E) in Gazette of India dated 20th March, 2023.
- (5) A copy each of the following papers (Hindi and English versions) under

Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India -Union Government (Railways) (Compliance Audit) (No. 35 of 2022) – Volume II) for the year ended March 2021.
- (ii) Report of the Comptroller and Auditor General of India – Union Government – Ministry of Textiles (Compliance Audit) (No. 2 of 2023) on Scheme of Integrated Textile Parks
- (iii) Report of the Comptroller and Auditor General of India for the year ended March 2021-Union Government (Economic & Service Ministries - Civil) (Compliance Audit Observations) (No. 1 of 2023) for the year ended March 2021.
- (iv) Report of the Comptroller and Auditor General of India - Union Government (Defence Services) Army and Ordnance Factories (No. 6 of 2023) for the year ended March 2020.
- (v) Union Government Appropriation Accounts of the Defence Services for the year 2021-2022.
- (vi) Report of the Comptroller and Auditor General of India - Union Government (Defence Services) Ordnance Factories (No. 5 of 2023) (Performance Audit) on Production of Small Arms in Ordnance Factories.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Gujarat Council of School Education, Gandhinagar, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Gujarat

Council of School Education, Gandhinagar, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, UT of Lakshadweep, for the year 2021-2022.
 (ii) A copy of the Annual Accounts (Hindi and English versions) of the Samagra Shiksha, UT of Lakshadweep, for the year 2021-2022, together with Audit Report thereon.
 (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Lakshadweep, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Jammu & Kashmir, for the year 2021-2022.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Jammu & Kashmir, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2021-2022.
 (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2021-2022, together with

Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

Banaras Hindu University, Varanasi, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (11) above.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvavur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvavur, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, for the year 2021-2022.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2021-2022, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Nagpur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Nagpur, for the year 2021-2022.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bodh Gaya, for the year 2021-

2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bodh Gaya, for the year 2021-2022.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Tiruchirappalli, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Tiruchirappalli, for the year 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31.12.2022
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31.12.2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
- (i) The Punjab National Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2023 published in Notification No. F.No. PNB/HRD/DAC/D&A/2022-23. in Gazette of India dated 21st February, 2023.
 - (ii) The Indian bank (Officers') Service (Amendment) Regulations, 2023 published in Notification No. F.No. IB/G-9/1/2022-23(E) in Gazette of India dated 1st March, 2023.

3. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in the Jammu and Kashmir Appropriation (No.2) Bill, 2023, as passed by the Lok Sabha.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Jammu and Kashmir Appropriation Bill, 2023, as passed by the Lok Sabha.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.2) Bill, 2023, as passed by the Lok Sabha.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation Bill, 2023, as passed by the Lok Sabha.
- (v) That at its sitting held on the 27th March, 2023, Rajya Sabha passed the Finance Bill, 2023, as passed by Lok Sabha, with an amendment

and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

4. Bill as amended by Rajya Sabha – Laid on the Table

The Finance Bill, 2023

5. Report of Committee on Absence of Members from the Sittings of the House

Shri Ramshiromani Verma presented the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Reports of Committee on Papers laid on the Table

Shri Girish Chandra presented the 106th to 117th Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23).

7. Report of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the Nineteenth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Employees' Provident Fund Organisation (EPFO) pertaining to the Ministry of Labour and Employment'.

8. Statements by Minister

Shri Sarbananda Sonowal laid Statements (Hindi and English versions) (i) correcting the reply to Starred Question No. 57 given on 9th December, 2022 asked by Shri Vinayak Raut regarding 'Establishment of National Institute of Medicinal Plants' and (ii) giving reasons for delay in correcting the reply.

4.06 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Heena Vijaykumar Gavit regarding need to amend the guidelines of the Jal Jeevan Mission.
- 2) Shri Sanjay Bhatia regarding need to extend benefits of Ayushman Bharat Yojana to families with annual income upto Rs. 1,80,000.
- 3) Shri Bidyut Baran Mahato regarding need to provide environmental clearance for setting up an airport at Dhalbumgarh in Jharkhand.
- 4) Shri Chunnil Lal Sahu regarding need to launch and promote horticulture projects and activities in Mahasamund district, Chhattisgarh.
- 5) Shri Nayab Singh Saini regarding need to resume the services of train Nos. 54039-54040.
- 6) Dr. Sanghamitra Maurya regarding need to implement strong and compulsory FOPL regulations with warning labels.
- 7) Smt. Queen Oja regarding renovation and conservation of 'Satras' and 'Namghars', the institutions of preachings set up by the great reformer of Assam, Sri Sankar Deva.
- 8) Shri Sudarshan Bhagat regarding depleting green cover in Gumla and Lohardaga districts of Jharkhand due to illegal felling of trees.
- 9) Smt. Sangeeta Kumar Singh Deo regarding framing of a Menstrual leave policy for working women and female students.
- 10) Shri Sunil Kumar Soni regarding need to reopen the Pradhan Mantri Bharatiya Jan Aushadhi Kendras in Chhattisgarh.
- 11) Smt. Riti Pathak regarding need to establish a Super Speciality Hospital and a Hospital for women in Sidhi district headquarters.
- 12) Shri Sanjay Seth regarding need to expand health care facilities in RIMS, Ranchi and upgrade it to AIIMS.
- 13) Shri Jasbir Singh regarding need to restore free ration given to poor people in the country.
- 14) Shri Su Thirunavukkarasar regarding grant of a minimum Pension amount to Gramin Dak Sevaks.

- 15) Shri Benny Behanan regarding inclusion of Pilgrim centre of Kerala in the PRASAD Scheme.
- 16) Shri Sunil Kumar Mondal regarding development of river Ghats on the bank of Ganga river.
- 17) Shri Dileshwar Kamait regarding need to run trains from Supaul district, Bihar to Patna & Delhi and also start train service from Lalitgram to Forbesganj in the State.
- 18) Choudhary Mehboob Ali Kaiser regarding need to resolve the problem of water logging in Khagaria Parliamentary constituency caused by floods in Kosi and other rivers.
- 19) Shri K. Navaskani regarding development of certain villages under Sansad Adarsh Gram Yojana Scheme in Ramananthapuram.

4.06 P.M.

10. Amendment made by Rajya Sabha to Government Bill – Accepted

**The Finance Bill, 2023*

The motion that the following amendment recommended by Rajya Sabha in the Bill to give effect to the financial proposals of the Central Government for the financial year 2023-2024, be taken into consideration, was moved by Smt. Nirmala Sitharaman.

Clause 174

1. That at page 67, *for* lines 43 and 44, the following be *substituted*, namely:-

“(i) against entry (a), in column (3), for the figures and words “0.05 per cent.”, the figures and words “0.0625 per cent.” shall be substituted; and”.

* The Bill was passed by Lok Sabha on the 24th March, 2023 and transmitted to Rajya Sabha on the same day. Rajya Sabha returned the Bill with recommendation on 27th March, 2023, which was laid on the Table of Lok Sabha on the same day.

(b) that the recommendation made by Rajya Sabha be accepted.

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha in the Bill be accepted, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the amendment was accepted.

4.09 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Tuesday, the 28th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 28, 2023/Chaitra 7, 1945 (Saka)

No. 226

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 381–400 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4371–4600 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

2. Papers laid on the Table

The Minister of Fisheries, Animal Husbandry and Dairying (Shri Parshottam Rupala) laid on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Fisheries and Aquaculture Infrastructure Development Fund, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying for the year 2023-2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy of the Annual Report (Hindi and English

versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 38A of the Prevention of Cruelty to Animals Act, 1960:-
 - (i) The Administrative (Committee for Control and Supervision of Experiments on Animals) Rules, 2023 published in Notification No. G.S.R.82(E) in Gazette of India dated 6th February, 2023.
 - (ii) The Prevention of Cruelty to Animals (Egg Laying Hens) Rules, 2023 published in Notification No. G.S.R.139(E) in Gazette of India dated 28th February, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Live-stock Importation Act, 1898:-
 - (i) S.O.4990(E) published in Gazette of India dated 20th October, 2022 making certain amendments in Notification No. S.O.1495(E) dated 11th June, 2014.
 - (i) S.O.191(E) published in Gazette of India dated 11th January, 2023 making certain amendments in Notification No. S.O.1495(E) dated 11th June, 2014.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Bhallabgarh, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Bhallabgarh,

for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Border Security Force, General Duty Cadre (Non-Gazetted) (Amendment) Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.174(E) in Gazette of India dated 9th March, 2023 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India -Union Government – Department of Revenue (Indirect Taxes – Goods and Services Tax) (No. 3 of 2023) – IT Audit of CBIC ACES-GST Application.
- (2) Report of the Comptroller and Auditor General of India -Union Government – Department of Revenue – Direct Taxes (No. 4 of 2023) – Subject Specific Compliance Audit on Attachment of Property of an assessee by ITD under Section 281B for the year ended March 2021.
- (3) Report of the Comptroller and Auditor General of India – Government of

Union Territory of Jammu and Kashmir – (No. 3 of 2022) for the year ended 31st March, 2021.

- (4) Report of the Comptroller and Auditor General of India – Government of Union Territory of Jammu and Kashmir – (No. 1 of 2023) for the year ended 31st March, 2022.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Insecticides (First Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.140(E) in Gazette of India dated 28th February, 2023 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2022-2023.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Vijayawada, for the year 2020-2021.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Vijayawada, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Himachal Pradesh

Agro Industries Development Corporation Limited, Shimla, for the year 2020-2021.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Development Corporation Limited, Shimla, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Punjab Agro Industries Development Corporation Limited, Chandigarh, for the year 2020-2021.
- (ii) Annual Report of the Punjab Agro Industries Development Corporation Limited, Chandigarh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the N.C. Chaturvedi School for the Deaf, Lucknow, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the N.C. Chaturvedi School for the Deaf, Lucknow, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya National Institute for Persons with Disabilities (Divyangjan), New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya National Institute for Persons with Disabilities (Divyangjan), New Delhi, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Sign Language Research and Training Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Blind, Madurai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Blind, Madurai, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy of the All India Radio Assistant Director (O.L.) Recruitment Rules,

2023 (Hindi and English versions) published in Notification No. G.S.R.123(E) in Gazette of India dated 23rd February, 2023 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Output-Outcome Monitoring Framework of the Department of Sports, Ministry of Youth Affairs for the year 2023-2024.
- (2) Output-Outcome Monitoring Framework of the Department of Youth Affairs, Ministry of Youth Affairs for the year 2023-2024.

3. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- | | | |
|-----|---|--------------------------------|
| (1) | Shri Sanjay Shamrao Dhotre | 13.03.2023
to
06.04.2023 |
| (2) | Shri Atul Kumar Singh <i>alias</i> Atul Rai | 13.03.2023
to
06.04.2023 |
| (3) | Shri Girish Bhalchandra Bapat | 13.03.2023
to
06.04.2023 |

(4) Shri Mohammad Akbar Lone

25.07.2022
to
08.08.2022;
07.12.2022
to
23.12.2022;
31.01.2023
to
13.02.2023;
&
13.03.2023
to
23.03.2023

4. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Dr. Dhal Singh Bisen laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) 348th Report on Demands for Grants (2023-24) of the Department of Higher Education, Ministry of Education.
- (2) 349th Report on Demands for Grants (2023-24) of the Department of School Education and Literacy, Ministry of Education.
- (3) 350th Report on Demands for Grants (2023-24) of the Ministry of Women and Child Development.
- (4) 351st Report on Demands for Grants (2023-24) of the Ministry of Youth Affairs and Sports.

5. Statements by Ministers

- (1) The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs.
- (2) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2021-2022) pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.
 - (ii) the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023)-Demand No. 1 pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

2.06 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Singh Sigrival regarding setting up of floating solar plants in areas affected by water logging in Saran and Siwan districts of Bihar.
- (2) Smt. Locket Chatterjee regarding implementation of MPLAD Scheme in West Bengal.
- (3) Shri Ashok Kumar Rawat regarding establishment of stadiums in Misrikh Parliamentary Constituency, under Khelo India Programme.
- (4) Shri Subhash Chandra Baheria regarding need to develop ESIC Hospital in Bhilwara in Rajasthan as a Model Hospital.
- (5) Shri Rattan Lal Kataria regarding G-20 meeting in India.
- (6) Dr. Nishikant Dubey regarding setting up of Kendriya Vidyalayas in Santhal Pargana region.
- (7) Smt. Keshari Devi Patel regarding need to upgrade Prayagraj Airport as International Airport and to complete Bhagwatpur-Begum Bazar Railway overbridge.
- (8) Shri Kunar Hembram regarding construction of a guard wall on eastern bank of the Kansabati river in Jhargram Parliamentary Constituency.
- (9) Shri Topon Kumar Gogoi regarding need to widen the bridge built over the railway tracks passing through the Hoollongapar Gibbon Sanctuary, Jorhat, Assam to facilitate free movement of Hoolock Gibbons in the Sanctuary area.
- (10) Shri Vishnu Dayal Ram regarding construction of Limited Height Subways at Level crossings in Palamu Parliamentary Constituency.
- (11) Shri Ramakant Bhargava regarding need to identify black spots on roads all over the country and take corrective measures to prevent road accidents.

- (12) Dr. Sukanta Majumdar regarding introduction of 'One Nation, One Voter list'.
- (13) Dr. Mohammad Jawed regarding establishment of Higher Education Institutions in Seemanchal.
- (14) Shri G. Selvam regarding need to ensure release of Indian fishermen apprehended by Sri Lankan Navy.
- (15) Shri A. Ganeshamurthi regarding Erode (Ingur)- Palani new Broad-Gauge (BG) line.
- (16) Prof. Sougata Ray regarding job loss faced in the Technology Sector worldwide.
- (17) Shri B.V. Satyavathi regarding construction of a Hockey stadium cum training centres at Yelamanchili in Vishakhapatnam district, Andhra Pradesh.
- (18) Shri Vinayak Raut regarding need to expedite construction of Karad - Chiplum Railway line project.
- (19) Shri Dinesh Chandra Yadav regarding establishment of AIIMS in Saharasa, Bihar.
- (20) Shri P.R. Natarajan regarding revision of pensions and family pension for retired employees of Public Sector Group Insurance Companies.
- (21) Shri K. Ram Mohan Naidu regarding Audit of the utilization of SC/ST Sub plan funds in Andhra Pradesh since 2020-21.
- (22) Shri Hanuman Beniwal regarding establishment of new Kendriya Vidyalayas in Nagaur Parliamentary Constituency, Rajasthan.

2.07 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Wednesday, the 29th March, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 29, 2023/Chaitra 8, 1945 (Saka)

No. 227

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 401–420 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4601–4830 would be printed in the Official Report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy each of the Annual Reports (Hindi and English versions) of

- the Council of Scientific & Industrial Research, New Delhi, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Council of Scientific & Industrial Research, New Delhi, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific & Industrial Research, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) The 72nd Annual Report of the Union Public Service Commission, New Delhi, for the year 2021-2022.
 - (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 9 of the Report.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022 published in Notification No. G.S.R.929(E) in Gazette of India dated 30th December, 2022.
 - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2022 published in Notification No. G.S.R.930(E) in Gazette of India dated 30th December, 2022.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2023 published in Notification No. G.S.R.99(E) in Gazette of India dated 14th February, 2023.
- (iv) The Indian Administrative Service (Pay) Amendment Rules, 2023 published in Notification No. G.S.R.98(E) in Gazette of India dated 14th February, 2023.
- (v) G.S.R.96(E) published in Gazette of India dated 14th February, 2023 making certain amendments in the Notification No. G.S.R.35(E) dated 21st January, 2023.
- (vi) G.S.R.97(E) published in Gazette of India dated 14th February, 2023 making certain amendments in the Notification No. G.S.R.36(E) dated 21st January, 2023.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2023 published in Notification No. G.S.R.133(E) in Gazette of India dated 24th February, 2023.
- (viii) The Indian Police Service (Pay) Amendment Rules, 2023 published in Notification No. G.S.R.134(E) in Gazette of India dated 24th February, 2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 105 of the Consumer Protection Act, 2019:-
 - (i) The National Consumer Disputes Redressal Commission (Group

- 'A' posts) Recruitment Rules, 2023 published in Notification No. G.S.R.120(E) in Gazette of India dated 22nd February, 2023.
- (ii) The National Consumer Disputes Redressal Commission (Group 'B' posts) Recruitment Rules, 2023 published in Notification No. G.S.R.122(E) in Gazette of India dated 22nd February, 2023.
- (iii) The National Consumer Disputes Redressal Commission (Registrar) Recruitment Rules, 2023 published in Notification No. G.S.R.171(E) in Gazette of India dated 7th March, 2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
- (i) S.O.955(E) published in Gazette of India dated 1st March, 2023 rescinding the Notification No. S.O.645(E) dated 2nd March, 2016.
 - (ii) S.O.207(E) published in Gazette of India dated 12th January, 2023 rescinding the Notification No. S.O.2307(E) dated 18th May, 2022.
 - (iii) S.O.208(E) published in Gazette of India dated 12th January, 2023 notifying the M/s FCI Aravali Gypsum and Minerals India Limited as a Central Government Company, for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iv) S.O.575(E) published in Gazette of India dated 3rd February, 2023 notifying the Jharkhand Exploration and Mining Corporation Limited, Ranchi for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (v) S.O.934(E) published in Gazette of India dated 28th February, 2023 notifying the M/s Novomine India Private Limited under 'Category A Exploration Agencies' and M/s Infrastructure Logistics Private Limited under 'Category B Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy of Notification No.403(E) (Hindi and English versions) published in Gazette of India dated 25th January, 2023 making

certain amendments in the nutritional standards specified in Schedule-II to the National Food Security Act, 2013 issued under sub-section (1) of Section 37 of the said Act.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Special Economic Zones (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.125(E) in Gazette of India dated 24th February, 2023, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005 together with a Statement of Objects and Reasons and Explanatory Notes.

- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the NEIA (National Export Insurance Account) Trust, Mumbai, for the year 2021-2022, together with Audit report thereon.
- (ii) A copy of the Review of (Hindi and English versions) by the Government on the Annual Accounts of the NEIA (National Export Insurance Account), Mumbai, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic & Art Silk Mills' Research Association (Sasmira), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic & Art Silk Mills' Research Association (Sasmira), Mumbai, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Textiles for the year 2023-2024.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industries Research Association, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industries Research Association, Ahmedabad, for the year 2021-2022.
- (11) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Haryana, Kurukshetra, for the year 2020-2021, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Design, Andhra Pradesh, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, , 2016:-
 - (i) The Air Conditioner and its related Parts, Hermetic Compressors and Temperature Sensing Controls (Quality Control) Amendment Order, 2022 published in Notification No. S.O.5972(E) in Gazette of India dated 21st December, 2022.
 - (ii) The Refrigerating Appliances (Quality Control) Amendment Order, 2022 published in Notification No. S.O.5850(E) in Gazette of India dated 14th December, 2022.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table a copy of the Indian Post Office (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.17(E) in Gazette of India dated 10th January, 2023 under sub-section (4) Sections 74 of the Indian Post Office Act, 1898, together with a corrigendum thereto published in Notification No. G.S.R.85(E) dated 7th February, 2023.

3. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 13th March, 2023, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and also communicated the names of the following seven members of Rajya Sabha who have been elected to the said Committee :-
1. Shri Shaktisinh Gohil
 2. Dr. K. Laxman
 3. Shri Sukhendu Sekhar Ray
 4. Shri Tiruchi Siva
 5. Dr. M. Thambidurai
 6. Shri Ghanshyam Tiwari
 7. Dr. Sudhanshu Trivedi
- (ii) That at its sitting held on the 13th March, 2023, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2023 and ending on the

30th April, 2024 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee :-

1. Dr. Radha Mohan Das Agrawal
2. Shri Syed Nasir Hussain
3. Dr. Anil Jain
4. Shri Prakash Javadekar
5. Dr. Amar Patnaik
6. Shri V. Vijayasai Reddy
7. Shri Binoy Viswam

4. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Ramshiromani Verma laid on the Table the minutes (Hindi and English versions) of the Tenth sitting of the Committee on Absence of Members from the sittings of the House held on 24.03.2023.

5. Report of Standing Committee on Water Resources

Shri Parbatbhai Savabhai Patel presented the Twenty-third Report (Hindi and English versions) of the Standing Committee on Water Resources (2022-23) on the subject 'Glacier management in the country - Monitoring of glaciers / lakes including glacial lake outbursts leading to flash floods in the Himalayan region'.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid a statement (Hindi and English versions) (i) correcting the reply given on 21.12.2022 to Starred Question No. 206 by Sarvashri Rodmal Nagar and Chandra Prakash Joshi, MPs regarding 'Production of Dry Fuel' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 368th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 330th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture.

- (4) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 136th and 142nd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 4) pertaining to the Ministry of AYUSH.

12.06 P.M.

7. Government Bill – Introduced*

The Forest (Conservation) Amendment Bill, 2023

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Kunwar Pushpendra Singh Chandel regarding need to make provision of insurance for cattle reared by farmers.
- 2) Shri Nihal Chand Chauhan regarding need to include laws relating to reservation of SCs/STs in the 9th Schedule to the Constitution.
- 3) Shri Parbatbhai Savabhai Patel regarding need to establish Jawahar Navodaya Vidyalaya in Tharad in Banaskantha Lok Sabha Constituency.
- 4) Shri Rahul Kaswan regarding construction of new railway lines in Churu Parliamentary Constituency.
- 5) Smt. Sunita Duggal regarding formulation of a Scheme for supporting the income for landless agricultural labourers.

*Shri N.K. Premachandran opposed the introduction of the Bill but could not speak due to interruptions.

- 6) Shri Unmesh B. Patil regarding need to set up a Textile Park in Maharashtra and increase the MSP of cotton.
- 7) Shri Basanta Kumar Panda regarding need to declare religious sites of historical & cultural importance in western Odisha as national monuments.
- 8) Shri Arun Kumar Sagar regarding setting up of a Khelo India Centre at Katra in Shahjahanpur Parliamentary Constituency.
- 9) Shri Bhagirath Chaudhary regarding need to restore operation of flights from Kishangarh airport, Rajasthan under Regional Connectivity Scheme.
- 10) Shri Krishnapal Singh Yadav regarding need to establish a Government Ayurvedic college in Guna Parliamentary Constituency.
- 11) Shri Gopal Chinayya Shetty regarding need for enactment of a law to frame a policy to control rising population of the country.
- 12) Shri Anurag Sharma regarding installation of a statue of Late Smt. Sushila Nayyar in the premises of Maharani Lakshmi Bai Medical College, Jhansi.
- 13) Shri Dharambir Singh regarding need to expedite construction of Lakhwar dam, Kishau dam, Renuka dam and inter-linking of Sharada and Yamuna river.
- 14) Dr. Dhal Singh Bisen regarding clearance of agriculture loan by farmers in Madhya Pradesh.
- 15) Shri T. N. Prathapan regarding need to provide a special financial package for Temples in Thrissur.
- 16) Shri Ravneet Singh Bittu regarding need to review the design and increase the number of lanes in the Delhi - Sri Amritsar Sahib-Katra Expressway.
- 17) Shri Rajmohan Unnithan regarding measures to uplift the plight of Khadi workers in the country.
- 18) Shri C. N. Annadurai regarding development of Herbal-cum-Eco Park and Eco tourism in Jawadhu Hill in Tiruvannamalai district.

- 19) Smt. Vanga Geethaviswanath regarding need to grant special category status to the State of Andhra Pradesh.
- 20) Shri Sunil Kumar regarding need for electrification in areas under Valmiki Nagar Parliamentary Constituency.
- 21) Shri Bhartruhari Mahtab regarding broadening of the variety of goods produced by Central Public Sector Enterprises (CPSEs) to include goods produced by women led MSMEs.
- 22) Smt. Sangeeta Azad regarding need to review the removal of mandatory requirement of permission of district administration for sale of land owned by SCs and STs to non-SCs/STs in Uttar Pradesh.
- 23) Shri Hasnain Masoodi regarding land subsidence in Doda district of Jammu & Kashmir.

12.09 P.M.

9. Announcement by the Chair regarding cancellation of sitting

The Chair made an announcement[%] regarding cancellation of sitting of the House fixed for Friday, the 31st March, 2023.

The House agreed.

[%]Original in Hindi. For details, kindly see the debates for the day.

12.09 P.M.

10. Government Bill – Passed

The Competition (Amendment) Bill, 2022

Time Allotted: 04 Hrs.

Time Taken: 22 mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clauses 8 to 10 were adopted.

Clause 11 was adopted.

Clauses 12 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 19 were adopted.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 and 25 were adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 to 45 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

12.31 P.M.

11. Bill for Reference to Joint Committee – Motion adopted

Shri Bhupender Yadav moved the following motion:-

“That the Bill further to amend the Forest (Conservation) Act, 1980, be referred to a Joint Committee of the Houses consisting of the following 19 Members from this House :-

*The Forest
(Conservation)
Amendment
Bill, 2023*

1. Shri Rajendra Agrawal
2. Shri Dhal Singh Bisen
3. Shri Raju Bista
4. Shri Jamyang Tsering Namgyal
5. Shri Tapir Gao
6. Shri Ajay Tamta
7. Shri Suresh Kumar Kashyap
8. Smt. Gomati Sai
9. Shri Sudarshan Bhagat
10. Shri Pallab Lochan Das
11. Km. Diya Kumari
12. Shri T.R. Baalu
13. Smt. Agatha K. Sangma

14. Smt. Sajda Ahmed
15. Shri Kotagiri Sridhar
16. Shri Rajendra Dhedya Gavit
17. Dr. Alok Kumar Suman
18. Shri Mahesh Sahoo
19. Shri Girish Chandra

and two members to be nominated by Hon'ble Speaker;

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by the Rajya Sabha to the Joint Committee."

The motion regarding reference was adopted.

12.33 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Monday, the 3^d April, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 3, 2023/Chaitra 13, 1945 (Saka)

No. 228

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Girish Bhalchandra Bapat, sitting Member of the Lok Sabha; and Shri Innocent, Member of the Sixteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Questions

- (i) As the House adjourned till 2.00 P.M. after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 441–460 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 5061–5290 would be printed in the Official Report for the day.

- (ii) As the sitting of Lok Sabha fixed for Friday, the 31st March, 2023 was cancelled, the replies to Starred Question Nos. 421–440 listed for that day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4831–5060 would also be printed in the official report for the day.

(Lok Sabha adjourned at 11.02 A.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) S.O.1261(E) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. S.O.1591(E) dated 12th April, 2019.
 - (ii) S.O.1264(E) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. S.O.1199(E) dated 17th March, 2022.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) S.O.1118(E) published in Gazette of India dated 9th March, 2023 notifying establishment of a Tribunal consisting of the persons,

mentioned therein, to adjudicate the disputes in matter of election to the council of the Institute of Company Secretaries of India.

- (ii) G.S.R.198(E) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. G.S.R.170(E) dated 1st March, 2019.
- (3) A copy of the Notification No. G.S.R.199(E) (Hindi and English versions) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015 under Section 40 of the Cost and Works Accountants Act, 1959.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Notification No. S.O.1317(E) (Hindi and English versions) published in Gazette of India dated 21st March, 2023 notifying constitution of the Kerala Coastal Zone Management Authority consisting of the persons, mentioned therein, for a period of three years with effect from the date of publication of this Order in the Official Gazette issued under Section 3 of the Environment (Protection) Act, 1986

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2019-2020, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Sangeet Natak Akademi, New Delhi, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library (Pradhanmantri Sangrahalaya), New Delhi, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Nehru Memorial Museum and Library (Pradhanmantri Sangrahalaya), for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2021-2022, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Rajiv Gandhi National Aviation University, Amethi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) Notification No. 17/2023-Customs published in Gazette of India dated 29th March, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.785(E) dated 30th June, 2017.

- (ii) Notification No. 18/2023-Customs published in Gazette of India dated 29th March, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.68(E) dated 2nd February, 2020.
- (iii) Notification No. 08/2023-CUSTOM(N.T.) dated 2nd February, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (iv) S.O.715(E) published in Gazette of India dated 15th February, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (v) Notification No. 10/2023-CUSTOM(N.T.) dated 16th February, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (vi) S.O.945(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (vii) Notification No. 12/2023-CUSTOM(N.T.) dated 2nd March, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (viii) S.O.1237(E) published in Gazette of India dated 15th March, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca

Nuts, based on international prices.

- (ix) Notification No. 15/2023-CUSTOM(N.T.) dated 16th March, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (2) A copy of the Notification No. S.O.3210(E) (Hindi and English versions) published in Gazette of India dated 16th July, 2022 declaring "zero coupon zero principal instruments" as securities for the purpose of the Securities Contracts (Regulation) Act, 1956 issued under Section 2 of the said Act.
- (3) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations 2023 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2023/128 in Gazette of India dated 15th March, 2023 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (4) A copy each of the Annual Accounts (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Bhubaneswar, Odisha, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Samagra Shiksha, Bhubaneswar, Odisha, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Paschim Banga Samagra Shiksha Mission, Kolkata, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Bihar, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of Samagra Shiksha, Bihar, for the year 2021-2022.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, NOIDA, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, NOIDA, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, NOIDA, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Raipur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year

- 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Council of Social Science Research, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Information Technology, Kota, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2021-

2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2020-2021, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Central Institute of Classical Tamil, Chennai, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Council of Historical Research, New Delhi, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Management, Ahmedabad, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Message from Rajya Sabha

That at its sitting held on the 29th March, 2023, Rajya Sabha concurred in the recommendation of the Lok Sabha regarding constitution of a Joint Committee of the Houses on the Forest (Conservation) Amendment Bill, 2023 and nominated the following 8 Members of Rajya Sabha and authorized Hon'ble Chairman, Rajya Sabha to nominate two Members of Rajya Sabha to serve on the said Committee:-

1. Dr. Ashok Bajpai
2. Shri Anil Baluni
3. Shri Samir Oraon
4. Dr. C.M. Ramesh
5. Shri Jawhar Sircar
6. Dr. Prashanta Nanda
7. Shri Hishey Lachungpa
8. Shri Birendra Prasad Baishya

5. Reports of Committee on Papers laid on the Table

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23):-

- (1) One hundred and Eighteenth Report on the delay in laying the Annual Reports and Audited Accounts of the National Bal Bhavan, New Delhi.
- (2) One hundred and Nineteenth Report on the delay in laying the Annual Reports and Audited Accounts of the Victoria Memorial Hall, Kolkata.

- (3) One hundred and Twentieth Report on the delay in laying the Annual Reports and Audited Accounts of the Investor Education and Protection Fund Authority , New Delhi.
- (4) One hundred and Twenty-first Report on the delay in laying the Annual Reports and Audited Accounts of the State Legal Services Authority and District Legal Services Authority, U.T. Chandigarh.
- (5) One hundred and Twenty-second Report on the delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad.
- (6) One hundred and Twenty-third Report on the delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute, Faridabad.
- (7) One hundred and Twenty-fourth Report on the Action-taken by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) on the Recommendations/ Observations made by the Committee in their 82nd Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Central Medical Services Society, New Delhi.
- (8) One hundred and Twenty-fifth Report on the Action-taken by the Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangajan) on the Recommendations/ Observations made by the Committee in their 88th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre, New Delhi.
- (9) One hundred and Twenty-sixth Report on the Action-taken by the Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangajan) on the Recommendations/

Observations made by the Committee in their 89th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Rehabilitation Council of India, New Delhi.

- (10) One hundred and Twenty-seventh Report on the Action-taken by the Ministry of Science and Technology (Department of Scientific and Industrial Research) on the Recommendations/ Observations made by the Committee in their 69th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Council of Scientific and Industrial Research.
- (11) One hundred and Twenty-eighth Report on the Action-taken by the Government on the Recommendations/Observations made by the Committee in their 75th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Nalanda University, Bihar under the administrative control of Ministry of External Affairs.
- (12) One hundred and Twenty-ninth Report on the Action-taken by the Government on the Recommendations/Observations made by the Committee in their 74th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Nehru Memorial Museum and Library (NMML), New Delhi under the administrative control of the Ministry of Culture.

6. Report of Standing Committee on External Affairs

Shri P.P Chaudhary presented the Twenty-first Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Fifteenth Report of the Committee on the subject 'Welfare of Indian Diaspora: Policies/Schemes'.

2.04 P.M.**7. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Sanghamitra Maurya regarding compensation to farmers of Badaun Parliamentary Constituency for loss of their crops due to untimely rain and hailstorm.
- 2) Shri Nihal Chand Chauhan regarding compensation to farmers of Ganganagar Parliamentary Constituency for loss of crops due to heavy rain and hailstorm.
- 3) Shri Chhedi Paswan regarding demands of Public Distribution shop dealers of Rohtas & Kaimur districts of Bihar.
- 4) Dr. Sujay Radhakrishna Vikhepatil regarding constructions around protected monuments w.r.t. section 20A of the Ancient Monuments and Archaeological Sites and Remains act.
- 5) Shri Mohan Mandavi regarding alleged flouting of rules in excavation of iron ore in Kanker district, Chhattisgarh.
- 6) Shri Bholanath (B.P. Saroj) regarding need to provide stoppage of train Nos. 22419/20, 15231/32 and 09065/66 at Kerakat Railway station in Jaunpur district, Uttar Pradesh.
- 7) Smt. Queen Oja regarding establishment of Mental Health Wellness Centres and Hospitals in Assam.
- 8) Shri Subhash Chandra Baheria regarding compensation to farmers in Bhilwara Parliamentary Constituency for loss of crops due to untimely rain and hailstorm.

- 9) Shri Jagdambika Pal regarding setting up of an Immigration Centre at Kakrahawa near Indo-Nepal Border.
- 10) Shri Janardan Singh Sigriwal regarding need to take measures for proliferation of Farm Producer Organisation in Saran and Siwan districts of Bihar.
- 11) Shri Kunwar Pushpendra Singh Chandel regarding g completion of Mohaba-Orai railway line.
- 12) Shri Bhagirath Chaudhary regarding need to upgrade state highway Nos. 2 and 26 in Rajasthan as National Highways.
- 13) Dr. Dhal Singh Bisen regarding need to provide benefits of PM-Awas Scheme to people on priority basis who suffer loss and damage to their houses due to natural calamities.
- 14) Shri Bidyut Baran Mahato regarding need to ensure completion of Galudih left Main canal, part of Subernarekha Project in East Singhbhum district, Jharkhand.
- 15) Shri Kuldeep Rai Sharma regarding service conditions of Daily Rated Mazadoors (DRM's) in Andaman Public Works Department (APWD).
- 16) Shri Kodikunnil Suresh regarding establishment of a new Kendriya Vidyalaya in Kottarakkara in Kollam district, Kerala.
- 17) Shri Ravneet Singh regarding dedicated railway service from Ludhiana to Various destination in Rajasthan.
- 18) Smt. Aparupa Poddar regarding need to take urgent measures to tackle unemployment in the country.
- 19) Shri Bellana Chandra Sekhar regarding Handling of unruly air passengers.
- 20) Dr. Shrikant Eknath Shinde regarding need to run a train from Mumbai to Pandharpur-Sangola in Maharashtra.

- 21) Shri Kaushalendra Kumar regarding compensation to farmers for loss of crops due to untimely rains and hailstorms.
- 22) Shri Ram Shiromani Verma regarding utilization of CSR funds for development of amenities for public in Shrawasti and Balrampur districts, Uttar Pradesh.
- 23) Shri N.K. Premachandran regarding construction of an elevated flyover at NH No. 66 in Kollam Parliamentary Constituency.

2.05 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Wednesday, the 5th April, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 5, 2023/Chaitra 15, 1945 (Saka)

No. 229

11.00 A.M.

1. Starred Questions

Starred Question No. 461 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 462–480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5291–5520 were laid on the Table.

2.00 P.M.

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Indian Police Service (Probation) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.177(E) in Gazette of India dated 13th March, 2023 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2023 published in Notification No. G.S.R.92(E) in Gazette of India dated 13th February, 2023 under clause (5) of Article 320 of the Constitution.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table a copy of the Railways Red Tariff (Second Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.225(E) in Gazette of India dated 27th March, 2023 under Section 199 of the Railways Act, 1989.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy of Output-Outcome Monitoring Framework Document (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2023-2024.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Handicrafts & Handlooms Export Corporation

of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Gorakhpur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Bilaspur, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Medical Commission, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Medical Commission, New Delhi, for the year 2021-2022.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-
- (i) The Surrogacy (Regulation) Amendment Rules, 2023 published in Notification No. G.S.R.179(E) in Gazette of India dated 14th March, 2023.
 - (ii) The Surrogacy (Regulation) Amendment Rules, 2022 published in Notification No. G.S.R.772(E) in Gazette of India dated 10th October, 2022.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-
- (i) The Assisted Reproductive Technology (Regulations) Amendment Rules, 2023 published in Notification No. G.S.R.126(E) in Gazette of India dated 24th February, 2023.
 - (ii) The Assisted Reproductive Technology (Regulation) Amendment Rules, 2022 published in Notification No. G.S.R.771(E) in Gazette of India dated 10th October, 2022.
- (9) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2023 published in Notification No. STD/FA/A-1.30/No.1/2020-FSSAI in Gazette of India dated 22nd February, 2023 under Section 93 of the Food Safety and Standards Act, 2006.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2021-2022.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-
 - (i) S.O.16(E) published in Gazette of India dated 4th January, 2023 notifying members, mentioned therein, as members of National Assisted Reproductive Technology and Surrogacy Board.
 - (ii) S.O.5885(E) published in Gazette of India dated 16th December, 2022 notifying experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board.
 - (iii) S.O.3700(E) published in Gazette of India dated 4th August, 2022 notifying experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (1) Notification No. 16/2023-Central Excise published in Gazette of India dated 3rd April 2023 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 reducing the Special Additional Excise Duty on production of Petroleum Crude.
- (2) Notification No. 17/2023-Central Excise published in Gazette of India dated 3rd April 2023 together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 reducing the Special Additional Excise Duty on exports of Diesel.

4. Reports of Public Accounts Committee

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2022-23):-

- (1) Sixty-first Report on 'Non-utilisation of Solar Thermal Power Plant'.
- (2) Sixty-second Report on 'Irregular Payment of ad-hoc Bonus'.
- (3) Sixty-third Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their Fifth Report (Seventeenth Lok Sabha) on 'Implementation of Recommendations of PAC by Ministries of Finance, Defence and Women and Child Development'.
- (4) Sixty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their Forty-fifth Report (17th Lok Sabha) on 'Non-deduction of Tax at Source'.
- (5) Sixty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-Sixth Report (17th Lok Sabha) on 'Generation and Distribution of Power in Lakshadweep Islands'.

5. Statement by Minister

The Minister of State in the Ministry of Panchayati Raj (Shri Kapil Moreshwar Patil) on behalf of the Minister of Rural Development; and Minister of Panchayati Raj (Shri Giriraj Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-23) pertaining to the Ministry of Panchayati Raj.

6. Government Bill – Introduced

The Coastal Aquaculture Authority (Amendment) Bill, 2023

2.05 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Krishna Pal Singh Yadav regarding development of water sports zone of the Rajghat dam areas situated near Madhya Pradesh and Uttar Pradesh borders.
- 2) Shri Suresh Pujari regarding inclusion of Sambalpuri language in the Eighth Schedule to the Constitution.
- 3) Shri P. P. Chaudhary regarding need to constitute a medical research committee to look into the increased cases of death due to cardiac arrest after Covid-19 Pandemic.
- 4) Shri Unmesh B. Patil regarding construction and implementation of Nar-Par-Girna Link Project in Maharashtra.
- 5) Smt. Sangeeta Kumari Singh Deo regarding Procurement of Paddy from farmers in Odisha.
- 6) Shri Sanjay Seth regarding need to build elephant corridors in Jharkhand and adjoining states.
- 7) Shri Sunil Kumar Soni regarding need to utilize the lands of closed down cement plant of Cement Corporation of India in Raipur Parliamentary Constituency for industrial purposes.
- 8) Shri Vishnu Dayal Ram regarding need to undertake electrification of all the villages and hamlets in Palamu Parliamentary Constituency.

- 9) Shri Vijay Baghel regarding refund of money to the Sahara Group investors by SEBI.
- 10) Shri Ramakant Bhargava regarding need to improve healthcare facilities in AIIMS, Bhopal, Madhya Pradesh.
- 11) Shri Topon Kumar Gogoi regarding development of iconic tourism sites in Sivasagar, Assam.
- 12) Shri Vivek Narayan Shejwalkar regarding need to change the route of train Nos. 22197/22198 and 19305/19306.
- 13) Shri Ramesh Chandra Kaushik regarding need to set up a Passport Seva Office in Jind, Haryana.
- 14) Shri Ravi Kishan regarding need to restore the stoppage of trains at railway stations in the Gorakhpur Parliamentary Constituency.
- 15) Shri Vnod Kumar Sonkar regarding need to formulate a National Policy for contractual employees.
- 16) Shri Abdul Khaleque regarding plight of Community Information Centre operators of Rural Development and Panchayati Raj Departments in Government of Jammu & Kashmir.
- 17) Shri K. Muraleedharan regarding introduction of Vande Bharat trains in Kerala.
- 18) Shri C. N. Annadurai regarding projects for upliftment of Tribals in Tiruvannamalai Parliamentary Constituency.
- 19) Dr. DNV Senthilkumar S. regarding inclusion of Arulmigu Theerthagirishwarar Temple under the PRASAD Scheme.
- 20) Shri Kotagiri Sridhar regarding extension of Agnipath like Scheme to other Government departments .
- 21) Shri Rahul Ramesh Shewale regarding grant of reservation benefit to employees of SC/ST/OBC candidates in Bhabha Atomic Research Centre (BARC) Rashtriya Chemicals & Fertilizers Ltd. (RCP).

- 22) Shri Ajay Kumar Mandal regarding need to establish a Divisional Office of Railways in Bhagalpur, Bihar and introduce operation of Rajdhani or Vande Bharat train from Bhagalpur.
- 23) Smt. Sangeeta Azad regarding need to restore Old Pension Scheme in Uttar Pradesh.
- 24) Shri Natarajan P.R. regarding need to review the Policy for renting out of FCI godowns.
- 25) Shri Naba Kumar Sarania regarding need to constitute a National Commission for Adivasi people.

2.06 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Thursday, the 6th April, 2023.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 6, 2023/Chaitra 16, 1945 (Saka)

No. 230

11.00 A.M.

1. Valedictory Reference*

The Speaker made Valedictory Reference on the conclusion of the Eleventh Session of the Seventeenth Lok Sabha.

11.06 A.M.

2. National Song

The National Song was played.

11.07 A.M.

(Lok Sabha adjourned sine die at 11.07 A.M.)

UTPAL KUMAR SINGH
Secretary General

*Original in Hindi. For details, please see the debate of the day.